

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
Principal Bench, New Delhi
O.A. NO. 220/2019**

**In The Matter of
Adil Ansari**

Applicant(s)

Vs.

M/s C. L. Gupta Exports Pvt. Ltd. & Ors.

Respondent(s)

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Ajit Kumar Vidyarthi

(Dr. A.K. Vidyarthi)

Scientist-E

Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110032

Place: Delhi
Date: 05.08.2020

Status Report of the unit in the matter of Adil Ansari Vs. M/s. C. L. Gupta Exports Pvt. Ltd. & Ors. in O.A. No. 220/2019 in compliance to the Hon'ble NGT order dated 4.12.2019

The matter is related to the illegal discharge of hazardous waste into the river Ramganga and illegal drawl of groundwater by M/s C.L. Gupta Export Ltd., Amroha, U.P. (hereinafter referred to as "the unit").

2. Hon'ble NGT vide order dated 08.03.2019 directed Central Pollution Control Board (CPCB) and UP Pollution Control Board (UPPCB) to furnish a factual and action taken report. In compliance, inspection of the unit was undertaken by the joint committee and inspection report was submitted to Hon'ble NGT on 07.05.2019. Hon'ble NGT vide its order dated 29.08.2019 considered the report filed by the Joint Committee and further directed as follows:

"A further updated status needs to be submitted by a joint Committee of CPCB, UP State PCB, and CGWA. The Joint Committee may also make an assessment of the compensation to be recovered for the damage caused which should cover the entire period of damage and should be deterrent having regard to financial capacity of the unit and the nature of violations. The nodal agency will be the State PCB for coordination and compliance. The report may be furnished within two months by e-mail at judicial-ngt@gov.in."

3. CPCB filed the compliance report dated 10th July, 2020 in Hon'ble NGT on the basis of the actions taken by the statutory regulators in compliance to the directions of Hon'ble Tribunal.

4. Subsequently, the unit vide letters dated 21st July, 2020 to CPCB, has requested to reconsider the Environmental Compensation (EC) levied on it, on the basis of the documents submitted by them (NOC from CGWA, Form 10 of Hazardous waste disposal) with the aforementioned letters.

5. In order to review the compliance status of the unit and to verify & reconsider the Environmental Compensation calculations levied on the unit by the Joint Committee, a meeting of the committee was organized through video conference on 30th July, 2020. CPCB vide Office memorandum dated 04.08.2020 has forwarded minutes of the meeting to the members of the Joint Committee. In compliance to the recommendations of the Joint Committee in the meeting, UPPCB submitted the Compliance status of the unit vide email dated 1st August, 2020.

6. Considering the compliance status received from the UPPCB, documents received from the unit and the deliberations held in the meeting of the Joint Committee, Environmental Compensation calculations are revised. Compliance report prepared by the Joint Committee along with the revised Environmental Compensation calculations is annexed as **Annexure 1**.

Now, this report is submitted in compliance of Hon'ble NGT directions.

**Compliance Status Report of
M/s. C. L. Gupta Exports Pvt. Ltd. & Ors.**

**Prepared by Joint Committee (Officials of CPCB,
UPPCB, CGWA and SDM, Amroha)**

**Constituted by
Hon'ble National Green Tribunal
(Order dated 29th August, 2019)**

**In The Matter Of
Adil Ansari Vs. M/s C. L. Gupta Exports Pvt. Ltd. &
ors.**

[O.A. NO. 220/2019]



(M K Biswas, Sc E, CPCB)

List of Annexures

Annexure No.	Details
Annexure I	Letters dated 21 st July, 2020 from the unit to the Chairman, CPCB requesting to reconsider or recalculate the Environmental Compensation levied for various categories of violations
Annexure II	CPCB Office Memorandum dated 4.08.2020 enclosing Minutes of the Meeting dated 30.07.2020
Annexure III	Hon'ble NGT order dated 04.12.2019
Annexure IV	NOC from CGWA to Unit
Annexure V	Analysis result of Effluent Treatment Plant (ETP)
Annexure VI	Letter dated 8.06.2020 from UPPCB to unit
Annexure VII	Letter dated 9.06.2020 from UPPCB to unit
Annexure VIII	Compliance status of the unit received from UPPCB

**Compliance Status Report of the unit in the matter of Adil Ansari Vs. M/s. C. L. Gupta
Exports Pvt. Ltd. & Ors. in O.A. No. 220/2019**

The matter is related to the illegal discharge of hazardous waste into the river Ramganga and illegal drawl of groundwater by M/s C.L. Gupta Export Ltd., Amroha, and U.P. (hereinafter referred to as "the unit").

2. Hon'ble NGT vide order dated 08.03.2019 directed the Central Pollution Control Board (CPCB) and UP Pollution Control Board (UPPCB) to furnish a factual and action taken report. In compliance, inspection of the unit was undertaken by the joint committee and inspection report was submitted to Hon'ble NGT. Hon'ble NGT vide its order dated 4.12.2019 considered the report filed by the Joint Committee and further directed as follows:

*"9. In view of the above, let further follow up action be taken by the statutory regulators-CPCB, State PCB, CGWA and District Magistrate in accordance with the due process of law. Compliance report may be filed on or before 31.01.2020 by e-mail at judicial-ngt@gov.in.
10. A copy of this order be sent to CPCB, SPCB, CGWA and District Magistrate, Amroha for compliance.."*

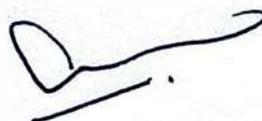
3. The unit vide letters dated 21st July, 2020 (**Annexure-I**) to CPCB, has requested to reconsider the Environmental Compensation (EC) levied on it, on the basis of the documents submitted by them (NOC from CGWA, Form 10 of Hazardous waste disposal) with the aforementioned letters. Accordingly, a meeting of the committee was organized through video conference on 30th July, 2020 to review the compliance status of the unit and to verify & reconsider the Environmental Compensation calculations levied on the unit by the Joint Committee. CPCB vide Office memorandum dated 04.08.2020 has forwarded minutes of the meeting to the members of the Joint Committee. Minutes of the meeting is attached as **Annexure II**.

4. In the meeting, point wise compliance status of the unit with respect to the recommendations made in the joint inspection report accepted by Hon'ble NGT vide its order dated 4th December, 2019 (**Annexure III**) were discussed and following observations are made:




Amit Chandra
Chief Environmental Officer
U.P. Pollution Control Board,
Lucknow

- a) Central Ground Water Authority (CGWA) has issued No Objection Certificate (NOC) vide letter dated nil (23.04.2020: as informed by CGWA) to the unit for ground water extraction of 155 KLD for domestic and drinking purpose only, effective from 21.12.2018 (**Annexure-IV**). Representative of CGWA informed that NOC was granted on the basis of the affidavit submitted by the unit to use ground water for domestic purpose only and not for industrial purpose. UPPCB confirmed that four bore wells are sealed with concrete structure. However, two of the operational bore wells are located one in industrial premises and other one in residential colony and it could not be ensured that use of ground water is exclusively for domestic purpose.
- b) It was informed by UPPCB that the unit is arranging water through tanker for industrial purpose however, source of the same could not be investigated. UPPCB/CGWA was requested to confirm the source of water used for industrial purpose and operational status of the industry during lockdown period, so that EC can be revised accordingly. The committee was also of the view that the lockdown period from 21.03.2020 to 28.05.2020 may not be considered while calculating EC in case the unit provides documentary evidence of non-operational status during lockdown period to the satisfaction of UPPCB.
- c) Considering the NOC received by the unit, Environmental Compensation for illegal withdrawal of ground water has been revised and recalculated by the Joint Committee. Details are given at Para.6.
- d) The unit has only submitted the effluent analysis result (**Annexure-V**) of Effluent Treatment Plant (ETP) outlet carried out by NABL accredited laboratory which indicate that effluent quality parameters are within the limit of the stipulated standards, but as per the observations in the joint inspection report, the unit was not having adequate two stage biological treatment system viz, primary clarifier/secondary biological treatment units at ETPs & Sewage Treatment Plants (STPs) located at Wooden art ware section, Metal art ware and Glass art ware mfg. section and STP located at residential colony, which are required to provide requisite treatment to the effluent. In absence of the same, it is not possible to achieve prescribed effluent discharge norms, hence possibility of dilution of ETPs with the fresh water could not be ruled out. Also, the report received from the unit is of July, 2019, which mentions that the sample is taken from ETP and has not specified the division of the unit.
- e) On this matter, UPPCB Official confirmed that the unit has installed requisite primary clarifier/ secondary biological treatment units and UPPCB has verified the same



through inspection, which was carried out after joint inspection. UPPCB was requested to submit the point wise compliance status of the unit as per inspection carried out by UPPCB based on which the Show cause notice of the unit was withdrawn vide letters dated 8.06.2020 (**Annexure-VI**) and 9.06.2020 (**Annexure-VII**) along with levying EC.

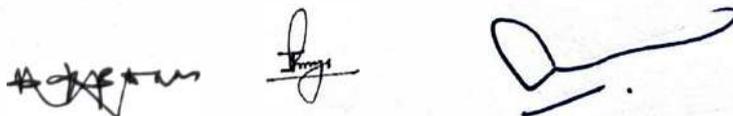
- f) Representative of UPPCB confirmed that as recommended by the Joint Committee, the unit has dismantled the open drain, which was observed during inspection near the STP located in the residential colony. The unit also annexed a photograph for the same in its letter-dated 21.07.2020.
- g) Minor typographical and calculation errors made in the EC calculations were observed by the Joint Committee while making the fresh calculations based on the decisions taken in the meeting. Hence, with agreement of all the joint committee members it was decided to revise the calculated EC amount and the same may be submitted to Hon'ble NGT as Status report before the next date of hearing i.e., 06th August, 2020.
- h) The unit vide its letters dated 21.07.2020 has submitted Form-10 for hazardous waste disposal which were not provided at the time of inspection and the same seems to be in order. Hence, the committee decided to ^{Re Consider} ~~wave off~~ the EC levied for disposal/handing over hazardous waste to unauthorized place/party subject to verification of Form-10 by UPPCB and accordingly EC amount shall be revised.

Based on the detailed deliberations held, the committee recommended the following;

The UPPCB shall submit detailed point wise compliance report to CPCB against the recommendations made by the joint committee by 01.08.2020, so that the final status report may be prepared along with the revised EC and submitted to Hon'ble NGT before the next date of hearing i.e. 06.08.2020.

5. In compliance to the decision made by the Joint Committee in the meeting dated 30.07.2020, UPPCB submitted the pointwise Compliance status (**Annexure VIII**) of the unit vide email dated 1st August, 2020. On perusal of the report it is observed that the unit has complied with the recommendations of the Joint Inspection report dated 16.10.2019 of the Joint Committee except the following:

I. Water Consumption of the unit & Analysis result of ground water samples



- The unit shall obtain NOC from CGWA for withdrawal of groundwater, as the CGWA NOC for industrial requirements have already been expired on 20.12.2018.
- All treated effluent recycling points should be metered and logbook shall be maintained against each flow meter.

II. For Wooden Art ware mfg. Section:

- The unit shall install flowmeter at recycled water pipeline.
- The unit shall keep and maintain ETP log book record for daily dosing of chemicals in physico chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP and ETP sludge disposal.

III. For Glass Art ware mfg. Section and for STP at Glass Section:

The unit shall keep and maintain ETP and STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP/STP and ETP/STP sludge disposal.

IV. For Metal Artware mfg. Section and for STP at Metal Section

The unit shall keep and maintain ETP and STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP/STP and ETP/STP sludge disposal. The unit shall install flowmeter at recycled water pipeline.

V. For STP at Residential Colony

The unit shall keep and maintain STP log book record for daily dosing of chemicals in physicochemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the STP and STP sludge disposal.

VI. For Hazardous Waste management

Install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke /heat detectors, fire extinguishers and other necessary provisions as stipulated under the Guidelines for storage of incinerable hazardous wastes.

6. Considering the compliance status received from the UPPCB, documents received from the unit and the deliberations of the Joint Committee, Environmental Compensation calculations are revised as follows:





Environmental Compensation Calculations:

Sr. No.	Environmental Compensation	Period	Formula	Calculation
1.	For illegal extraction of Ground water	Year: 2018-19 Period beyond the expiry of CGWA NOC: 21.12.2018 to 30.05.2020	$EC_{GW} = \text{Water consumption per day} \times \text{EC rate for illegal extraction of ground water } (ECR_{GW}) \times \text{No. of days} \times \text{Deterrent Factor}$	$EC_{GW} = 175 \text{ (m}^3/\text{day)}$ $(330-155) \times 80 \text{ (Rs/m}^3) \times 527 \text{ * (days)} \times 1$ =Rs. 73,78,000/-(a)
		Year: 2017-18 for illegal annual extraction of 99,691 m ³ from 01.10.2017 to 30.09.2018, (higher than the permitted ground water extraction of 99,000 m ³ /annum) Illegal extraction= $(99691-99000) / 300$ $=691/300$ $=2.3 \text{ m}^3 / \text{day}$		$EC_{GW} = 2.30 \text{ (m}^3/\text{day)} \times 80 \text{ (Rs/m}^3) \times 365 \text{ (days)} \times 1$ =Rs. 67,160/-(b)
	Total EC			= (a) + (b) = 73,78,000 + 67,160 = 74,45,160
2.	For violation of effluent discharge/ inadequate ETPs/ZLD norms as per CTO	from date of inspection carried out by the joint team and found violation of ZLD norms dated 28.03.2019 to date of inspection of 2 nd inspection of the joint team dated 16.10.2019	$EC = PI \times N \times R \times S \times LF$ (considering deterrent factor for repeated violations) Where, PI = Pollution index of industrial sector (here-80, for red category industrial sector), N = Number of days of violation took place (here-203 days,	A) 28.03.2019-25.06.2019 $(EC = PI * N * R * S * LF) * 1$ $= 80 * 90 * 250 * 1.5 * 1$ = 27,00,000/- B) 26.06.2019-23.09.2019 $(EC = PI * N * R * S * LF) * 2$ $= 80 * 90 * 250 * 1.5 * 1 * 2$ = 54,00,000/-

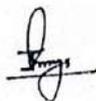
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			from 28.03.2019 to 16.10.2019) R = A factor in Rupees for Penalty (R to be taken as 250) S = Factor for scale of Operation of the facility (here-1.5, for large scale industry) LF = Location factor (Here-1, for less than 1 million population)	C) 23.09.2019-16.10.2019 (EC= PI * N * R * S * LF)*4 =80* 23*250*1.5*1*4 =27,60,000/-
	Total EC			= (A) + (B) + (C) = 27,00,000 + 54,00,000 + 27,60,000 = Rs. 1,08,60,000/-
3.	For not managing Haz. Waste as per management as per the HOWM Rules, 2016	1.Financial Penalty The unit was found violating 07 provisions (at Sl. No. 2, 3, 5b, 6(B)d, 8, 7 and 31) of HOWM Rules, 2016. 2.Environmental Compensation The following violations have been considered for calculation of EC a) When hazardous and others wastes is disposed at unauthorized place or handed over or sold to unauthorized party and b) Waste found stored beyond the	1.Financial Penalty 01 lakh per violation of 01 provision of HOWM Rules, 2016., Here unit is violating 07 provisions 2.Environmental Compensation a) When hazardous and others wastes is disposed at unauthorized place or handed over or sold to unauthorized party For Haz. Waste: EC= Q x ERF x R Here, Q=Quantity in tonnes/year =3.15 tonne/year ERF=Environmental Risk Factor = 1.5 R=Environmental	1. Penalty Rs. 7,00,000/- 2. EC a) For disposal/handing over to unauthorized place/party For Haz. waste <i>No Compensation as unit has submitted documentary proof in the form of Form 10 **</i> For Other waste = 0.847 x 0.3 x 30,000 = Rs. 7623 /- b) For Waste found stored beyond the stipulated period For Haz. waste = 1.406 x 0.1 x 30000 = Rs. 4218 /-







	stipulated period (refer Rule 8 of the HOWM Rules, 2008)	<p>Compensation factor =Rs. 30,000</p> <p>For other waste:</p> <p>(a) Estimated other waste stored is 551kg in 6.5 months $EC = Q \times ERF \times R$ Here, $Q=0.847$ tonne/year, $ERF=0.3$, $R= Rs. 30,000$</p> <p>b) Waste found stored beyond the stipulated period (refer Rule 8 of the HOWM Rules, 2008)</p> <p>For Haz. waste $= Q \times ERF \times R$ $= 1.406 \times 0.1 \times 30000$</p> <p>For Other waste $= Q \times ERF \times R$ $= 0.551 \times 0.05 \times 30000$</p>	<p>For Other waste $= 0.551 \times 0.05 \times 30000$ = Rs. 826/-</p>
	Total EC		<p>Penalty + EC $=7,00,000 + (7,523 + 4,218 + 826)$ = Rs. 7,12,567/-</p>
Total Environmental Compensation		<p>(1) + (2) + (3) $=Rs. 74,45,160 + Rs. 1,08,60,000 + Rs. 7,12,567$ =Rs. 1,90,17,727/-</p>	

➤ Calculations of Number of days for illegal extraction of Ground water:

From 20.12.2018 to 30.05.2020 (as decided by the committee) including the lockdown period:

Number of days: 11 (Dec., 2018) + 31(Jan) +28 (Feb.) +31 (Mar) +30 (Apr) +31 (May) +30 (June) +31 (July) +31 (Aug) +30 (Sep) +31 (Oct) +30 (Nov) +31 (Dec) +31(Jan) + 29 (Feb) + 31 (March) +30 (Apr) + 30 (May, 2020) = 527 days

➤ EC for illegal extraction of ground water after 14.11.2019 was calculated without considering the flow meter readings of the two bore-wells as from the records provided





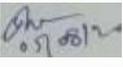

Amit Chandra
Chief Environmental Officer
U.P. Pollution Control Board,
Lucknow

by the unit it is clear that the unit has replaced the flow meters on the two bore-wells twice. Hence, readings provided by them are not acceptable.

7. The Joint committee agreed that the unit needs to comply with remaining recommendations mentioned at Para. 5.

8. Committee examined the request made by the unit along with the documents provided by the unit and the compliance status provided by UPPCB concluding that the unit needs to deposit environmental compensation of an amount of Rs. 74,45,160/- for illegal extraction of ground water, EC of an amount of Rs. 1,08,60,000/- for violation of effluent discharge/ inadequate ETPs/ZLD norms as per CTO and EC of an amount of Rs. 7,12,567/- for not managing Haz. Waste as per management as per the HOWM Rules, 2016 making a total EC of Rs. 1,90,17,727/-.

Signature of the Joint Committee Officials

Sr. No.	Name of the Officials	Signature
1.	Sh. M. K. Biswas Sc. 'E' CPCB, Delhi	
2.	Sh. Amit Chandra, CEO, Circle -7, UPPCB	
3.	Sh. J.P. Maurya, Regional Officer, Bijnor, UPPCB	
4.	Sh. P.K. Tripathi, Sc D, HOD, CGWB, Lucknow	
5.	Sh. Sanjay Bansal, SDM, Amroha	



C.L. Gupta Exports Ltd.

18 km Before Moradabad, Delhi Highway,
vill. Jivai, Amroha-244221, India
Cin :- U74999 DL2004 PLC 125090

ANNEXURE - I

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

CLG/HR-31/2020-21/55

The Chairman
Central Pollution Control Board
Parivesh Bhawan', East Arjun Nagar,
Shahdara, Delhi-110032
Tel: 011- 43102030

21.07.2020



Handwritten signatures and initials: 'fay', 'MS', 'DH Law', 'WBM'.

Handwritten notes: '157270/MS', '29/7/20'.

Subject: 1) H49689/ C-7/Water-58/2020 dated 8.6.2020
2) CLG/HR-31/2020-21/27 dated 17.06.2020
3) H50487/C-7/W-58/20 dated 01.07.2020 received by us on 16.7.2020.

Dear Sir,

We refer to the captioned letter No. H49689/ C-7/Water-58/2020 dated 8.6.2020, by which Uttar Pradesh Pollution Control Board (UPPCB) has imposed penalty to the tune of 1,01,80,740/- (One Crore One Lac Eighty Thousand Seven Hundred Forty only), for alleged illegal extraction of groundwater.

We had sent representation letter No. No. CLG/HR-31/2020-21/27 dated 17.06.2020 in response to the letter No. H49689/ C-7/Water-58/2020 dated 8.6.2020 elucidating the error apparent on the face of record in the penalty order

Vide letter No. H50487/C-7/W-58/20 dated 01.07.2020, UPPCB has forwarded our reply to you and we have been instructed by UPPCB to make a representation before your goodself.

In the circumstances, with regard to the penalty of Rs. 1,01,80,740/- (One Crore One Lac Eighty Thousand Seven Hundred Forty only) for alleged illegal extraction of groundwater, please find our detailed representation hereinbelow:

We wish to bring to your attention that several essential facts have been missed in the imposition of penalty and we respectfully file this letter for the same and consequent correction/review of the order.

A. NO BASIS TO IMPOSE PENALTY:

- a. Admittedly, we had NOC for extraction of groundwater from the CGWA for 330 m³/day until 20.12.2018. Said earlier NOC is annexed as **Annexure-I**.
- b. Admittedly, we had applied for renewal of the above NOC on 08.12.2018, well before the expiry of the earlier NOC. However, our application was kept pending. **This application was never rejected in 2018-2019.** This application is annexed as **Annexure-II**.
- c. It was only on 19.12.2019, i.e. more than one year later, that we were informed that our application **would be kept pending** until the NGT case in the matter is disposed of finally. This intimation to us on 19.12.2019 is annexed as **Annexure-III**.

Handwritten notes: '30/07/20', 'AD (MKS)', 'SAB (AC)', '3/19/20'.

Brass Art Ware • E.P.N.S. Ware • Wrought Iron Ware • Glass & Crystal Ware • Iron & Steel Ware • Wooden Furniture & Accessories

Regd. Office : DPT 337, DLF PRIME TOWER, OKHLA, NEW DELHI-110020

- d. Further, the NGT order referenced in your letter is also dated 04.12.2019.
- e. Thus, prior to 04.12.2019, we were operating in *good faith* and without knowledge concerning the classification of our district as an OCS category area. This was never an issue raised by your good self when our application for NOC or its renewal was filed.
- f. We submit that we have operated for close to 2 decades in the same factory in compliance with all laws, and we provide gainful employment to more than 6300 persons. While our NOC renewal application was kept pending between 08.12.2018 till 19.12.2019 and beyond, we operated in good faith to ensure the continued employment of more than 6300 people, whose livelihoods are dependent on our factory.
- g. We have also made *bona fide* efforts at our own costs to maintain the water table and prevent the degradation of groundwater resources. We have complied with every requirement of the law and the directions of the Hon'ble NGT. You are also aware of our rainwater harvesting system that recharges the groundwater to the tune of **1,07,000 KL/year**, which has also been inspected and noted to be functioning correctly.
- h. Ultimately, our application for NOC renewal was granted, and we are allowed to extract up to 155 m³/day with retrospective effect from 20.12.2018, which your goodself has noted in the letter. The NOC renewal is annexed as **Annexure-IV**.

In these circumstances, we respectfully protest the imposition of any penalty and reiterate that we have always complied with the law and to impose penalty with retrospective effect from 20.12.2018 even though: (i) we had moved an appropriate renewal application on 8.12.2018, (ii) our NOC renewal was never officially rejected, (iii) we were not aware of the classification of OCS until the NGT order dated 04.12.2019, (iv) there is no official legislation or rule intimating to us that groundwater cannot be drawn by us in allegedly OCS areas, and (v) we have implemented a groundwater recharging system, is unfair, unjust, *ultra vires* and illegal.

B. CORRECTION OF MATHEMATICAL ERROR:

Without prejudice to the above, there are calculation errors apparent on the face of the record in the calculation of the penalty. These errors are noted below:

B.1 FOR 2018-2019 and till 30.05.2020

	CORRECTION	COMMENTS
Number of days	460 days	You have calculated penalty for 480 days, i.e. 20.12.2018 to 30.05.2020. However, given the COVID-19 lockdown, our factory has been shut down on 21.03.2020. Although we reopened after 17.05.2020, no wet processes were undertaken until 28.05.2020. Therefore, at best, the penalty, if applicable, can only be for 460 days, i.e. 20.12.2018 to 21.03.2020 plus 28.05.2020 to 30.05.2020.
Penalty rate	Rs. 120/m ³	No change
Quantum of groundwater	68 m ³ /day	Actual consumption of groundwater as per meter Reading for the relevant
		102,448 KL

		period (20.12.2018 to 30.05.2020) (See Annexure-V)	
		(Minus) Allowed under CGWA approval with effect from 20.12.2018 [155 (m ³ /day), for 460 days]	71,300 KL
		Final Quantum for 460 days	31,148 KL

In view of the above, it is most humbly and respectfully submitted that penalty can only be calculated for 60 (m³/day) for the period of **460 days, i.e. 20.12.2018 to 21.03.2020 plus 28.05.2020 to 30.05.2020. This would result in a penalty of Rs. 37,53,600, i.e. [68 (m³/day) * 120 (Rs/m³) * 460 * 1].**

B.2 For 2017-2018

For the period of 2017-2018, For the 1st period of 01.10.2017 – 30.09.2018, we submit if the period taken is the financial year, then we are within the permissible limit. Your goodself had recorded this in your letter dated 29.11.2019, annexed herewith **Annexure-VI**, based on our earlier reply dated 04.11.2019, which is also annexed herewith as **Annexure-VII**.

In view of the calculation errors, total penalty, if at all to be imposed, can only be Rs. 37,53,600.

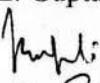
C. Prayer

In view of the above, it is humbly prayed that:

- No penalty be imposed at all;
- In the alternative, a penalty is to be imposed only to the extent of Rs. 37,53,600. **Please note that this amount has already been deposited under protest with the UPPCB by RTGS-UTR No. SBIN220171842298 dated 19-06-2020.**

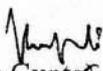
This letter is issued without prejudice to our rights and remedies. Nothing in this letter can be construed as an admission that we have not complied with the law.

Yours sincerely
For C. L. Gupta Exports Ltd.


(Teevra Gupta)
Director

Encl:aa

- Cc: 1- Member Secretary, CGWA, New Delhi.
✓ 2-Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, New Delhi.
3-DM-Amroha.
4-RO, UPPCB, Bijnore


(Teevra Gupta)
Director



भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

MEMBER SECRETARY

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No:- 21-4/1237/UP/IND/2016 - 2745

NOC No:- CGWA/NOC/IND/ORIG/2016/2380

Date :- 21/12/2016

To

M/s C. L. Gupta Exports Ltd.,
18 Km Stone Before Moradabad Delhi Highway,
Village Jiwai, Amroha,
District Amroha, Uttar Pradesh -- 244221

27 DEC 2016

Sub:- NOC for ground water withdrawal to M/s C. L. Gupta Exports Ltd., in respect of their existing furniture manufacturing unit located at 18 KM Stone Before Moradabad Delhi High Way, Village Jiwai, Block Joya, District Amroha, Uttar Pradesh - reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board Northern Region, Lucknow vide their recommendations dated 03/11/2016 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s C. L. Gupta Exports Ltd., in respect of their existing furniture manufacturing unit located at 18 KM Stone Before Moradabad Delhi High Way, Village Jiwai, Block Joya, District Amroha, Uttar Pradesh. The NOC is, however subject to the following conditions:-

1. The firm may abstract 350 cu.m/day (and not exceeding 99,000 cu.m/year) of ground water, through existing two (2) tubewells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. All the wells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, atleast once in a month. The ground water quality to be monitored twice in a year during pre- monsoon and post- monsoon periods.
3. M/s C. L. Gupta Exports Ltd., shall, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow implement ground water recharge measures atleast to the tune of 1,06,000 cu.m/year as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost. In addition, the firm shall adopt 1 no. villages for Water

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066

Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369

Website : www.cgwa-noc.gov.in

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

CONSERVE WATER - SAVE LIFE

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Security Plan in District Amroha, Uttar Pradesh. The necessary guideline for the Water Security Plan is available on website of Ministry of Water Resources, RD & GR (www.mowr.gov.in). Both, the Demand Side Management /Supply Side Management with maintenance of structures in the said villages to be ensured and a comprehensive plan to be submitted to Regional Director, CGWB. Firm shall also undertake periodic maintenance of recharge structures at its own cost.

4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.

5. The firm at its own cost shall install two (2) piezometers fitted with automatic water level recorders having telemetry system at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board, Northern Region, Lucknow.

6. The ground water monitoring data in respect of S. No. 2 & 5 to be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.

7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.

8. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.

9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

10. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.

11. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

12. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

13. This NOC is valid from 21/12/2016 till 20/12/2018


Member Secretary

Copy to:

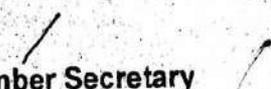
1. The Member Secretary, Uttar Pradesh Pollution Control Board, Picup Bhawan, Third Floor, B-Block, Vibnuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh **with a request to ensure that the conditions mentioned in the NOC are complied by the firm.**

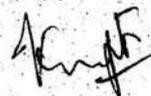
2. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 03/11/2016.

3. The District Magistrate, District Amroha, Uttar Pradesh.

4. TS to the Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad Haryana.

5. Guard File 2016-17.


Member Secretary





C.L. Gupta Exports Ltd.

18 km. Before Moradabad Delhi Highway,
Vill. Jivai, Amroha-244221, India
Cin :- U74999 DL2004 PLC 125090

Annexure II

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

CLG/HR(167)/18-19/ 526

The Regional Director
CGWA
Lucknow

Sub: Application for renewal of water NOC.

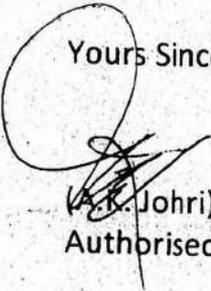
Sir,

We have applied for renewal of water NOC No. CGWA/NOC/IND/ORIG/2016/2380 along with renewal fee, the hard copy of application along with necessary attachments are sent here with.

Kindly peruse and renew NOC in our favour.

Thanks

Yours Sincerely


(A.K. Johri)
Authorised Signatory

Encl aa

cc. Director CGWA, New Delhi for kind information please.

Recd
प्रेषक / DESPATCHER
केन्द्रीय मंत्रालय
Central Ground Water Board (M.R.)
भुजल मंत्रालय
Bhujal Bhanjale
सीतापुर रोड
सीतापुर रोड यमुना
LAKHIMPUR

Manufacturer & Exporter
Brass Art Ware • E.P.N.S. Ware • Wrought Iron Ware • Glass & Crystal Ware • Iron & Steel Ware • Wooden Furniture & Accessories

Regd. Office : DPT 337, DLF PRIME TOWER, OKHLA, NEW DELHI-110020

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)

Application Number : 21-4/1237/UP/IND/2016

Applied For Renewal : 1st

2. (vii) Purpose of Renewal Application: Details of Water Requirement (Fresh and Recycled Water Usage) (Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)		Existing Ground Water				
(i) Total Water Requirement (a+b+c+d) (m3/day)						
		Existing	Additional	Total		
Water Requirement Details (Fresh Water) (m3/day)						
(a) Ground Water Requirement (m3/day):		330.00	0.00	330.00		
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):		0.00	0.00	0.00		
(c) Water Supply from Any Agency (m3/day):		0.00	0.00	0.00		
Total Fresh Water Requirement (a+b+c)(m3/day):		330.00	0.00	330.00		
(d) Recycled Water Usage (m3/day):		160.00	0.00	160.00		
Total Water Requirement : (a+b+c+d)(m3/day)		490.00	0.00	490.00		
(ii) Breakup of Water Requirement and Usage:						
Activity	Existing Requirement (m3/day)	Additional Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)	
Industrial Activity	375.00	0.00	375.00	300	112500.00	
Residential / Domestic	55.00	0.00	55.00	300	16500.00	
Greenbelt Development /Environment Maintenance	60.00	0.00	60.00	300	18000.00	
Other Use	0.00	0.00	0.00	0	0.00	
Grand Total	490.00	0.00	490.00		147000.00	
(iii) Details of Water Availability from ETP / STP for Recycle / Resuse usage:						
	Existing		Additional		Total	
	(m3/day)	No. Of Days	(m3/year)	(m3/day)	No. Of Days	(m3/year)
Effluent / Sewerage generated and treated in ETP / STP:	180.00	300	54000.00			180.00 54000.00
Availability treated Effluent / Sewerage for usage:	160.00	300	48000.00			160.00 48000.00
Effluent / Sewerage discharge after treatment:	0.00	0	0.00			0.00 0.00
(iv) Availability treated effluent usage : Total quantity same as 2 i (d) and 2 ii (b) above						

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)**

Application Number : 21-4/1237/UP/IND/2016

Applied For Renewal : 1st

	Existing (m3/day)	Additional availability (m3/day)	Total Use + Availability (m3/day)
Industrial Activity / Commercial Use	375.00	0.00	375.00
Domestic / Residential Use	55.00	0.00	55.00
Greenbelt development / Environment maintenance	60.00	0.00	60.00
Other Use / Flushing Req.	0.00	0.00	0.00
Total	490.00	0.00	490.00

(a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures: 2

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operatio nal Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / if so Details Thereof
1	Borewell / 2016	75.00 / 250	15.82	16.00	9 / 300	Submer sible Pump	15.00	Yes	Yes / -
2	Borewell / 2016	75.00 / 250	15.42	15.00	8 / 300	Submer sible Pump	15.00	Yes	Yes / -

(b). Groundwater Abstraction Structure- Additional:

Number of Additional Structures: 0

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operatio nal Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
0									

4. (a). Compliance to the Condition prescribed in the NOC

SNo.	Conditions given in NOC	Compliance Conditions Applicable	Status of Compliance
1	Area Specific Plantation	Yes	Complied
2	Domestic Water School Sanitation	Yes	For residential water supply separated
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	Yes	Complied
4	Maintenance of recharge structures	Yes	Under Construction
5	Number of Pizometers as per NOC and Water Level Record	Yes	Complied

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)**

Application Number : 21-4/1237/UP/IND/2016

Applied For Renewal : 1st

6	Number of Tubewells Borewales as per NOC	Yes	Complied
7	Pizometer fitted with AWLRs with telemetry as per NOC	Yes	Complied (Supplied installed commissioned technical and demonstrated to our staff hand trained all properly by OBM Electronics Technology Company Jaipur)
8	Quantum of Groundwater as per NOC	Yes	Complied
9	Recharge through ponds	Not Applicable	
10	Recycle and reuse of water	Yes	Complied
11	RWH and AR structures implemented	Yes	Under Construction
12	Submission of Compliance report to the Region	Yes	Complied
13	Water conservation measures	Yes	Water Sprinkler Boiler Heat Condensation
14	Water Security Plan of villages	Yes	Taken care of S.No 13 above. This condition requested to be waived as per letter #140 dated 29.5.17
15	Well monitored around the plant premises	Not Applicable	
16	Wells fitted with water meter and its Record	Yes	Complied

(b). Compliance to the Condition prescribed in the NOC - Other

SNo.	Conditions given in NOC	Status of Compliance
1	Complied	Complied but recharge structures are under construction
5.	Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day and / or having a Land Area of Greater Than 2 Ha.- (\$) Ground water quality is good	
6.	Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$) Proposed 12 RWH Under Construction	

INDUSTRIAL USE- Self Declaration

It is to Certify that the Details and Information furnished above are true to the best of my Knowledge and Belief and I am aware that if any part of the Data/Information submitted is found to be false or misleading at any stage the application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.

2. Application should be submitted to Regional Office.

Regional Director, Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B. Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021

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Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)

Application Number : 21-4/1237/UP/IND/2016

Applied For Renewal : 1st

3. Incomplete Application will be Summarily Rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

4. Applicant has to Submit Processing Fee of Rs. 500.00/- (Rupees Five Hundred Only) through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>). A receipt will be generated. Please fill in the Transaction Ref No. and Date from the receipt, in print out of application and attach receipt along with hard copy of application.

Bharatkosh Details:-

Transaction Ref
Number:-

0812180002009

Dated:-

0/12/2018

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

Attached Files:

1). Site Plan : (Refer: 1 (ii))

No Attachment Found!

2). Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

3). Reason for Not Applying for Renewal before Expiring NOC : (Refer: 1 (v))

No Attachment Found!

4). Existing NOC : (Refer: 1 (vii))

S.No	Attachment Name	File Name
1	Water Noc	Water NOC.pdf

5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)

No Attachment Found!

6). Groundwater Availability Report : (Refer: 4)

S.No	Attachment Name	File Name
1	Ground Water Detail	Ground Water Detail.pdf

7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)

S.No	Attachment Name	File Name
1	Rainwater Harvesting	Rainwater Harvesting.pdf

8). Authorization :

No Attachment Found!

9). Extra Attachment :

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)**

Application Number : 21-4/1237/UP/IND/2016

Applied For Renewal : 1st

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10). Compliance to the Condition prescribed in the NOC

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	Area Specific Plantation	1	Plantation	CLG Plantation.pdf
2	Domestic Water School Sanitation	1	Domestic Water sanitation	Domestic water Sanitation.pdf
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	1	Pre monsoon and Post monsoon	Pre and Post monsoon.pdf
4	Maintenance of recharge structures	1	Maintenance RS	Maintenance RS.pdf
5	Number of Pizometers as per NOC and Water Level Record	1	Pizometers Record	Ground Water Detail.pdf
6	Number of Tubewells Borewales as per NOC	1	Borewells	Borewells pdf
7	Pizometer fitted with AWLRs with telemetry as per NOC	1	Pizometer fitted with AWL	Pizometer fitted with AWL.pdf
8	Quantum of Groundwater as per NOC	1	Quantum of Groundwater	Water NOC.pdf
9	Recharge through ponds	No Attachment Found!		
10	Recycle and reuse of water	1	Recycle Water Record Glass Division	Recycle Water Record Glass Division.pdf
		2	Recycle Water Record Metal Division	Recycle Water Record Metal Division.pdf
11	RWH and AR structures implemented	1	RWH Structures	RWH Structures.pdf
12	Submission of Compliance report to the Region	1	Compliance Report	Compliance Report.pdf
13	Water conservation measures	1	Boiler Heat Condensation	Boiler Heat Condensation.pdf
		2	Water Sprinkler	Water Sprinkler.pdf
14	Water Security Plan of villages	1	Water Security Plan	Water Security Plan.pdf
15	Well monitored around the plant premises	No Attachment Found!		
16	Wells fitted with water meter and its Record	1	Water Meter and Reading	water meter.pdf

11). Compliance to the Condition prescribed in the NOC - Other

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	Complied	No Attachment Found!		

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)

Application Number : 21-4/1237/UP/IND/2016

Applied For Renewal : 1st

Date :

Place :

Name & Signature of the applicant

(With official seal)

Associated User : HARIOMSINGH

Submitted By User : HARIOMSINGH

Submission Date : 08/12/2018

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

08/12/2018 04:39 PM



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AK Johri

From: Uma kapoor <uma-cgwb@gov.in>
Sent: Thursday, December 19, 2019 3:02 PM
To: ajaijohri@clgupta.com
Cc: Member (CGWA); CHAIRMAN, CGWB
Subject: Re: Renewal of Water NOC No.- CGWA/NOC/IND/ORIG/2016/2380 dated 27.12.16

Sir,

As per NGT order, Central Ground Water Authority is not issuing/ renewing NOC in Over-exploited, Critical and Semi-critical areas. As your industry is located in Over-exploited area, CGWA will not be able to renew your NOC. Nor it will be able to issue adhoc / conditional approval. For redressal of your grievance, you may approach NGT/ Higher Court.

Uma Kapoor
 CGWA

From: ajaijohri@clgupta.com
To: "Uma kapoor" <uma-cgwb@nic.in>
Sent: Thursday, December 19, 2019 1:25:47 PM
Subject: Renewal of Water NOC No.- CGWA/NOC/IND/ORIG/2016/2380 dated 27.12.16

Hon'ble Sir,

We are an Export house at Moradabad U.P. dealing in manufacturing and Exports of Handicrafts of Metal, Glass, Wood and Marble having turnover of around 700 crores employing over 5000 craftsmen comprising of over 30000 members of their families directly and around 50000 including indirect persons of contractors/subcontractors.

We had been granted permission to draw 330 KLD ground water which was valid till 20.12.2018. We had applied for its renewal on 8.12.18, but so far it has not been approved. The application is pending before R.D. , CGWB office Lucknow.

We had been maintaining all the conditions of original approval viz Rain Water Harvesting, recharge structures, installation of piezometers, proper recycling and reuse of waste water.

You are kindly requested to please advise the concerned officer to accord approval and in the meanwhile, an adhoc/conditional approval be granted as our international buyers like IKEA, H & M, Target and Walmart etc. need it to meet their compliance conditions.

Thanks
 With kind Regards



A. K. Johri
 GM(HR/ADMIN)



सत्यमेव जयते

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

Annexure-IV

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s C.L. Gupta Exports Ltd.		
Project Address:	18 Km Stone Before Moradabad Delhi High Way, Jiwai, Joya, Amroha, Uttar Pradesh		
Village:	Jiwai	Block:	Joya
District:	Amroha	State:	Uttar Pradesh
Pin Code:	244221		
Communication Address:	18 Km Stone Before Moradabad Delhi High Way, Jiwai, Joya, Amroha, Uttar Pradesh - 244221		
Address of CGWB Regional Office :	Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B Sitapur Road Yojna, Ram Bank Chauraha, Lucknow, Uttar Pradesh - 226021		

1. NOC No.:	CGWA/NOC/IND/REN/1/2020/5657									
2. Application No.:	21-4/1237/UP/IND/2016			3. Category:	Industry					
4. Project Status:	Existing Project			5. NOC Type:	1st Renewal					
6. Valid from:	21/12/2018			7. Valid up to:	19/12/2021					
8. Ground Water Abstraction Permitted:										
Fresh Water		Saline Water		Dewatering		Total				
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year			
155.00	46500.00					155.00	46500.00			
9. Details of ground water abstraction /Dewatering structures										
Total Existing No.:3					Total Proposed No.:0					
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	3	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit.										
10. Quantum of ground water recharge/harvesting(m ³ /year):	106000.00									
11. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers		Monitoring Mechanism							
			Manual	DWLR**	DWLR With Telemetry					
**DWLR - Digital Water Level Recorder	1		0	1	0					

(Compliance Conditions given overleaf)

**NOC VALID ONLY FOR
DOMESTIC, DRINKING AND/OR
GREENBELT PURPOSES**

सदस्य (केन्द्रीय भूमि जल प्राधिकरण)
Member (CGWA)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following mandatory conditions:

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
4. In case the ground water abstraction is more than 10 m³/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m³/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m³/day, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m³/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
6. Ground water augmentation/harvesting measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
7. Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge/water harvesting structures at its own cost.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
9. In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
10. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
13. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
14. The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
15. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
16. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
17. The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
18. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
19. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment(Protection)Act,1986.
20. **In case of any violation of NOC conditions or illegal extraction of Ground water the firm shall be liable to pay "Environmental Compensation"/ "Penalty", if any under Sec 15 of EPA 1986 as and when decided by statutory authorities.**

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



Summary				
Borewell #4	Initial Reading	Final Reading	Total (in KL)	Remarks
21.12.18 to 16.10.19	53582	74989	21407	
22.10.19 to 18.01.20	0	7697	7697	Meter Replaced
19.1.20 to 21.3.20	0	2071	2071	Meter Replaced
21.3.20 to 30.5.20	2071	3389	1318	
	Total 1		32493	
Borewell No#3	Initial Reading	Final Reading	Total (in KL)	Remarks
21.12.18 to 26.12.18	98984	100000	1016	
27.10.19 to 15.10.19	0	45154	45154	Meter Restart
16.10.19 to 22.10.19	45154	46404	1250	
22.10.19 to 18.01.20	0	12754	12754	Meter Replaced
19.1.20 to 21.3.20	0	6355	6355	Meter Replaced
21.3.20 to 30.5.20	6355	9781	3426	
	Total 2		69955	

Total Water Withdraw
21.12.18 to 30.5.20

102448 KL

Kruph

Annexure VI Sr. No. 36

Speed Post/ Registered
No.21-4/1237/UP/IND/2016-3522
Government of India
Ministry of Water Resources, RD & GR
Central Ground Water Board, NR
Bhujal Bhawan, Sector 'B'
Sitapur Road Yojna, Aliganj
Lucknow 226021
Phone: 0522 - 2363812 Fax: 2732478
Email: rdnr-cgwb@nic.in

Date- 29 NOV 2019

To
The Regional Officer,
Uttar Pradesh Pollution Control Board,
Bijnor Office, Adampur
Dist- Bijnor
Uttar Pradesh -246701.

Subject: Joint Inspection carried out on 16.10.2019 of M/s C.L Gupta Exports Ltd, 18 Km Stone Before Moradabad Delhi Highway, Vill- Jiwai, Dist- Amroha, Uttar Pradesh- 244221.

Ref: Reply of Show Cause Notice No. 21-4/1237/UP/IND/2016-3302 Date 04.11.2019.

Sir

It is to inform that this office has issued show cause notice (Copies enclosed) on deficiencies observed during Joint Inspection

The issues were as follows.

1. As per NOC, two tube wells allowed but during time of inspection 6 tube wells existing in the campus (3 with flow meter and three without flow meter. Firm is advised to immediately seal 4 illegal tube wells).
2. Annual abstraction allowed as per NOC is 99000 m³/annum whereas as per the last record, firm has abstracted 99691m³/annum during the year 2017-2018.

M/s C.L Gupta Exports Ltd, has submitted compliance report on the above observation.

- I. M/s C.L Gupta Export Ltd, have dismantled 3 tube wells and photograph has been attached. One tube well has been kept for fire fighting. During 30.04.2018 to 16.10.2019 only 1943 m³ water has been abstracted which means that water has been abstracted for fire fighting only.
- II. The firm has replaced that the period of abstraction should be as per financial year which comes to within permissible limits. Reply has been accepted.

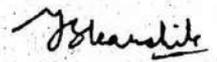
In view of the above all violations given in the Joint Inspection report have been rectified.

Yours Faithfully

(Y. B. Kaushik)
Regional Director

Copy To:

1. The Member Secretary, CGWA, Gallery No. 18/11 Jamnagar House, Mansingh Road New Delhi, 110011.
2. The Member Secretary, Central Pollution Control Board, Unnamed Road, Vishwas Nagar Extension, Vishwas Nagar, Shahdara, Delhi, 110032 New Delhi.
3. M/s C.L Gupta Exports Ltd, 18 Km Stone Before Moradabad Delhi Highway, Vill- Jiwai, Dist- Amroha, Uttar Pradesh- 244221.


(Y. B. Kaushik)
Regional Director



Received on
02/12/19




C.L. Gupta Exports Ltd.

18 km Before Moradabad, Delhi Highway,
vill. Jivai, Amroha-244001, India
Cin :- U74999 DL2004 PLC 125090

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

CLG/HR-194/19-20/91
The Regional Director
CGWB, Northern Region
Bhujal Bhavan Sec-B,
Sitapur Road
Lucknow-226021

14/11/19

Sub: Reply of Show- cause notice (File No. - 21-4/1237/UPIND/2016-3302, dated 4.11.19 received on 14.11.19)

Sir,

There was an inspection held on 16.10.19 in our factory by Mr. T. K. Pant. and Mr. Tejas. During the inspection, they witnessed 6 Borewells in the premises in which 2 Borewells (No. 3 & 4) were in operation and other 3 Borewells (No- 1, 2 & 5) not in operation and sealed. Borewell No- 6 used only for fire hydrant.

During inspection Borewell No- 3 & 4 water abstraction records provided by us in hard and soft copies from Jan'17 to 16 Oct'19. We abstracted total water 78349 m³ from these both Borewells April'17 to March'18 and 82262 m³ from April'18 to March'19, which are within limit according to CGWA, NOC. The figures taken and checked by inspection team on 16/10/19.

Earlier inspection too held on 28.4.19 by CGWA in our factory. reveals, that CGWA found 6 Borewells in the factory premises in which only 2 Borewells (3 and 4) were operational and other 3 Borewells (# 1, 2 & 5) found sealed and not in operation Borewell # 6 used only for fire hydrant(that too metered).

During 28.4.18 inspection, we had submitted Borewells records from Jan'17 to 28 April'18 which abstracted as per CGWA NOC (with in limit).

But your show cause notice (File No.- 21-4/1237/UPIND/2016-3302 dated 4.11.19 received on 14.11.19) shows ground water annual abstraction allowed as per NOC 99000 m³/annum whereas as per the last record firm has abstracted 99691 m³ during the year 2017-2018 which exceeds limit to 691 m³/annum is not correct and there is a definite mistake in calculation by CGWA team.

As, when we calculated as per our record, comes as follow which had been submitted by us to you as well:

Table#1

S. NO.	Financial Year (April to March)	Total Water Abstracted by Firm	Total Water Abstraction limit NOC as per CGWA	Status
1	2017-2018	78349 m ³ /annum	99000 m ³ /annum	Within Limit
2	2018-2019	82262 m ³ /annum	99000 m ³ /annum	Within Limit

Manufacturer & Exporters

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vill. Jivai, Amroha-244001, India
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Tel. : +91-591-2477000
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e-mail : mail@clgupta.com

It is as such clarified that:

1. There were 6 borings and out of them three were sealed as witnessed by your team on 16.10.19 as also regularly by UPPCB team, during their monthly inspection. You will kindly appreciate that ours is a continuous process industry and activities mainly Glass Melting furnace (50 tons per day) cannot work if there is no water supply for over 2 hours. If the borings are also demolished, there will be a chaos and whole 50 tonnes glass will freeze and the furnace may burn causing a dreadful tragedy. Director of factories has also acknowledged this, while issuing the factory license. In our application dated 3/3/17. We had clearly requested for 2 tubewells as standby for coping up with any break in present water supply and our contest is still pending. Hence the decision on this point is awaited before demolishing the sealed tubewells.

2. Annual abstraction is also within limit as confirmed in table#1 above.

All actions/clarifications in compliance have been taken and it is humbly prayed that the said show- cause notice be withdrawn and renewal of NOC may please be granted.

Thanks

(A.K. Johri)

GM(HR/Admin)

Cc: CGWA, New Delhi.



C.L. Gupta Exports Ltd.

18 km Before Moradabad, Delhi Highway,
vill. Jivai, Amroha-244221, India
Cin :- U74999 DL2004 PLC 125090

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

CLG/HR-31/2020-21/56

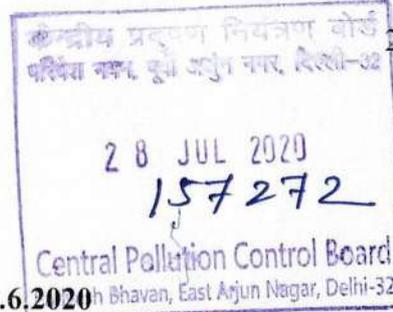
The Chairman

Central Pollution Control Board(CPCB)

Parivesh Bhawan', East Arjun Nagar,

Shahdara. Delhi-110032

Tel: 011- 43102030



21.07.2020

Handwritten signatures and dates: 'MS 28/7/20' and 'WSM'.

- Subject:** 1) H49690/ C-7/Water-58/2020 dated 8.6.2020
2) CLG/HR-31/2020-21/28 dated 17.06.2020
3) H50488/C-7/W-58/20 dated 01.07.2020 received by us on 16.07.2020

Dear Sir,

We refer to the captioned letter No. H49690/ C-7/Water-58/2020 dated 8.6.2020 by which Uttar Pradesh Pollution Control Board (UPPCB) had imposed penalty to the tune of Rs. 1,08,60,000/- (One Crore Eight Lacs Sixty Thousand only), for alleged violation of Water (Prevention and Control of Pollution) Act 1974.

We had sent representation letter No. CLG/HR-31/2020-21/28 dated 17.06.2020 in response to the letter No. H49690/ C-7/Water-58/2020 dated 8.6.2020 elucidating several errors apparent on the face of record in the penalty order.

Vide letter H50488/C-7/W-58/20 dated 01.07.2020, UPPCB has forwarded our reply to you and we have been instructed by UPPCB to make a representation before your goodself.

In these circumstances, with regard to the penalty of Rs. 1,08,60,000/- (One Crore Eight Lacs Sixty Thousand only) for alleged violation of Water (Prevention and Control of Pollution) Act 1974, please find our detailed representation hereinbelow:

We wish to bring to your attention that several essential facts have been missed in the imposition of penalty and we respectfully file this letter for the same and consequent correction/review of the order.

NO BASIS TO IMPOSE PENALTY:

- The penalty is solely and entirely based on the Inspection Report dated 16.10.2019.
- It is submitted that the method and methodology used for calculating the aforesaid compensation amount in said Inspection Report dated 16.10.2019 is completely unilateral, whimsical, arbitrary and unreasonable. The Inspection Officials observed that there was leakage from the peripheral wall of residential colony's STP which was going into the Kachha Pond, which is located behind the unit and that the unit has a dismantled open drain, which is carrying domestic wastewater at the residential colony behind the installed STP.

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Handwritten notes: 'AD (MKB) SB (AC) 30/07/20' and '31/7/20'.

- c. It is submitted that this alleged leakage/pilferage is not at all connected with the unit of the undersigned (Please see the photos attached as **Annexure-I**) The said allegation and observations made by the Inspecting Officials is not maintainable as there is no Kachha Pond located behind the STP.
- d. There is no inadequacy of ETPs and ETP/STP of all divisions are working well and test reports are well within the limit as found in the samples tested at our end (NABL Laboratory). We have also submitted those reports before the Hon'ble National Green Tribunal on 04.12.2019 (See Letter No. CLG/HR-31/19-20/100 dated 02.12.2019). These are enclosed herewith again as **Annexure-II**.
- e. The analogy and conclusion of the Inspecting Officials are sans any documentary or other proof and is wholly arbitrary and without any basis whatsoever.
- f. For the aforementioned reasons, the said imposition of Environment Compensation/Fine and Penalty is entirely unreasonable, arbitrary and is not justifiable against the undersigned.

B. QUANTUM OF PENALTY:

It is humbly submitted that maximum financial penalty imposable under the Water (Prevention and Control of Pollution) Act 1974 is only Rs. 10,000 (Sections 41, 42 or 45A). Additional penalty imposable is only for continuing violations, which is not the case here. We submit that we are not a habitual offender and the leakage, even if incorrectly attributed to us, is extremely minor and one-time. We have never been found to be non-compliant before. Even in your subsequent inspections on 15.02.2020, such a leak has not been found.

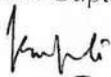
C. PRAYER

In view of the above, it is humbly prayed that:

- a. No penalty be imposed at all;
- b. In the alternative, a penalty is to be imposed only to the extent of Rs. 10,000. **Please note that this amount has already been deposited with the UPPCB under protest by RTGS-UTR No. SBIN220171842422 dated 19-06-2020.**

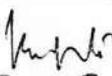
This letter is issued without prejudice to our rights and remedies. Nothing in this letter can be construed as an admission that we have not complied with the law.

Yours sincerely
For C. L. Gupta Exports Ltd.


(Teevra Gupta)
Director

Encl:aa

Cc: 1-Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, New Delhi.
2-DM-Amroha.
3-RO, UPPCB, Bijnore


(Teevra Gupta)
Director

Annexure-I



Boundary Wall Plaster
There is no leakage

Kemp



C.L. Gupta Exports Ltd.

18 km Before Moradabad, Delhi Highway,
vill. Jivai, Amroha-244001, India
Cin :- U74999 DL2004 PLC 125090

Annexure-II

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

CLG/HR-31/19-20/100

02.12.19

The Regional Officer
UPPCB, Aadmapur Road
Bijnore-246701

Sub: Status of NGT case 220/2019.

Sir,

The status as on date is as under against the issues narrated in order dated 29.08.2019 of NGT, New Delhi.

1. There is no river nearby. Ganga is 49.5 Km. and Ram Ganga is 24.6 Km from factory. The drawl of water is also within approved limit of 99000 m³/annum i.e. between April'18 to March'19 it was. 82262 m³/annum.
2. The STP/ETP effluent are treated regularly.
During the period Apr'18 to Mar'19 recycled Qty. is 18537 m³ which is used in flushing. (Toilets)
3. The issues in the joint inspection on 16.10.19 have been resolved as under:
 - a. We are maintaining 100% ZLD and as such there is no question of any leakages. Not a single drop goes into pond. The photographs of UPPCB team on 27.4.19 show absolute dry drain at our factory.
 - b. Addition of other items in Hazardous Waste list.
Authorisation for all items generated in the category of Haz. Waste has been obtained from UPPCB (Annexure-I) and accordingly such items lying stored in factory premises have been disposed off to approved agent (copy of one such form-10 is attached herewith as Annexure-II). Earlier also they were returned to the same TSDf (Record available and shown to UPPCB officials regularly).
 - c. Thermocol Mfg. Consent.
There is no generation of effluent in thermocol block formation by our factory as informed to UPPCB. However consent application moved by us on 14.05.19, got approved by UPPCB on 27.09.19. Hence the issue is closed.
 - d. ETP treated effluent analysis
The Case Goods effluent is treated on every Saturday (after stipulated operation of booths) as the booths are 'No Pump' spray booths. The booths extract the fumes of water base clear which enter in the chemical mixed tank solution and continuously breaks the clear. The inspection was carried out on 16.10.19 and the booths were planned for cleaning on 19th Oct'19 (after each 15 days operation). Hence the issue evolved, but after scheduled treatment, the discharge shows perfect result (Annexure-III). Moreover there was no question of CN availability as clarified in episode and reports dated 11.6.19. The same has already been and accordingly challenged vide our letter No. CLG/HR-31/19-20/08 dated 27.04.19. There was no question of CN present in the result.

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Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

- e. Report of Glass division (ETP) is within limit. (attached as Annexure-IV)
- f. Report of Glass division (STP) found satisfactory. (attached as Annexure-V)
- g. Report of Metal division (STP) found satisfactory. (attached as Annexure-VI)
- h. Report of sample collected from hand pump outside.

Not related to us as no discharge of any water of our factory moves outside and the hand pump in question is at least 2 km from our factory and there are so many cottage industries exist in between. The nearby villages i.e. Amheda, Jivai and Karanpur are also involved in jobs of chemical colouring and electrolysis etc. at their homes.

4. The letter dated 22.04.19 of UPPCB u/s 33A of water Act 1974 for closer of unit and also imposition of environment compensation of Rs. 10 Lacs was duly replied by us on the basis of real facts and the authorities were pleased to withdraw closure order as also reduction of compensation to 3.60 Lacs (order as per Annexure-VII) and the same was deposited on 20.08.19. In this context it is worthwhile to write that we had already deposited an Environment Compensation of Rs. 20 Lacs on 17.02.17 also in compliance of NGTs order dated 01.02.17 and it is regretted that no amt. was spent by CPCB- New Delhi for improvement of area inspite of NGTs evident orders.
5. In consideration of our compliances stated above, the U.P. Pollution control Board were pleased to withdraw the prosecution orders u/s 44 of water Act 1979.
6. We had been honouring the court order in toto without any deviation. All authorizations have been updated like Hazardous waste Management, Thermocol slabs compaction, and control on all effluents analysis.
7. We had already paid Rs.20 Lacs of Environment compensation against O.A. No. 301/2016 which was never utilized by CPCB in violation of NGTs order
8. All our actions in compliance have been confirmed and accepted by UPPCB – Bijnore and CGWA Lucknow.
9. As per the directions of Hon'ble court a joint inspection has been carried out by UPPCB and CGWA on 16.08.19. We are sure that the results will be upto mark as no objection was informed to us during inspection as also the results of counter samples provided to us by the inspecting team were tested by an independent NABL Laboratory and all are within limits. We however take this privilege to give us sufficient opportunity to clarify any issue if raised. This is no doubt, a matter of living of over 20,000 family members of 5500 employees with us.

We have always been awarded Top Export Awards by Govt. of India and Govt. of UP. Our group is also doing enormous CSR activities like marriages of approx 500 poor girls running of a eye hospital and running of old age home etc. With our positive actions of Rain Water Harvesting the water level has also increased by 39 cm during last rains.

Submitted please. There is definitely the AntiNation Activates who try to create problems to gain their il full benefits. We have sufficient evidences in this regards as well.

Thanks and Regards

Manufacturer & Exporters

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(A.K. Sonri)

Regd. Office : DPT 337, DLF PRIME TOWER, OKHLA, NEW DELHI-110020
GM (HR/Admin)



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 8531/UPPCB/Bijnore(UPPCBRO)/HWM/JYOTIBA PHULE NAGAR/2019

Dated: 16/07/2019

To,

M/s C L GUPTA EXPORTS LTD

C. L. Gupta Exports Ltd, Vill- Jivai, NH-24 Moradabad- Delhi Highway

Amroha(U.P),AMROHA,244221

Tehsil :Amroha

District :JYOTIBA PHULE NAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 8531 and 16/07/2019 .
2. Reference of application (No. and date) 5269513 and 21/05/2019 .
3. Mr TEEVRA GUPTA of M/s C L GUPTA EXPORTS LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at C. L. Gupta Exports Ltd, Vill- Jivai, NH-24 Amroha .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule 1 (category 33.1) Empty Containers	TSDF/Authorized Recyclers	50 no. per day
2	Schedule 1 (category 33.2) Cotton Waste, Used Cloth Mask	TSDF/Authorized Recyclers	10 kg/day
3	Part B Schedule 3 (category B3040) Rubber Gloves	TSDF/Authorized Recyclers	5 kg/month
4	Part B Schedule 3 (category B4030) Old Batteries	TSDF/Authorized Recyclers	20 No./month
5	Schedule 4 (category 19) Paint Booth sludge	TSDF/Authorized Recyclers	50 kg/Month
6	Schedule 1 (category 1.3) Oily Rags	TSDF/Authorized Recyclers	0.15 kg/day
7	Schedule 1 (category 5.1) Used Oil	TSDF/Authorized Recyclers	0.1 KL/Month
8	Part D Schedule 3 (category B3020) Empty Corrugated Cartons	TSDF/Authorized Recyclers	8 kg/day
9	Schedule 1 (category 6.3) Melting Furnace Ash	TSDF	20 kg/Month
10	Schedule 1 (category 15.2) Asbestos Gloves/Cloth	TSDF/Authorized Recyclers	5 kg/month
11	Schedule 1 (category 3.3) Fuel Filter and Air Filter	TSDF/Authorized Recyclers	5 no./Month
12	Schedule 1 (category 12.6) Polishing Dust	TSDF	1000 kg/Month
13	Schedule 1 (category 35.3) ETP Sludge	TSDF	40 kg/day

1. The authorization shall be valid for a period of 16/07/2024 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .



8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1-The Authorization issued vide letter no. F72473/C-7/Haz.Auth./68/2016 dated 18-01-2016 is hereby revoked.

2- Unit shall ensure compliance of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

3- Unit shall comply with the provisions of Rule 19 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.

4- Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form-IV.

5- Unit shall comply with the directions issued by Hon'ble National Green Tribunal in O.A. No. 220/2019 Adil Ansari vs. M/s C.L. Gupta Export Ltd.

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Bijnore for information and necessary action .

CEO/EE, I/C Circle _____



MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No. 23277

1 Occupier's Name & Mailing Address (including Phone No. and email)	C.L. Gupta Exporter Hdel. 18th Km Before Moradabad-Delhi Highway Jindal, Amroha-247401 UP			
2 Sender's Authorization No.				
3 Manifest Document No.	Challan No. on Letter Head dt 3/10/19			
4 Transporter's Name & Address (Including Phone No. and email)	C.L. Gupta (Self)			
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)			
6 Transporter's Registration				
7 Vehicle Registration No.	UP23T 0405			
8 Receiver's Name & Mailing Address (including Phone No. and email)	(II) BHARAT OIL COMPANY (I) REG E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4187924, e-mail: sales@bharatoil.com			
(III) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel.: 08874207664 e-mail: sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel.: 0512-2285298 e-mail: sales@bharatoil.com			
9 Receiver's Authorization No.	(I) 148MUPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023			
(II) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(III) 148MUPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto: 30/04/2023			
10 Waste Description	Empty Cans, Used Lubricant Containers, Filters etc			
11 Total Quantity No. of Containers	166 Kg, 95 Litre, 97 Kg, 11.55 Kg m ³ or MT Nos.			
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily Tarry/Slurry/Liquid)			
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, Use Washing soap at point of leak to stop its leakage.			
14 SENDER'S CERTIFICATE		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.		
Typed Name & Stamp :	Signature :	Month	Day	Year
		10	03	2019
15 Transporter Acknowledgement of Receipt of Waste		Month	Day	Year
Typed Name & Stamp :	Signature :	10	03	2019
16 Receiver's Certificate for Receipt of Hazardous and other Waste		Month	Day	Year
Typed Name & Stamp :	Signature :	10	03	2019



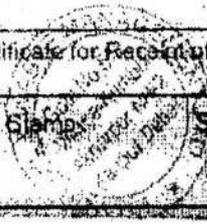
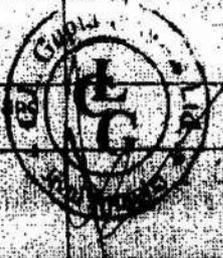
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FORM 10
 Section 19(1)

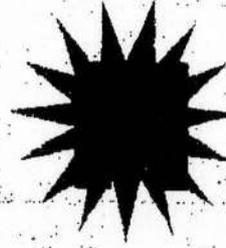
Copy for the sender

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No. **28439**

1. Occupier's Name & Mailing Address (including Phone No. and email)	CL Gupta Exports Ltd Bareilly
2. Sender's Authorization No.	
3. Manifest Document No.	Letter on date 01/07/19
4. Transporter's Name & Address (including Phone No. and email)	By Courier
5. Type of Vehicle	(Truck / Tanker / Special Vehicle)
6. Transporter's Registration	
7. Vehicle Registration No.	UP21 27 0176
8. Receiver's Name & Mailing Address (including Phone No. and email) CIN-U11201DL2007PLC160944	(I) BHARAT OIL COMPANY (I) LTD. E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel: 0120-4169324, e-mail: sales@bharatol.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Maaza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247864 UK, Tel: 08874207804, e-mail: sales@bharatol.com	(II) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kamahi Village, Tehsil Anandpur, Kanpur Dehat, UP Tel: 0512-2285298, e-mail: sales@bharatol.com
9. Receiver's Authorization No.	(I) UET/03/PC/Con-B-142618/548 Valid upto: 31/03/2021
(II) UET/03/PC/Con-B-142618/548 Valid upto: 31/03/2021	(II) UET/03/PC/Con-B-142618/548 Valid upto: 31/03/2021
10. Waste Description	Shredded Paper Waste
11. Total Quantity No. of Containers	1000 kg in 20 MT No.
12. Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13. Special Handling instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use washing soap at point of leak to stop its leakage.
14. SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are truly and accurately described above by proper shipping name and are categorized, packed, marked and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
Typed Name & Stamp Signature	Month Day Year 07 31 2019
15. Transporter Acknowledgement of Receipt of Waste	Month Day Year 07 31 2019
Typed Name & Stamp Signature	Month Day Year 08 01 2019
16. Receiver's Certificate for Receipt of Hazardous and other Waste	Month Day Year 08 01 2019
Typed Name & Stamp Signature	Month Day Year 08 01 2019



Empty



TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001012

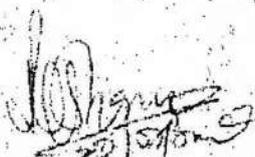
Page 2 of : 3
Date of TR : 22.07 2019

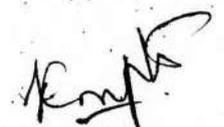
RESULT : Type of Test Conducted :- Water Parameters Except BL Test.

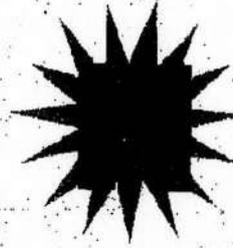
Sample / Item No.	Type of Test Conducted	Ref. to Test method / Standard	Test Results
ETP UNTREATED WATER	P ^H	IS : 3025 (11):02	6.50
	COLOUR	IS : 3025 (4):06	Light Yellowish
	ODOUR	IS : 3025 (5):06	Objectionable
	TURBIDITY	IS : 3025 (10):06	<5.0 NTU
	TOTAL DISSOLVED SOLIDS (T.D.S.)	IS : 3025 (15):09	1.11 ppt
	CHLORIDE	IS : 3025 (32):09	248.1 mg /l.
	TOTAL HARDNESS	IS : 3025 (21):06	256.2 mg /l.
	CYANIDE (CN)	IS : 3025 (26):86	<0.01 mg /l.
	T.S.S.	IS : 3025 (17):99	18.0 mg /l.
	LEAD (Pb)	APHA 22 nd ED12/ ASTM D:1976:12 [ICPOES]	<0.02 mg /l.
	CADMIUM (Cd)	- do -	<0.003 mg /L
	IRON (Fe)	- do -	4.2 mg /L
	NICKEL (Ni)	- do -	0.12 mg /L
	MANGANESE (Mn)	- do -	0.10 mg /L
	COPPER (Cu)	- do -	0.08 mg /L
CHROMIUM (Cr)	- do -	0.07 mg /L	
ZINC (Zn)	- do -	0.79 mg /L	

Contd..3

027539


डा० रविन्द्र कुमार / Dr. Ravindra Kumar
महाप्रबन्धक / General Manager
एम०एच०एस०सी० / M.H.S.C.
मुगदाबाद (उ०प्र०) / Moradabad (U.P.)
244001 / 244001





CONCLUSION / REMARKS : Except P^H, Colour, Odour, Taste & Turbidity all limits are in mg /L.
mg /L, = miligram per litre, < = Less than
: 1 mg/kg = 1 ppm (PART PER MILLION)= 0.0001%

Note :

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2. This report is not to be reproduced wholly or in part and can not be used as an Evidence in the Court of Law & should not be used in any Advertising Media without prior permission of the Centre in writing.

SAMPLE NOT DRAWN BY RTCL

Authorised Signatory

END OF REPORT

(Dr. R.K. SHARMA)

डा० रविन्द्र कुमार / Dr. Ravindra Kumar
महप्रबन्धक / General Manager
एम०एच०एस०सी / MCHS-2460864
मुरादाबाद (उ०प्र०) / Moradabad (U.P.)
244001 / 244001
rtclindia@gmail.com

Facilities available at R.T.C.L. :-

- *Testing :- Lead & Cadmium Leaching, Total Lacquer Quality Test (Salt Spray, Humidity, Pin Hole, Adhesion etc.) Metallic & Non - Metallic Coating Thickness (Silver, Copper, Nickel, Zinc & Chrome etc. and Paint, Powder & Lacquer), Metal & Metal Alloys Composition, Drop-Test & Bursting Test
- *Any Other problem in the field of Metal Finishing, Casting & Forming, Water & Waste Water Testing
- *Consignment Inspection, Expert Opinion & Handicrafts Product Test as per Buyer Protocol.

SRS :-

(Under Control of Development Commissioner (Handicrafts), Ministry of Textiles, Govt. of India, New Delhi)

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NABL ACCREDITED LABORATORY
Listed with ASTM International Directory of Testing Labs
Pls. refer the website www.nabl-india.org to view our scope of Accredited Tests.

Komph

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RESEARCH TESTING AND CALIBRATION LABORATORY

RTC LABORATORY

[NABL ACCREDITED LABORATORY as per ISO / IEC: 17025-2005]

(A Division of Metal Handicrafts Service Centre)

वस्त्र मंत्रालय भारत सरकार के नियन्त्रणाधीन

(Under Control of Ministry of Textiles Govt. of India, New Delhi)

Peetal Nagri, Rampur Road, Moradabad - 244001 (U.P.) INDIA



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हस्तशिल्प
continuing tradition

☎ : 91-591-6532354

Telefax : 91-591-2460131

Website : www.handicrafts.nic.in/mhsc/mhsc.htm

E-mail : rtclindia@gmail.com
rtcl_mhsc@consultant.com

TEST REPORT

Date of TR : 22.07.2019

Date of Test Start : 18.07.2019

Date of Test End : 20.07.2019

Page 1 of : 3

TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001013

ULR No. : TC668318000001630F

Customer Ref. : NIL DATED : 17.07.2019

Customer Name : M/S C.L. GUPTA EXPORT LTD.

Address : VILL- JIWAI, DELHI ROAD,
DIST. AMROHA

Tel. No. : 8057961529

Contact Person : MR. PARTUSH (WADA)

Sample Information

* Sample Description : ETP TREATED WATER

* Qty. Submitted : 01(ONE) NO. (5 LTRS.)

* Date of Receipt : 17.07.2019

* Colour : COLOURLESS

* Ref. No. : NIL

* Style No. / Article No. : -----

* Type of Test Required : WATER PARAMETERS EXCEPT BL TEST,
AS SPECIFIED BY CUSTOMER* Deviation if any from
the standard including
environmental condition : N.A.

Order No. : N.A.

Buyer Name : N.A.

Buying House : N.A.

Country of
Destination : N.A.

Country Origin : INDIA

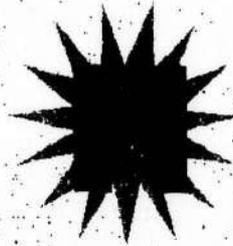
SKU No./ Item No. : -----

Sample from : (RM / In process / Finished Product) : - N.A.

027540

Contd..2

डा० रविन्द्र कुमार / Dr. Ravindra Kumar
महाप्रबन्धक / General Manager
एम०एच०एस०सी० / M.H.S.C.
मुरादाबाद (उ०प्र०) / Moradabad (U.P.)
244001 / 244001



IR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001013

Page 2 of : 3
Date of TR : 22.07.2019

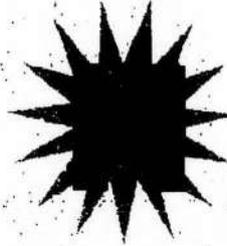
RESULT : Type of Test Conducted : - Water Parameters Except BL Test.

Sample / Item No.	Type of Test Conducted	Ref. to Test method / Standard	Test Results
ETP TREATED WATER	P ^H	IS : 3025 (11):02	6.90
	COLOUR	IS : 3025 (4):06	Colourless
	ODOUR	IS : 3025 (5):06	Unobjectionable
	TURBIDITY	IS : 3025 (10):06	<5.0 NTU
	TOTAL DISSOLVED SOLIDS (T.D.S.)	IS : 3025 (15):09	700.0 mg/l.
	CHLORIDE	IS : 3025 (32):09	135.1 mg /l.
	TOTAL HARDNESS	IS : 3025 (21):06	140.2 mg /l.
	CYANIDE (CN)	IS : 3025 (26):86	<0.01 mg /l.
	T.S.S.	IS : 3025 (17):99	15.0 mg /l.
	LEAD (Pb)	APHA 22 nd ED12/ ASTM D:1976:12 [ICPOES]	<0.02 mg /l.
	CADMIUM (Cd)	- do -	<0.003 mg /l.
	IRON (Fe)	- do -	0.09 mg /l.
	NICKEL (Ni)	- do -	0.07 mg /l.
	MANGANESE (Mn)	- do -	0.06 mg /l.
	COPPER (Cu)	- do -	0.05 mg /l.
CHROMIUM (Cr)	- do -	0.05 mg /l.	
ZINC (Zn)	- do -	0.65 mg /l.	

027540

Contd..3

डा० रविन्द्र कुमार/Dr. Ravindra Kumar
महाप्रबन्धक/General Manager
एम०एच०एस०सी०/M.H.S.C.
मुरादाबाद (उ०प्र०)/Moradabad (U.P.)
244301/244301



TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001013

Page 3 of : 3
Date of TR : 22.07.2019

CONCLUSION / REMARKS : Except P^H, Colour, Odour, Taste & Turbidity all limits are in mg /L.
mg /L = miligram per litre, <= Less than
: 1 mg/kg = 1 ppm (PART PER MILLION)= 0.0001%

Note :

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SAMPLE NOT DRAWN BY RTCL

Authorised Signatory

(Dr. R.K. SHARMA)

डा० रविन्द्र कुमार / Dr. Ravindra Kumar
महाप्रबन्धक / General Manager
एम०एच०एस०सी० / M.T.P.S.C. 2460864
मुरादाबाद (उ०प्र०) / Muradabad (U.P.)
244001 / 244001

END OF REPORT

Facilities available at R.T.C.L. :-

- *Testing - Lead & Cadmium Leaching, Total Lacquer Quality Test (Salt Spray, Humidity, Pin Hole, Adhesion etc.) Metallic & Non - Metallic Coating Thickness (Silver, Copper, Nickel, Zinc & Chrome etc. and Paint, Powder & Lacquer), Metal & Metal Alloys Composition, Drop Test & Bursting Test
- *Any Other problem in the field of Metal Finishing, Casting & Forming, Water & Waste Water Testing.
- *Consignment Inspection, Expert Opinion & Handicrafts Product Test as per Buyer Protocol.

SRS -

(Under Control of Development Commissioner (Handicrafts), Ministry of Textiles, Govt. of India, New Delhi)

027540

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Listed with ASTM International Directory of Testing Labs

Pls. refer the website www.nabl-india.org to view our scope of Accredited Tests.

K. Singh

अनुसंधान, परीक्षण एवं कैलिब्रेशन प्रयोगशाला
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RTC
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Telefax : 91-591-2460131

Website : www.handicrafts.nic.in/mhsc/mhsc.htm

E-mail : rtclindia@gmail.com

rtcl_mhsc@consultant.com

TEST REPORT

TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001015

ULR No. : TC668318000001532F

Customer Ref. : NIL DATED : 17.07.2019

Customer Name : M/S C.L. GUPTA EXPORT LTD.

Address : VILL- JIWAI, DELHI ROAD,
DIST. AMROHA

Tel. No. : 8057961529

Contact Person : MR. PARTUSH

Date of TR : 22.07.2019

Date of Test Start : 18.07.2019

Date of Test End : 20.07.2019

Page 1 of : 3

Sample Information

* Sample Description : STP TREATED WATER

* Qty. Submitted : 01(ONE) NO. (5 LTRS.)

* Date of Receipt : 17.07.2019

* Colour : COLOURLESS

* Ref. No. : NIL

* Style No. / Article No. : -----

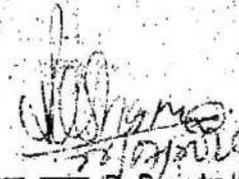
* Type of Test Required : WATER PARAMETERS EXCEPT BL TEST,
AS SPECIFIED BY CUSTOMER

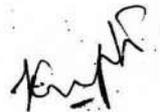
* Deviation if any from
the standard including
environmental condition : N.A.

Sample from : (RM / In process / Finished Product) : - N.A.

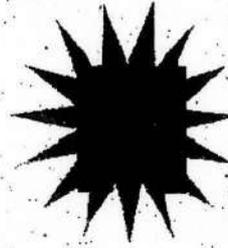
027542

Contd..2


डा० रविन्द्र कुमार / Dr. Ravindra Kumar
महाप्रबन्धक / General Manager
एम०एच०एस०सी० / M.H.S.C.
मुरादाबाद (उ०प्र०) / Moradabad (U.P.)
244001 / 244001



027542



TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001015

Page 2 of : 3
Date of TR : 22.07.2019

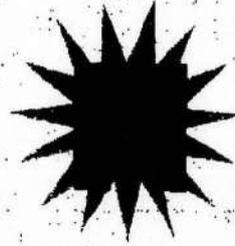
RESULT : Type of Test Conducted : - Water Parameters Except BL Test.

Sample / Item No.	Type of Test Conducted	Ref. to Test method / Standard	Test Results
STP TREATED WATER	P ^H	IS : 3025 (11):02	7.01
	COLOUR	IS : 3025 (4):06	Colourless
	ODOUR	IS : 3025 (5):06	Unobjectionable
	TURBIDITY	IS : 3025 (10):06	< 5.0 NTU
	TOTAL DISSOLVED SOLIDS (T.D.S.)	IS : 3025 (15):09	235.0.0 mg/l.
	CHLORIDE	IS : 3025 (32):09	94.2 mg /l.
	TOTAL HARDNESS	IS : 3025 (21):06	101.5 mg /l.
	CYANIDE (CN)	IS : 3025 (26):86	<0.01 mg /l.
	T.S.S.	IS : 3025 (17):99	12.0 mg /l.
	LEAD (Pb)	APHA 22 nd ED12/ ASTM D:1976:12 [ICPOES]	<0.02 mg /l.
	CADMIUM (Cd)	- do -	<0.003 mg /l.
	IRON (Fe)	- do -	0.07 mg /l.
	NICKEL (Ni)	- do -	0.06 mg /l.
	MANGANESE (Mn)	- do -	0.05 mg /l.
COPPER (Cu)	- do -	0.04 mg /l.	
CHROMIUM (Cr)	- do -	0.04 mg /L	
ZINC (Zn)	- do -	0.35 mg /l.	

027542

Contd...3

डॉ० रविन्द्र कुमार / Dr. Ravindra Kumar
सहप्रबन्धक / General Manager
एम०एच०एस०सी० / MCHS
मुरादाबाद (उ०प्र०) / Muradabad (U.P.)



TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001015

Page 3 of : 3
Date of TR : 22.07.2019

CONCLUSION / REMARKS : Except P^H, Colour, Odour, Taste & Turbidity all limits are in mg /L.
mg /L = miligram per litre, < = Less than
: 1 mg/kg = 1 ppm (PART PER MILLION)= 0.0001%

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SAMPLE NOT DRAWN BY RTCL

Authorised Signatory

(Dr. R.K. SINGH)

END OF REPORT

डा० रविन्द्र कुमार
महाप्रबन्धक / General Manager
एम०एच०एस०सी० / M.H.S.C. - 2460864
मुद्रादाबाद (उ०प्र०) / Mudra Dabadi (U.P.)
244001 / 244001

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- * Any Other problem in the field of Metal Finishing, Casting & Forming, Water & Waste Water Testing.
- * Consignment Inspection, Expert Opinion & Handicrafts Product Test as per Buyer Protocol.

SRS -

(Under Control of Development Commissioner (Handicrafts), Ministry of Textiles, Govt. of India, New Dell :)

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RESEARCH TESTING AND CALIBRATION LABORATORY

RTC
LABORATORY

[NABL ACCREDITED LABORATORY as per ISO / IEC: 17025-2005]

(A Division of Metal Handicrafts Service Centre)

वस्त्र मंत्रालय भारत सरकार के नियंत्रणाधीन

(Under Control of Ministry of Textiles Govt. of India, New Delhi)

Peetal Nagri, Rampur Road, Moradabad - 244001 (U.P.) INDIA

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handicrafts
हरस्तशिल्प
continuing tradition

☎ : 91-591-6532354

Telefax : 91-591-2460131

Website: www.handicrafts.nic.in/mhsc/mhsc.htm

E-mail : rtclindia@gmail.com
rtcl_mhsc@consultant.com**TEST REPORT**

Date of TR : 22.07.2019

Date of Test Start : 18.07.2019

Date of Test End : 20.07.2019

Page 1 of : 3

TR REF. No. : RTCL-29081 / 2019 - 20 / Q2D-192007001014

Customer Ref. : TC668318000001531F

ULR No. : NIL DATED : 17.07.2019

Customer Name : M/S C.L. GUPTA EXPORT LTD.

Address : VILL-JIWAI, DELHI ROAD,
DIST. AMROHA

Tel. No. : 8057961529

Contact Person : MR. PARTUSH

Sample Information

* Sample Description : STP UNTREATED WATER

* Qty. Submitted : C1(ONE) NO. (5 LTRS.)

* Date of Receipt : 17.07.2019

* Colour : LIGHT MILKY

* Ref. No. : NIL

* Style No. / Article No. : -----

* Type of Test Required : WATER PARAMETERS EXCEPT BL TEST,
AS SPECIFIED BY CUSTOMER* Deviation if any from
the standard including
environmental condition : N.A.

Order No. : N.A.

Buyer Name : N.A.

Buying House : N.A.

Country of
Destination : N.A.

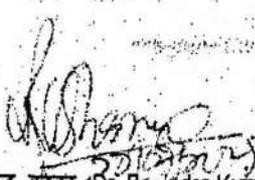
Country Origin : INDIA

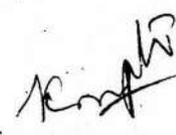
SKU No. / Item No. : -----

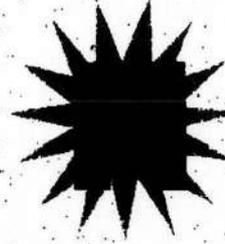
Sample from : (RM / In process / Finished Product) : - N.A.

027541

Contd.


 डा० रविन्द्र कुमार / Dr. Ravindra Kumar
 महाप्रबन्धक / General Manager
 एम०एच०एस०सी० / M.H.S.C.
 मुसदाबाद (उ०प्र०) / Moradabad (U.P.)
 244001 / 244001





TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001014

Date of TR : 22.07.2019

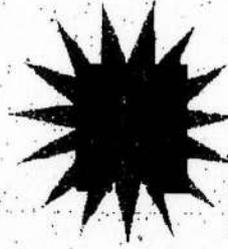
RESULT : Type of Test Conducted :- Water Parameters Except BL Test.

Sample / Item No.	Type of Test Conducted	Ref. to Test method / Standard	Test Results
STP UNTREATED WATER	P ^H	IS : 3025 (11):02	6.94
	COLOUR	IS : 3025 (4):06	Light Milky
	ODOUR	IS : 3025 (5):06	Objectionable
	TURBIDITY	IS : 3025 (10):06	<5.0 NTU
	TOTAL DISSOLVED SOLIDS (T.D.S.)	IS : 3025 (15):09	412.0 mg/kg
	CHLORIDE	IS : 3025 (32):09	108.2 mg/l.
	TOTAL HARDNESS	IS : 3025 (21):06	115.3 mg/l.
	CYANIDE (CN)	IS : 3025 (26):86	<0.01 mg/l.
	T.S.S.	IS : 3025 (17):99	15.0 mg/l.
	LEAD (Pb)	APHA 22 nd ED12/ ASTM D:1976:12 [ICPOES]	<0.02 mg/l.
	CADMIUM (Cd)	- do -	<0.003 mg/l.
	IRON (Fe)	- do -	0.10 mg/l.
	NICKEL (Ni)	- do -	0.08 mg/l.
	MANGANESE (Mn)	- do -	0.07 mg/l.
	COPPER (Cu)	- do -	0.07 mg/l.
CHROMIUM (Cr)	- do -	0.06 mg/l.	
ZINC (Zn)	- do -	0.59 mg/l.	

Contd...3

027541

डा० रविन्द्र कुमार / Dr. Ravindra Kumar
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एम०एच०एस०सी० / M.H.S.C.
मुरादाबाद (उ०प्र०) / Moradabad (U.P.)
244001 / 244001



TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001014

Page 3 of : 3
Date of TR : 22.07.2019

CONCLUSION / REMARKS : Except P^H, Colour, Odour, Taste & Turbidity all limits are in mg /L.
mg /L = miligram per litre, <= Less than
: 1 mg/kg = 1 ppm (PART PER MILLION)= 0.0001%

Note :

1. The test results relate only to the Item(s) tested & we do not accept any Lega. Liabilities.
2. This report is not to be reproduced wholly or in part and can not be used as an Evidence in the Court of Law & should not be used in any Advertising Media without prior permission of the Centre in writing.

SAMPLE NOT DRAWN BY RTCL

Authorised Signatory

(Dr. R.K. SHARMA)

END OF REPORT

डा० रविन्द्र कुं
महाप्रबन्धक / General Manager
एम०एच०एस०सी० / M. H. S. C.
मुंबई (उपग्राम) / Mumbai (U.P.G.)
244001 / 244001

Facilities available at R.T.C.L. :-

- *Testing :- Lead & Cadmium Leaching, Total Lacquer Quality Test (Salt Spray, Humidity, Pin Hole, Adhesion etc) Metallic & Non - Metallic Coating Thickness (Silver, Copper, Nickel, Zinc & Chrome etc. and Paint, Powder & Lacquer), Metal & Metal Alloys Composition, Drop Test & Bursting Test
- *Any Other problem in the field of Metal Finishing, Casting & Forming, Water & Waste Water Testing
- *Consignment Inspection, Expert Opinion & Handicrafts Product Test as per Buyer Protocol.

SRS -

(Under Control of Development Commissioner (Handicrafts), Ministry of Textiles, Govt. of India, New Delhi)

027541

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Pls. refer the website www.nabl-india.org to view our scope of Accredited Tests.

संशोधन, परीक्षण एवं कैलिब्रेशन प्रयोगशाला
RESEARCH TESTING AND CALIBRATION LABORATORY

RTC
LABORATORY

[NABL ACCREDITED LABORATORY as per ISO / IEC: 17025-2005]

(A Division of Metal Handicrafts Service Centre)

वस्त्र मंत्रालय भारत सरकार के नियन्त्रणाधीन

(Under Control of Ministry of Textiles Govt. of India, New Delhi)

Peetal Nagri, Rampur Road, Moradabad - 244001 (U.P.) INDIA



Indian Handicrafts
continuing tradition

☎ : 91-591-6532354

Telefax : 91-591-2460131

Website : www.handicrafts.nic.in/mhsc/mhsc.htm

E-mail : rtclindia@gmail.com
rtcl_mhsc@consultant.com

TEST REPORT

TR REF. No. : RTCL- 29058 / 2019 - 20 / Q2D- 192007000968
ULR No. : TC668318000001487F
Customer Ref. : NIL DATED : 12.07.2019
Customer Name : M/S C.L. GUPTA EXPORT LTD.
Address : VILL- JIWAI, DELHI ROAD,
DIST. AMROHA
Tel. No. : 9719715446
Contact Person : MR. SHRIKANT

Date of TR : 17.07.2019
Date of Test Start : 15.07.2019
Date of Test End : 17.07.2019
Page 1 of : 3

Sample Information

* Sample Description : STP TREATED WATER
* Qty. Submitted : 01(ONE) NO. (5 LTRS.)
* Date of Receipt : 12.07.2019
* Colour : COLOURLESS
* Ref. No. : NIL
* Style No. / Article No. : -----
* Type of Test Required : WATER PARAMETERS EXCEPT BL TEST,
AS SPECIFIED BY CUSTOMER
* Deviation if any from the standard including environmental condition : N.A.

Order No.	:	N.A.
Buyer Name	:	N.A.
Buying House	:	N.A.
Country of Destination	:	N.A.
Country Origin	:	INDIA
SKU No./ Item No.	:	-----

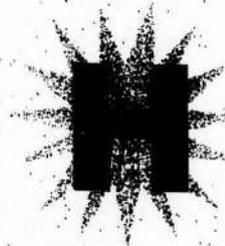
Sample from : (RM / In process / Finished Product) : - N.A.

027495

Contd..2

डा० रविन्द्र कुमार / Dr. Ravindra Kumar
महाप्रबन्धक / General Manager
एम०एच०एस०सी० / M.H.S.C.
मुरादाबाद (उ०प्र०) / Moradabad (U.P.)
244001 / 244001

127495/1702



TR REF. No. : RTCL- 29058 / 2019 - 20 / Q2D- 192007000968

Date of TR : 17.07.2019

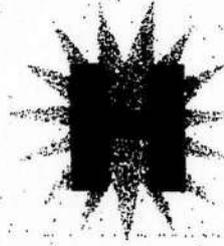
RESULT : Type of Test Conducted :- Water Parameters Except BL Test.

Sample / Item No.	Type of Test Conducted	Ref. to Test method / Standard	Test Results
STP TREATED WATER	P ^H	IS : 3025 (11):02	7.02
	COLOUR	IS : 3025 (4):06	Colourless
	ODOUR	IS : 3025 (5):06	Unobjectionable
	TURBIDITY	IS : 3025 (10):06	< 5.0 NTU
	TOTAL DISSOLVED SOLIDS (T.D.S.)	IS : 3025 (15):09	455.0 mg/L
	CHLORIDE	IS : 3025 (32):09	85.2 mg /L
	TOTAL HARDNESS	IS : 3025 (21):06	96.3 mg /L
	CYANIDE (CN)	IS : 3025 (26):86	<0.01 mg /L
	T.S.S.	IS : 3025 (17):99	16.0 mg /L
	LEAD (Pb)	APHA 22 nd ED12/ ASTM D:1976:12 [ICPOES]	<0.02 mg /L
	CADMIUM (Cd)	- do -	<0.003 mg /L
	IRON (Fe)	- do -	0.08 mg /L
	NICKEL (Ni)	- do -	0.07 mg /L
	MANGANESE (Mn)	- do -	0.05 mg /L
	COPPER (Cu)	- do -	0.05 mg /L
CHROMIUM (Cr)	- do -	0.04 mg /L	
ZINC (Zn)	- do -	0.37 mg /L	

027495

Contd..3

डा० रविन्द्र कुमार / Dr Ravindra Kumar
महाप्रबन्धक / General Manager
एम०एच०एस०सी० / M.H.S.C.
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244001 / 244001



TR REF. No. : RTCL- 29058 / 2019 - 20 / Q2D- 192007000968

CONCLUSION / REMARKS : Except P^H, Colour, Odour, Taste & Turbidity all limits are in mg /L.
mg /L = miligram per litre, <= Less than
: 1 mg/kg = 1 ppm (PART PER MILLION)= 0.0001 %

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2. This report is not to be reproduced wholly or in part and can not be used as an Evidence in the Court of Law & should not be used in any Advertising Media without prior permission of the Centre in writing.

SAMPLE NOT DRAWN BY RTCL

Authorised Signatory

(Dr. R.K. SHARMA)

डा० रविन्द्र कुमार / Dr. Ravindra Kumar
सहाय्यक/General Manager

END OF REPORT

एम०एच०एस०सी० 91M591C2460864
मुरादाबाद (उ०प्र०) / Moradabad (U.P.)
243001 / 244001
rtclindia@gmail.com

Facilities available at R.T.C.L. :-

- *Testing :- Lead & Cadmium Leaching, Total Lacquer Quality Test (Salt Spray, Humidity, Pin Hole, Adhesion etc.) Metallic & Non - Metallic Coating Thickness (Silver, Copper, Nickel, Zinc & Chrome etc.) and Paint, Powder & Lacquer), Metal & Metal Alloys Composition, Drop Test & Bursting Test
- *Any Other problem in the field of Metal Finishing, Casting & Forming, Water & Waste Water Testing.
- *Consignment Inspection, Expert Opinion & Handicrafts Product Test as per Buyer Protocol.

SRS -

(Under Control of Development Commissioner (Handicrafts), Ministry of Textiles, Govt. of India, New Delhi)

027495

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Pls. refer the website www.nabl-india.org to view our scope of Accredited Tests.



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या 140/07 सी-7/जल-58/विभाग/2019 दिनांक 16/8/19

सेवा में,

मै० सी०एल० गुप्ता एक्सपोर्ट्स लि०,
18 कि०मी० दिल्ली-मुरादाबाद हाइवे,
एन०एच० 24, ग्राम जिवई, अमरोहा

विषय --बोर्ड के पत्र दिनांक 22.04.2019 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत जारी कारण बताओ नोटिस को निदोषित तथा उद्योग पर रुं 10 लाख मात्र की पर्यावरणीय क्षतिपूर्ति को संशोधित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र सं०-एच34988/सी-7/जल-58/का०ब०नो०/2019 दिनांक 22.04.2019 द्वारा उद्योग मै० सी०एल० गुप्ता एक्सपोर्ट्स लि०, 18 कि०मी० दिल्ली-मुरादाबाद हाइवे, एन०एच० 24, ग्राम जिवई, अमरोहा के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत जारी कारण बताओ नोटिस जारी किया गया। क्षेत्रीय कार्यालय, बिजनौर के अधिकारियों द्वारा उद्योग पर किये गये निरीक्षण दिनांक 01.06.2019 में पाये गये तथ्यों, उद्योग द्वारा प्रेषित पत्र दिनांक 18.06.2019 के साथ संलग्न प्रश्नों, ई०टी०पी० तथा एस०टी०पी० के आउटलेट के उत्प्रवाह के गुणता की रिपोर्ट को सज्ञान में रखते हुए उद्योग के विरुद्ध जारी कारण बताओ नोटिस दिनांक 22.04.2019 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तों के साथ निक्षेपित किया जाता है-

1. उद्योग द्वारा जल (प्रदूषण, निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित, वायु (प्रदूषण, निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित एवं पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों का अक्षरशः अनुपालन सुनिश्चित किया जाए।
2. उद्योग द्वारा बिना राज्य बोर्ड से स्थापनार्थ सहमति प्राप्त किये हुए किसी प्रकार का क्षमता विस्तार, उत्पादन प्रक्रिया परिवर्तन, प्लांट नशीनरी की स्थापना नहीं की जाए।
3. उद्योग में स्थापित समस्त प्रदूषण नियंत्रण संयंत्रों का सतत संचालन करते हुए शुद्धिकृत उत्प्रवाह एवं उत्सर्जन की गुणता पर्यावरण संरक्षण नियम के प्राविधानों में निर्धारित मानकों के अनुरूप रखा जाना सुनिश्चित किया जाए।
4. उद्योग का संचालन मात्र शून्य उत्प्रवाह निस्तारण मात्र पर संचालन अनुमन्य है। उद्योग परिसर के बाहर किसी भी प्रकार के उत्प्रवाह का निस्तारण न किया जाए।
5. उद्योग द्वारा ई०टी०पी०, एस०टी०पी०, उत्प्रवाह रिसाइलिंग बिन्दु, सिंचाई कार्यक्षेत्र पर पी०टी०जेड०, एच०डी०, नाइट्रोजन ओपेन टू नेटवर्क कैमरे की स्थापना 15 दिन में की जाए एवं कैमरे को उ०प० प्रदूषण नियंत्रण बोर्ड के कण्ट्रोल रूम सर्वर से लिंक किया जाना सुनिश्चित किया जाए।
6. उत्पादन प्रक्रिया में साइनाइड का प्रयोग प्रतिबन्धित है।
7. केन्द्रीय भूजल बोर्ड द्वारा प्रदान अनुमति के अनुरूप ही भूजल का दोहन एवं रिचार्ज सुनिश्चित किया जाए।
8. बोर्ड के पत्र सं०- सं०-18602/यू०पी०पी०सी०वी०/बिजनौर (यू०पी०पी०सी०बी०आर०ओ०)/सी०टी० ओ०/वाटर/ ज्योतिबा फूले नगर/2018 दिनांक 09.05.2018 द्वारा निर्गत शर्त सहमति जल में अधिरोपित समस्त शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जाए।

.....क०प०उ०

टी. सी. - 12 वी. विभुति खंड
गोमती नगर, लखनऊ-226010
दूरभाष 2720831, 2720826, 2720691, 2720681
फैक्स 0522-2720764 फैक्स 0522-2720754 ई-मेल info@uppcb.com
वेबसाइट: www.uppcb.com

T.C. 12 - V, Vibhuti Khand
Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720826, 2720691, 2720681
Email: info@uppcb.com
Web Site: www.uppcb.com

C:\Users\Abc\Desktop\Letters\Letters>Show Cause Revoke Letter.Docx

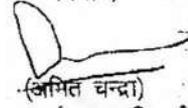
Scanned by CamScanner

Kupak

(2)

अदेतर उद्योग द्वारा प्रस्तुत शुद्धिकृत उत्प्रवाह विश्लेषण आख्या का संज्ञान लेते हुए पूर्व में उद्योग पर अधिरोपित पर्यावरणीय क्षतिपूर्ति रु 10 लाख को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी Levying of Environmental Compensation against Defaulting Industries के अनुसार पुनः आंकलित करते हुए उद्योग पर राक्षम अधिकारी से निर्गत अनुमोदनोपरान्त रु 3,60,000/- (रु तीन लाख साठ हजार मात्र) का पर्यावरणीय क्षतिपूर्ति के रूप में अर्थदण्ड अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विमूतिखण्ड, गोमतीनगर, लखनऊ स्थित बैंक के खाता सं०-701502010002104 आई०एफ०एस० कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें।

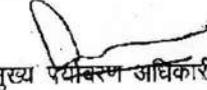
भवदीय,



(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी
वृत्त-7

पृष्ठांकन संख्या एवं दिनांक उपरोक्तानुसार।
प्रतिलिपि: निम्नलिखित को सूचनार्थ प्रेषित।

1. जिलाधिकारी, अमरोहा।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बिजनौर को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार निर्दिष्ट निर्देशों के परिप्रेक्ष्य में सतत अनुश्रवण कम में अद्यतन निरीक्षण आख्या ससमय प्रेषित करें।


मुख्य पर्यावरण अधिकारी
वृत्त-7

24
24/11/17
A.C.F.

Scanned by CamScanner





C.L. Gupta Exports Ltd.

18 km Before Moradabad, Delhi Highway,
vill. Jivai, Amroha-244221, India
Cin :- U74999 DL2004 PLC 125090

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@cigupta.com

CLG/HR-31/2020-21/57

The Chairman
Central Pollution Control Board(CPCB)
Parivesh Bhawan', East Arjun Nagar,
Shahdara, Delhi-110032
Tel: 011- 43102030



21.07.2020

Handwritten signatures and initials:
Jag
MS
D.H. Law
W.S.M.-U

Subject: 1) H49696/ C-7/Water-58/2020 dated 9.6.2020
2) CLG/HR-31/2020-21/29 dated 17.06.2020
3) H50479/C-7/W-58/20 dated 30.6.2020 received by us on 16.7.2020.

Dear Sir,

Handwritten: 157274 MS
29/7/20

We refer to the captioned letter No. H49696/ C-7/Water-58/2020 dated 9.6.2020 by which Uttar Pradesh Pollution Control Board (UPPCB) had imposed penalty to the tune of Rs. 21,30,417/- (Twenty One Lacs Thirty Thousand Four Hundred Seventeen only), for alleged violation of Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2016.

We had sent representation letter No. CLG/HR-31/2020-21/29 dated 17.06.2020 in response to the letter No. H49696/ C-7/Water-58/2020 dated 9.6.2020 elucidating the error apparent on the face of record in the penalty order.

Vide letter H50479/C-7/W-58/20 dated 30.6.2020, UPPCB has forwarded our reply to you and we have been instructed by UPPCB to make a representation before your goodself.

In the circumstances, with regard to the penalty of Rs. 21,30,417/- (Twenty One Lacs Thirty Thousand Four Hundred Seventeen only), for alleged violation of Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2016, please find our detailed representation hereinbelow:

We wish to bring to your attention that several essential facts have been missed in the imposition of penalty and we respectfully file this letter for the same and consequent correction/review of the order.

A. NO BASIS TO IMPOSE PENALTY:

- The penalty is solely and entirely based on the Inspection Report dated 16.10.2019.
- The Inspection Report notes that about 914 kg of ETP sludge was found in the covered shed, which was deemed to have generated between 1st April, 2019 to 15th October, 2019 i.e. 6.5 months. The Report thereafter took into account the annual average ETP sludge generation during 2017-18 and 2018-19 and arbitrarily assumed that for a 6.5 month period from 1st April, 2019 to 15th

Manufacturer & Exporters

Brass Art Ware • E.P.N.S. Ware • Wrought Iron Ware • Glass & Crystal Ware • Iron & Steel Ware • Wooden Furniture & Accessories

Regd. Office : DPT 337, DLF PRIME TOWER, OKHLA, NEW DELHI-110020

October another amount of 2968 kg of ETP sludge must have been generated and would have been disposed by us to unauthorised places.

- c. **The Inspecting Officials failed to account for the fact that ETP sludge is cleared from the premises on a regular basis 4 times every year – end of January, end of April, end of July and end of October.** This can be seen in the Form 10 and challans filed by us in the period between 2017-18, 2018-19 and 2019-20 (attached herewith as **Annexure-I**).
- d. From said Annexure-I, the quantum of ETP sludge accumulated during the period August-October and disposed off by end of October is as below:

August-October 2017	1249 Kgs
August-October 2018	1040 Kgs
August-October 2019	1165 Kgs

- e. **Therefore, as on the inspection on 16.10.2019, the ETP sludge on premises relates to the quantum accumulated from end-July to mid-October 2019, i.e. about 2.5-3 months and not for 6.5 months.**
- f. **Therefore, the quantity of ETP sludge of 914 kgs for 2.5 month period from August to 15th October is not unusual and in fact, is slightly less than the average ETP sludge generation of previous years for the same period.**
- g. It is submitted that the method and methodology used for calculating the compensation for alleged illegal disposal of hazardous waste in said Inspection Report dated 16.10.2019 is factually incorrect and wholly arbitrary and unreasonable.
- h. The Inspection Team arbitrarily without seeking any documentary proof and in ignorance of the aforesaid documentary evidence reported with the UPCB, assumed that there was no disposal of the ETP sludge generation from 1st April 2019 onwards and before inspection on 16.10.2019. This analogy and conclusion of the Inspecting Officials is sans any documentary or other proof and is completely whimsical, unilateral, arbitrary and without any basis whatsoever.
- i. Therefore, there is no basis for the imposition of Environmental Compensation assessed and determined to be Rs. 21,30,417/- (Rupees Twenty One Lakhs Thirty Thousand Four Hundred Seventeen Only).
- j. We have always complied with the law and have the required approval under the Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2016. It is most respectfully submitted that the unit has a valid existing agreement with M/s Bharat oil and waste management Ltd, and all the waste management is efficaciously conducted under the said agreement. Relevant approval and agreement thereto are annexed herewith as **Annexure-II** and **Annexure-III**.
- k. Empty containers of chemicals are returned back to supplier e.g M/s Krishna Murari Organosys Pvt. Ltd., who are having authorisation from M/s. Bharat Oil & Waste Management Ltd. for this purpose (**Annexure-IV**).

B. QUANTUM OF PENALTY/DAMAGES:

Without prejudice to the above, it is humbly submitted that there is no evidence of any damage or the environment or third party in this case. As rightly noted by us above, the sludge is being disposed of through an authorised person in accordance with the provisions of the Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2016. As far as penalties, the maximum financial penalty imposable under the Environment Protection Act, 1986 for an alleged breach of any rules issued thereunder, including the Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2016 is only Rs. 1,00,000 (Section 15). Additional penalty imposable is only for continuing violations, which is not the case here. We submit that we are not a habitual offender. We have never been found to be non-compliant before. Even in your subsequent inspections on 15.02.2020, no violation concerning the Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2016 has been found.

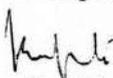
C. PRAYER

In view of the above, it is humbly prayed that:

- a. No penalty be imposed at all;
- b. In the alternative, a penalty is to be imposed only to the extent of Rs. 1,00,000. Please note that this amount has already been deposited under protest with the UPPCB by RTGS-UTR-No. SBIN220171867465 dated 19.06.2020.

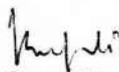
This letter is issued without prejudice to our rights and remedies. Nothing in this letter can be construed as an admission that we have not complied with the law.

Yours sincerely
For C. L. Gupta Exports Ltd.


(Teevra Gupta)
Director

Encl:aa

Cc: 1-Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, New Delhi.
2- RO, UPPCB, Bijnore.


(Teevra Gupta)
Director

FORM 10
 [See rule 19 (1)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

No. **01248**

To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies

Sender's name and mailing address including Phone No. and e-mail)		C.L. Gupta Exports Ltd. 18th KM Before Moradabad, Jivai J.P. Nagar 244221							
Sender's authorization No. :									
Manifest Document No. :		Challan No. B DT 29/04/17							
Transporter's name and address including Phone No. and e-mail)		Self							
Type of vehicle :		(Truck/Tanker/Special Vehicle)							
Transporter's registration No. :									
Vehicle registration No.		UP 21 BM 4866							
Receiver's name and address (including No. and e-mail):		(i) BHARAT OIL COMPANY (I) REGD. E-18, Site - IV, Sahibabad Industrial Area, Ghaziabad, Uttar Pradesh - 201010, Tel: 0120-2897481							
BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 69/1, Mauza Mukimpur, Roorkee-Laksharad, Roorkee, Haridwar, (UK) Tel : 08874207664		(iii) BHARAT OIL & WASTE MANAGEMENT LTD., Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur-Dehat, (UP) Tel : 0512-2285296							
Receiver's authorization No.:		(i) BOC - G-132/Haz Order-30/13 dated 20.12.2013 (ii) BOWML Roorkee - UEPPCB/HO/Con/B-06/2015/1470 dated 02.01.2016 (iii) BOWML Kanpur - 93/C-2/ Haz/657/13 dated 29.05.2013							
Waste description :		ETP Sludge, Tubelight/CFL/Bulbs, Battery, Cotton gloves, Used mask							
Total quantity : No. of Containers :		204.5 Kg, 20 Nos. 6.5524 bud, 8.64 Kg							
Physical form		(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)							
Special handling instructions and additional information		H.W.							
Sender's Certificate		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.							
Name and stamp:		Signature: For C.L. GUPTA EXPORTS LTD.							
		<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>04</td> <td>29</td> <td>2016</td> </tr> </table>		Month	Day	Year	04	29	2016
Month	Day	Year							
04	29	2016							
Transporter acknowledgement of receipt of Wastes		AUTHORISED SIGNATORY							
Name and stamp:		Signature:							
		<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>04</td> <td>29</td> <td>2016</td> </tr> </table>		Month	Day	Year	04	29	2016
Month	Day	Year							
04	29	2016							
Receiver's certification for receipt of hazardous and other waste									
Name and stamp:		Signature:							
		<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>04</td> <td>29</td> <td>2016</td> </tr> </table>		Month	Day	Year	04	29	2016
Month	Day	Year							
04	29	2016							

Handwritten signature

INVOICE



Bharat Oil & Waste Management Ltd.
 Sales Office - 11, Community Centre
 East of Kailash, New Delhi - 110065
 Regd. Office - B-5, East of Kailash, New Delhi
 Factory Add : Gata No-672B, Village Kumbhi
 Kanpur Dehat, NH-II (U.P)
 CIN No.: U11201DL2007PLC160944
 Tel No. : 011-29810205, 011- 41000710

Invoice No. 399	Dated 8-May-2017
Delivery Note	
Supplier's Ref.	Other Reference(s) 01248 dt 29.04.17
P.O. No.	P.O.Date
Reference No.	Reference Date 29-Apr-2017
BY	Vehicle No. UP21BN4866
L.R.No.	Agreement Date
Form -13 : 01248	Form-38:

Buyer
C L Gupta Exports Ltd-JW
 18th KM Before Moradabad
 Delhi Highway Vill, Jivai
 J P Nagar-244221

SI No.	Description of Goods	Quantity	Rate	per	Amount
1	Sludge	2,045.000 kg	2.50	kg	5,112.50
2	Tube Light	44.200 kg	19.00	kg	839.80
3	CFL Light	8.250 kg	19.00	kg	156.75
5	Waste Battery	162.000 kg	17.00	kg	2,754.00
6	Cotton Waste	6.550 kg	18.00	kg	117.90
7	Hand Gloves	24.600 kg	19.00	kg	467.40
	Used Mask	5.640 kg	18.00	kg	101.52
					9,549.87
	Service Tax (On Assessable Value 9,549.87 for Business Auxilary Services)		14 %		1,336.99
	Swachh Bharat Cess @ 0.50%		0.50 %		47.75
	Krishi Kalyan Cess @0.50%		0.50 %		47.75
	Escrow Fund @5%		5 %		49.83
	Short /Excess				(-)0.19
	Total	2,296.240 kg			₹ 11,032.00

Amount Chargeable (in words)
Eleven Thousand Thirty Two Only

E. & O.E

Company's VAT TIN : 09488808401
 Company's Service Tax No. : AADCB1158NST001
 Company's PAN : AADCB1158N

Company's Bank Details
 Bank Name : Axis Bank Limited -
 A/c No. : 909020031262864
 Branch & IFS Code : Lajpat Nagar & UTIB0000126
 for Bharat Oil & Waste Management Ltd.

Declaration
 1) We declare that this invoice shows the actual price of the goods described and all record are true and correct.
 2) Terms & Condition : Interest shall be charged as per agreement for late payment beyond 7 days.
 3) Certified that we have made the payment of service tax on the freight charged as above.

Prepared by *M. T. S.*
 Verified by *[Signature]*

This is a Computer Generated Invoice

K. Gupta

L. Gupta Exports Ltd.

8 km Before Moradabad, Delhi Highway,
Vill. Jivai, J.P. Nagar-244221, India
Cin :- U74999 DL2004 PLC 125090

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@lgupta.com

29/04/17

M/s Bharat Oil & Waste Management Ltd
Vill. Kumbhi Tehsil-Akbarpur
Distt. Kanpur Dehat
Kanpur

CHALLAN

Sub: Hazardous Waste sent for disposal

S.No	Item	Quantity		Rate/Kgs	Amount
		No.	Kgs		
1	Sludge	-	2045 ✓	2.50	5112.5
2	Tube Light	221	44.20 ✓	19.00	839.80
3	CFL / Bulb	165	8.25 ✓	19.00	156.75
4	Old Battery	60	162.0 ✓	17.00	2754.0
5	Cotton Gloves	437	6.55 ✓	18.00	117.90
6	Rubber Gloves	246	24.60 ✓	19.00	467.40
7	Used Masks	376	5.64 ✓	18.00	101.52
	Total		2296.24 ✓		9549.87

Thanking you

Yours faithfully

For C.L.Gupta Exports Ltd

Authorized Signatory

Vehicle No. UP2L BN4866

Manufacturer & Exporters
Brass Art Ware • E.P.N.S. Ware • Wrought Iron Ware • Glass & Crystal Ware • Iron & Steel Ware • Wooden Furniture & Accessories

Regd. Office : B-82, Gulmohar Park, New Delhi-110049, India

Tax Invoice



Bharat Oil & Waste Management Ltd.
 Sales Office - 11, Community Centre
 East of Kailash, New Delhi - 110065
 Regd. Office - B-5, East of Kailash, New Delhi
 Factory Add: Gata No-672B, Village Kumbhi
 Kanpur Dehat, NH-II (U.P)
 STATE CODE : 09
 Uttar Pradesh - 110065, India
 GSTIN/UIN: 09AACDB1158N2ZF
 CIN: U11201DL2007PLC160944
 E-Mail: sales@bharatoll.com

Invoice No.	Dated
Kanpur/Services/ 334/2017-2018	9-Aug-2017
Delivery Note	Mode/Terms of Payment
Supplier's Ref.	Other Reference(s)
	02276 dt 09.08.17
P.O. No.	P.O.Date
Reference No.	Reference Date
	24-Jul-2017
BY	Vehicle No.
	UP21BM2870
L.R.No.	Agreement Date
Form -13 :	Form-38:
2276	
Terms of Delivery	

Buyer :
C L Gupta Exports Ltd-JW
 18th KM Before Moradabad, Delhi Highway Vill, Jivai, J
 P Nagar-244221, Uttar Pradesh - 244221, India
 GSTIN/UIN:09AACCG0992J1ZC
 PAN/IT No :

Billing Address :
C L Gupta Exports Ltd-JW
 18th KM Before Moradabad, Delhi
 Highway Vill, Jivai, J P Nagar-244221,
 Uttar Pradesh - 244221, India
 GSTIN/UIN:09AACCG0992J1ZC
 PAN/IT No :
 Place of Supply : Uttar Pradesh

Sl No.	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Disc. %	Amount
1	ETP Sludge	999432	18 %	1,249.000 kg	2.50	kg		3,122.50
2	Tube Light	999432	18 %	40.200 kg	19.00	kg		763.80
3	CFL Light	999432	18 %	6.050 kg	19.00	kg		114.95
4	Used Battery	999432	18 %	135.000 kg	17.00	kg		2,295.00
5	Hand Gloves	999432	18 %	4.270 kg	18.00	kg		76.86
6	Hand Gloves	999432	18 %	24.000 kg	19.00	kg		456.00
7	Used Mask	999432	18 %	4.995 kg	18.00	kg		89.91
								6,919.02
					9 %			622.72
					9 %			622.72

continued ...

SUBJECT TO DELHI JURISDICTION

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Handwritten signature



C.L. Gupta Exports Ltd.

334 ✓

8

18 km Before Moradabad, Delhi Highway,
Bharatpur, Uttar Pradesh - 221001
Vill-Kumbhi Tehsil-Akbarpur

Tel. : +91-591-2477000
Fax 24/07/2007-2477300
e-mail : mail@clgupta.com

Distt- Kanpur Dehat
Kanpur

CHALLAN

Sub: Hazardous Waste sent for disposal

S.No.	Item	Quantity		Rate/Kgs	Amount
		No.	Kgs		
1	Sludge	-	1249.00	2.50	3122.50
2	Tube Light	201	40.200	19.00	763.80
3	CFL/Bulb	121	6.050	19.00	114.95
4	Old Battery	50	135.00	17.00	2295.00
5	Cotton Gloves	285	4.271	18.00	76.88
6	Rubber Gloves	240	24.00	19.00	456.00
7	Used Masks	333	4.995	18.00	89.91
	Total		1463.52		6919.04

Thanking you,

Yours faithfully
For C.L. Gupta Exports Ltd

(Authorised Signatory)

FORM 10
 [See rule 19 (1)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

No. **02532**

To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies

Copy 1 (White)

1.	Sender's name and mailing address (including Phone No. and e-mail)	C.L. Gupta Exports Ltd. Amroha		
2.	Sender's authorization No. :			
3.	Manifest Document No. :	Letter head on date - 31/10/2017		
4.	Transporter's name and address: (including Phone No. and e-mail)			
5.	Type of vehicle :	(Truck/Tanker/Special Vehicle)		
6.	Transporter's registration No. :			
7.	Vehicle registration No.	UP218N-2870		
8. Receiver's name and mailing address (including Phone No. and e-mail):		(i) BHARAT OIL COMPANY (I) REGD. E-18, Site -IV, Sahibabad Industrial Area, Ghaziabad, Uttar Pradesh - 201010, Tel: 0120-2897481		
		CIN-U11201DL2007PLC160944		
(ii) BHARAT OIL & WASTE MANAGEMENT LTD. Khasra # 69/1, Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar, (UK) Tel : 08874207664		(iii) BHARAT OIL & WASTE MANAGEMENT LTD., Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur-Dehat, (UP) Tel : 0512-2285296		
9. Receiver's Authorization No.:		(i) BOC - G-132/Haz Order-30/13 dated 20.12.2013		
		(ii) BOWML Roorkee - UEPPCB/HO/Con/B-06/2015/1470 dated 02.01.2016		
		(iii) BOWML Kanpur - 93/C-2/ Haz/657/13 dated 29.05.2013		
10.	Waste description :	Sludge, T/L, CFL/Bulb, Old Battery, Carbon Gilover, Rubber ^{Used marks}		
11.	Total quantity : No. of Containers : 114.6 : 69 Kg of Mt 901 kg, 45.2 kg, 9.3 kg, 143.1 kg, 6.9 kg, 34.5 kg & 6.69 kg		
12.	Physical form	(Solid/Semi- Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13.	Special handling instructions and additional information			
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.		
Name and stamp: Signature:		Month Day Year 10 31 2017		
Signature: <i>Somnath</i>				
15.	Transporter acknowledgement of receipt of Wastes	Name and stamp: Signature: Month Day Year 10 31 2017		
Signature: <i>Somnath</i>				
Receiver's certification for receipt of hazardous and other waste		Name and stamp: Signature: Month Day Year 11 01 2017		
Signature: <i>Somnath</i>				



Tax Invoice

Printed on 17-Nov-2017 at 09:55



Bharat Oil & Waste Management Ltd.
 Facilities: Gata No-672, Village Kumbhi
 NH-2, Kanpur Dehat -290101 (U.P)
 E-18, Site-IV, Sahibabad Indl Area,
 Ghaziabad, 201001 (U.P)
 State Code: 09
 Uttar Pradesh - 110085, India
 GSTIN/UIN: 09AADC11158N2ZF
 CIN: U11201DL2007PLC160944
 E-Mail : sales@bharatoil.com

Invoice No.	Dated
K/SER/1451/17-18	15-Nov-2017
Delivery Note	Mode/Terms of Payment
Supplier's Ref.	Other Reference(s)
	02532 dt 31.10.17
P.O. No.	P.O.Date
Reference No.	Reference Date
	31-Oct-2017
BY	Vehicle No.
	UP21BN2870
L.R.No.	Agreement Date
Form -13 :	Form-38:
2532	
Terms of Delivery	

Buyer :
C L Gupta Exports Ltd-JW
 18th KM Before Moradabad, Delhi Highway Vill, Jivai, J
 P Nagar-244221, Uttar Pradesh -244221, India
 GSTIN/UIN:09AACCG0992J1ZC

Billing Address :
C L Gupta Exports Ltd-JW
 18th KM Before Moradabad, Delhi
 Highway Vill, Jivai, J P Nagar-244221,
 Uttar Pradesh - 244221, India
 GSTIN/UIN:09AACCG0992J1ZC
 Place of Supply : Uttar Pradesh

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	ETP Sludge	999432	901.000 kg	2.50	kg	2,252.50
2	Tube Light	999432	45.200 kg	19.00	kg	858.80
3	CFL Light	999432	9.300 kg	19.00	kg	176.70
4	Cotton Waste	999432	6.900 kg	18.00	kg	124.20
5	Hand Gloves	999432	34.500 kg	19.00	kg	655.50
6	Used Mask	999432	6.690 kg	18.00	kg	120.42
7	Scrap Batteries	999432	143.100 kg	17.00	kg	2,432.70
						6,620.82
	Escrow Fund @5% SGST	999490			9 %	164.40
						610.68

continued ...

SUBJECT TO DELHI JURISDICTION
 This is a Computer Generated Invoice



Konkur

L.L. Gupta Exports Ltd. (1451)

18 km Before Moradabad, Delhi Highway,
Vill. Jivai, Amroha-244221, India
Cin : U74999 DL2004 PLC 125090

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

31/10/17

M/s Bharat Oil & Waste Management Ltd
Vill. Kumbhi Tehsil-Akbarpur
Distt. Kanpur Dehat
Kanpur

CHALLAN

Sub: Hazardous Waste sent for disposal

S.No	Item	Quantity		Rate/Kg	Amount
		No.	Kg		
1	Sludge	-	901	2.50	2252.50
2	Tube Light	226	45.200	19.00	858.80
3	CFL / Bulb	186	9.300	19.00	176.70
4	Old Battery	53	143.100	17.00	2432.70
5	Cotton Gloves	461	6.900	18.00	124.20
6	Rubber Gloves	345	34.500	19.00	655.50
7	Used Masks	446	6.690	18.00	120.40
	Total		1146.69		6620.80

Thanking you

Yours faithfully

For C.L.Gupta Exports Ltd

Authorized Signatory

2257

FORM 10
[See rule 19 (1)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

No. 11426

To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies

Copy 1 (White)

1.	Sender's name and mailing address (including Phone No. and e-mail)	C.L. Gupta Exports Ltd., 18th Km Before, Madadabad Road, Dehi Highway,		
2.	Sender's authorization No. :	Jwal, Amroha-244221 UP.		
3.	Manifest Document No. :	Challan No. 237 Dt 27/01/18		
4.	Transporter's name and address: (including Phone No. and e-mail)	Seely		
5.	Type of vehicle :	(Truck/Tanker/Special Vehicle)		
6.	Transporter's registration No. :			
7.	Vehicle registration No.	UP 21BW 2870		
8. Receiver's name and mailing address (including Phone No. and e-mail):		(i) BHARAT OIL COMPANY (I) REGD. E-18, Site -IV, Sahibabad Industrial Area, Ghaziabad, Uttar Pradesh - 201010, Tel: 0120-2897481		
(ii) BHARAT OIL & WASTE MANAGEMENT LTD. Khasra # 69/1, Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar, (UK) Tel : 08874207664		(iii) BHARAT OIL & WASTE MANAGEMENT LTD., Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur-Dehat, (UP) Tel : 0512-2285296		
9. Receiver's Authorization No.:		(i) BOC - G-132/Haz Order-30/13 dated 20.12.2013		
		(ii) BOWML Roorkee - UEPPCB/HO/Con/B-06/2015/1470 dated 02.01.2016		
		(iii) BOWML Kanpur - 93/C-2/ Haz/657/13 dated 29.05.2013		
10.	Waste description :	ETPS Sludge, Tube, Old Oil, Hard Ruber, 14kg, 67.3kg, 189kg, 40.6kg, 67.0kg, mask		
11.	Total quantity : No. of Containers :m3 or MTNos.		
12.	Physical form	(Solid/Semi- Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13.	Special handling instructions and additional information	Hw		
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked, and labeled and are in all respects in proper conditions for transport by road according to applicable national government regulations.		
	Name and stamp: Signature:	C.L. GUPTA EXPORTS LTD.		Month Day Year 01 27 20 18
15.	Transporter acknowledgement of receipt of Wastes	AUTHORISED SIGNATORY		
	Name and stamp: Signature:			
	Receiver's certification for receipt of hazardous and other waste			
16.	Name and stamp: Signature:	Month Day Year 01 27 20 18		



Tax Invoice

Bharat Oil & Waste Management Ltd.
 Facilities: Gate No-672, Village Kumbhi
 NH-2, Kanpur Dehat -290101, (U.P.)
 E-18, Site-IV, Sahibabad Indl Area,
 Ghaziabad, 201001 (U.P.)
 State Code: 09
 Uttar Pradesh, 110005, India
 GSTIN/UIN: 09AACCG0992J1ZC
 State Name: Uttar Pradesh, Code: 09
 CIN: U11201DL2007PLC160944
 E-Mail: sales@bharatoli.com

Invoice No.	Dated
K/SER/2657/17-18	15-Feb-2018
Delivery Note	Mode/Terms of Payment
Supplier's Ref.	Other Reference(s)

Buyer:
C L Gupta Exports Ltd-JW
 18th KM Before Moradabad, Delhi Highway Vill,
 Jivai, J P Nagar-244221, Uttar Pradesh -244221, India
 GSTIN/UIN : 09AACCG0992J1ZC
 State Name : Uttar Pradesh, Code : 09

P.O. No.	P.O. Date
Reference No.	Reference Date
BY	Vehicle No.
	UP21BW2870

Billing Address:
C L Gupta Exports Ltd-JW
 18th KM Before Moradabad, Delhi
 Highway Vill, Jivai, J P Nagar
 -244221, Uttar Pradesh - 244221, India
 GSTIN/UIN : 09AACCG0992J1ZC
 State Name : Uttar Pradesh, Code : 09
 Place of Supply : Uttar Pradesh

L.R.No.	Agreement Date
Form-10:	Form-38:
11426 dt 27.01.18	
Terms of Delivery	
REVERSE CHARGE APPLICABLE : NO	

Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1 ETP Sludge	999432	1,416.000 kg	2.50	kg	3,540.00
2 Tube Light	999432	56.200 kg	19.00	kg	1,067.80
3 CFL Light	999432	11.100 kg	19.00	kg	210.90
4 Battery	999432	180.900 kg	17.00	kg	3,075.30
5 Cotton Waste	999432	6.700 kg	18.00	kg	120.60
6 Hand Gloves	999432	33.900 kg	19.00	kg	644.10
7 Used Mask	999432	6.700 kg	18.00	kg	120.60
					8,779.30
Escrow Fund @5%	999490				240.93
SGST			9 %		811.81
CGST			9 %		811.81
Short/Excess					0.15
Total		1,711.500 kg			₹ 10,644.00

Amount Chargeable (in words) **INR Ten Thousand Six Hundred Forty Four Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
999432	8,779.30	9%	790.13	9%	790.13	1,580.26
999490	240.93	9%	21.68	9%	21.68	43.36
Total	9,020.23		811.81		811.81	1,623.62

Tax Amount (in words) : **INR One Thousand Six Hundred Twenty Three and Sixty Two paise Only**

Date & Time : 15-Feb-2018 at 15:18
 Company's Bank Details
 Bank Name : Axis Bank Limited
 A/C No. : 909020031262864
 Branch & IFS Code : Lalpat Nagar & UTIB0000126
 for Bharat Oil & Waste Management Ltd.
 Company's VAT TIN : 09488808401
 Company's PAN : AADCB1158N
 Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
 Prepared by _____ Verified by _____ Authorized Signatory

SUBJECT TO DELHI JURISDICTION
 This is a Computer Generated Invoice



Kanpur



C.L. Gupta Exports Ltd.

18 km Before Moradabad, Delhi Highway,
Vill. Jivai, Amroha-244221, India
Cin :- U74999 DL2004 PLC 125090

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

CLG/HR-11/2017-2019/05

27/01/18

M/s Bharat Oil & Waste Management Ltd
Vill. Kumbhi Tehsil-Akbarpur
Distt. Kanpur Dehat
Kanpur

CHALLAN

Sub: Hazardous Waste sent for disposal

S.No	Item	Quantity		Rate/Kg	Amount
		No.	Kg		
1.	Sludge	-	1416	2.50	3540
2	Tube Light	281	56.200	19.00	1067.80
3	CFL / Bulb	222	11.100	19.00	210.90
4	Old Battery	67	180.900	17.00	3075.30
5	Cotton Gloves	450	6.700	18.00	120.60
6	Rubber Gloves	339	33.900	19.00	644.10
7	Used Masks	448	6.700	18.00	120.60
	Total		1711.500		8779.30

Thanking you

Yours faithfully

For C.L.Gupta Exports Ltd


Authorized Signatory

Manufacturer & Exporters

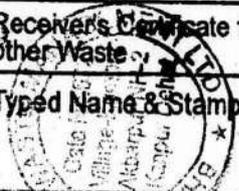
Brass Art Ware • E.P.N.S. Ware • Wrought Iron Ware • Glass & Crystal Ware • Iron & Steel Ware • Wooden Furniture & Accessories

Regd. Office : DPT 337, DLF PRIME TOWER, OKHLA, NEW DELHI-110020

FORM 10
[See rule 19 (1)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

Copy for SPCB
S.No.: 19376

1 Occupier's Name & Mailing Address (including Phone No. and email)	CL Gupta Exports Ltd, Amroha		
2 Sender's Authorization No.			
3 Manifest Document No.	Letter on date - 20/04/2018		
4 Transporter's Name & Address (including Phone No. and email)	Pant		
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)		
6 Transporter's Registration			
7 Vehicle Registration No.	UP 21 BN 4866		
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com CIN-U11201DL2007PLC160944		
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285295 e-mail:sales@bharatoil.com		
9 Receiver's Authorization No.	(I) G-132/Haz Order-30/13, dt.20/12/13 valid upto Feb 2018		
(ii) UEPPCB/HO/Haz-B-06/11/290, dt.08.05.12	(III) 23/C-2/Haz/657/13 Dt.29/05.13 valid upto 05/2018		
10 Waste Description	Sludge, TL, CFL, old Battery, Cotton gloves, Rubber Goggles, Usual Tools		
11 Total Quantity No. of Containers	+ 2.25 + 2.56 + 5.3 + 160.35 + m ³ or MT 2.575 + 14.7 + 2.36 Nos		
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13 Special Handling Instructions & Additional information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.		
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.		
Typed Name & Stamp : Signature :	Month Day Year 04 28 2018 Signature: <i>Santosh V</i>		
15 Transporter Acknowledgement of Receipt of Waste	Month Day Year 04 28 2018		
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month Day Year 04 29 2018		





Bharat Oil & Waste Management Ltd.
Gate No. 672. VIII. Kumbhi, Akbarpur Road, NH - 2
UTTAR PRADESH - 209101
STATE CODE :09
GSTIN/UIN :09AADC1158N2ZF
PAN :AADCB1158N
CIN :U11201DL2007PLC160944
E-Mail :sales@bharatoll.com

Invoice No.
K/SER/325/18-19

Dated
4-May-2018

Customer ID : 27

Mode/Term of Payment

Supplier's Ref :- 0

Supplier's Ref Dated :- 28-Apr-2018

Buyer/ Recipient

C.L.Gupta Exports Ltd.
18th km Before Moradabad, Delhi Highway Jival, J.P. NAGAR
UTTAR PRADESH 244221, India
GSTIN/UIN :09AACCG0992J1ZC
PLACE OF SUPPLY: UTTAR PRADESH - State Code: 09

P.O. NO

P.O. DATE

WTS Reference No
4946

WTS Dated
28-Apr-2018

SEAL No :-

Vehicle No : UP21BN4866

Billing Address

C.L.Gupta Exports Ltd.
18th km Before Moradabad, Delhi Highway Jival, J.P.Nagar, J.P. NAGAR
UTTAR PRADESH 244221, India
STATE CODE :09
GSTIN/UIN :09AACCG0992J1ZC

Form - 10: 19376

Eway bill : NA

LR NO.

LR Dated :

Reverse Charge Applicable : NO

Box/Cases :

SL No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)
		Hazardous Waste Disposal Services					
1	35.3	Chemical sludge from waste water treatment/ETP Sludge	999432	1225	2.50	KG	3,062.50
2	33.2	Contaminated cotton rags or other cleaning materials	999432	19.635	18.00	KG	353.43
		Waste Disposal Services					
3	CEEW5	Fluorescent and other Mercury containing lamps, CFL, Tubelight	999433	191.25	19.00	KG	3,633.75
		Escrow Fund	999432		5%		334.81
		Total Taxable Value					7,384.49
		SGST			9%		664.60
		CGST			9%		664.60
		Round Off					0.30
		Grand Total		1,435.9		KG	₹ 8,714.00

Amount Chargeable (in words) : INR Eight Thousand Seven Hundred And Fourteen Rupees Only

E. & O.E

ISN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (₹)	Amount (₹)	Rate (₹)	Amount (₹)	
	3,750.74	9.00	337.57	9.00	337.57	675.14
433	3,633.75	9.00	327.04	9.00	327.04	654.08
Total	7,384.49		664.60		664.60	1,329.22

Tax Amount (in words): INR One Thousand Three Hundred And Twenty Nine Rupees Only

Declaration

- We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
- Interest @ 24% per annum payable if the bill is not cleared/paid within 07 days of presentation of the documents.
- Please pay by A/C Payee Cheque/Draft/RTGS/NEFT Only.

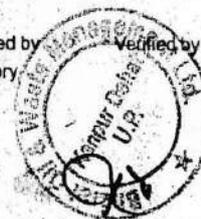
Company's Bank Details

Bank Name: Axis Bank Limited
A/C NO.: 909020031262864
Branch & IFS Code: Lajpat Nagar, New Delhi & UTIB0000126

for Bharat Oil & Waste Management Ltd.

Prepared by Signatory
Verified by
Authorised

This is a WTS/Software Generated Invoice





C.L. Gupta Exports Ltd.

Handwritten signature

18 km Before Mqrabad, Delhi Highway,
Vill. Jivai, Amroha-244221, India
Cin :- U74999 DL2004 PLC 125090

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@cigupta.com

Waste Management Ltd
All Kharshi Tehsil-Akbarpur
Distt. Amroha, U.P.
Kharpur

26.04.2018

CHALLAN

Sub: Hazardous Waste sent for disposal

S.No	Item	Quantity		Rate/Kgs	Amount
		No.	Kgs		
1	Sludge	-	1225	2.50	3062.50
2	Tube Light	128	25.600	19.00	486.40
3	CFL / Bulb	106	5.300	19.00	100.70
4	Old Battery	75	160.350	17.00	2725.95
5	Cotton Gloves	173	2.575	18.00	46.35
6	Rubber Gloves	147	14.700	19.00	279.30
7	Used Masks	158	2.360	18.00	42.48
	Total		1435.885		6743.68

Thanking you

Yours faithfully
For C.L. Gupta Exports Ltd

Handwritten signature
Authorized Signatory

Manufacturer & Exporters
Brass Art Ware • E.P.N.S. Ware • Wrought Iron Ware • Glass & Crystal Ware • Iron & Steel Ware • Wooden Furniture & Accessories

Regd. Office : DPT 337, DLF PRIME TOWER, OKHLA, NEW DELHI-110020

Handwritten signature

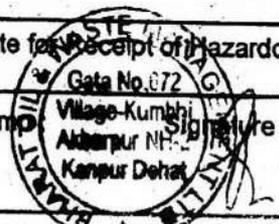
FORM 10
[See rule 19 (1)]

Copy for SPCB

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 17939

1 Occupier's Name & Mailing Address (including Phone No. and email)	C.L. Gupta Exports Ltd. Amroha		
2 Sender's Authorization No.			
3 Manifest Document No.	Challan no. 664 on date 3/07/2018		
4 Transporter's Name & Address (including Phone No. and email)	By Occupier		
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)		
6 Transporter's Registration			
7 Vehicle Registration No.	UP2LBN-6280		
Receiver's Name & Mailing Address (including Phone No. and email) CIN-U11201DL2007PLC160944	(I) BHARAT OIL COMPANY (I) REGD. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com		
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com		
9 Receiver's Authorization No.	(I) G-132/Haz Order-30/13, dt.20/12/13 valid upto Feb 2018		
(II) UEPPCB/HO/Haz-B-06/11/290, dt.08.05.12	(III) 93/E-2/Haz/657/13 Dt.29/05.13 valid upto 05/2018		
10 Waste Description	Sludge, Tubelight, CFL/Bulb, Old Battery		
11 Total Quantity No. of Containers	1241 + 21:2 + 4:9 + 126:14 or MT Carbon Covered + 4:19 + 7:8 + 3:85 Nos. Rubber Covered Used Drums		
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.		
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.		
Typed Name & Stamp : For C.L. GUPTA EXPORTS LTD. Signature : AUTHORISED SIGNATORY	Month	Day	Year
	07	31	2018
15 Transporter Acknowledgement of Receipt of Waste	Month	Day	Year
Typed Name & Stamp : Signature :	07	31	2018
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month	Day	Year
Typed Name & Stamp : Signature : Gata No. 672 Village-Kumbhi Akbarpur NH-2 Kanpur Dehat	08	02	2018



TAX INVOICE

Printed on 9-Aug-2018 11:34

(2nd DUPLICATE FOR TRANSPORTERS/OTHER)

Bharat Oil & Waste Management Ltd.
Gate No. 672. Vill. Kumbhi, Akbarpur Road, NH - 2
Kanpur-Dehat, UTTAR PRADESH - 209101
STATE CODE :09
GSTIN/UIN :09AADCB1158NZZF
PAN :AADCB1158N
CIN :U11201DL2007PLC160944
E-Mail :sales@bharatoil.com

Invoice No. K/SER/1733/18-19	Dated 9-Aug-2018
Customer ID : 27	Mode/Term of Payment
Supplier's Ref :- 664	Supplier's Ref Dated :- 31-Jul-2018
P.O. NO	P.O. DATE
WTS Reference No 8105	WTS Dated 31-Jul-2018
SEAL No :-	Vehicle No : UP21BN-6280
Form - 10: 17939	Eway bill : NA
LR NO.	LR Dated :
Reverse Charge Applicable : NO	Box/Cases :

Buyer/ Recipient
C.L.Gupta Exports Ltd.
18th km Before Moradabad, Delhi Highway Jivai, J.P. NAGAR
UTTAR PRADESH 244221, India
GSTIN/UIN :09AACCG0992J1ZC
PLACE OF SUPPLY: UTTAR PRADESH - State Code: 09

Billing Address
C.L.Gupta Exports Ltd.
18th km Before Moradabad, Delhi Highway Jivai, J.P.Nagar., J.P. NAGAR
UTTAR PRADESH 244221, India
STATE CODE :09
GSTIN/UIN :09AACCG0992J1ZC

SL No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)
Hazardous Waste Disposal Services							
35.3		Chemical sludge from waste water treatment/VETP/CETP Sludge	999432	1241	2.50	KG	3,102.50
2	33.2	Contaminated cotton rags or other cleaning materials	999432	8.04	18.00	KG	144.72
3	CEEW5	Fluorescent and other Mercury containing lamps, CFL, Tubelight	999432	26.1	19.00	KG	495.90
4	NA	Battery - Lead Acid - Expired / Used	999432	126.14	19.00	KG	2,396.66
Waste Disposal Services							
5	NA	Plastic & Packing Material Waste	999433	7.8	17.00	KG	132.60
		Escrow Fund	999432		5%		179.92
		Total Taxable Value					6,452.30
		SGST			9%		580.71
		CGST			9%		580.71
		Round Off					0.29
		Grand Total		1,409.1		KG	₹ 7,614.00

Amount Chargeable (in words) : INR Seven Thousand Six Hundred And Fourteen Rupees Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (%)	Amount (₹)	Rate (%)	Amount (₹)	
999432	6,319.70	9.00	568.77	9.00	568.77	1,137.55
999433	132.60	9.00	11.93	9.00	11.93	23.87
Total	6,452.30		580.71		580.71	1,161.41

Tax Amount (in words) : INR One Thousand One Hundred And Sixty One Rupees Only

Declaration:

- We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
- Interest @ 24% per annum payable if the bills is not cleared/paid within 07 days of presentation of the documents.
- Please pay by A/C Payee Cheque/Draft/RTGS/NEFT Only.

Company's Bank Details:

Bank Name : Axis Bank Limited
A/C NO. : 909020031262864
Branch Add : Lajpat Nagar, New Delhi
IFS Code : UTIB0000126
for Bharat Oil & Waste Management Ltd.

Prepared by _____ Verified by _____ Authorised Signatory

This is a WTS/Software Generated Invoice



Handwritten signature



C.L. Gupta Exports Ltd.

18 km Before Moradabad, Delhi Highway,
Vill. Jivai, Amroha-244221, India
Cin :- U74999 DL2004 PLC 125090

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

TO

31/07/18

M/s Bharat Oil & Waste Management Ltd
Vill. Kumbhi Tehsil-Akbarpur
Distt. Kanpur Dehat
Kanpur

CHALLAN

Sub: Hazardous Waste sent for disposal

S.No	Item	Quantity		Rate/Kg	Amount
		No.	Kg		
1	Sludge	-	1241	2.50	3102.50
2	Tube Light	106	21.2	19.00	402.80
3	CFL / Bulb	98	4.9	19.00	93.10
4	Old Battery	59	126.14	17.00	2144.40
5	Cotton Gloves	282	4.19	18.00	75.40
6	Rubber Gloves	78	7.8	19.00	148.20
7	Used Masks	258	3.85	18.00	69.30
	Total		1409.08		6035.70

Thanking you

Yours faithfully

For C.L. Gupta Exports Ltd

Authorized Signatory

Manufacturer & Exporters
Brass Art Ware • E.P.N.S. Ware • Wrought Iron Ware • Glass & Crystal Ware • Iron & Steel Ware • Wooden Furniture & Accessories

Regd. Office : DPT 337, DLF PRIME TOWER, OKHLA, NEW DELHI-110020

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 21511

1 Occupier's Name & Mailing Address (including Phone No. and email)	C. L. Gupta Exports Ltd - 10km. before Mathadabai																		
2 Sender's Authorization No.																			
3 Manifest Document No.	Letter on date 27/10/2018																		
4 Transporter's Name & Address (including Phone No. and email)	By Occupier																		
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)																		
6 Transporter's Registration	UP21BN2070																		
7. Vehicle Registration No.	UP21BN2070																		
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REG E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924 e-mail:sales@bharatoil.com																		
	CIN-U11201DL2007PLC160944																		
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK. Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com																		
9 Receiver's Authorization No.	(I) 1486/U PPCB/Ghaziabad(U PPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023																		
(ii) AWH-38265 Valid upto: 31/03/2023	(iii) 1403/U PPCB/KanpurDehat(U PPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto: 30/04/2023																		
10 Waste Description	EPS Sludge, Electrical goods, Cotton Battery.																		
11 Total Quantity No. of Containers	1178 Kgs m ³ or MT 104 Nos. Nos.																		
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)																		
13 Special Handling Instructions & Additional information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.																		
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.																		
Typed Name & Stamp :	Signature :	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td colspan="2">Year</td> </tr> <tr> <td>1</td> <td>0</td> <td>2</td> <td>0</td> </tr> <tr> <td>2</td> <td>8</td> <td>2</td> <td>0</td> </tr> <tr> <td>2</td> <td>0</td> <td>1</td> <td>8</td> </tr> </table>		Month	Day	Year		1	0	2	0	2	8	2	0	2	0	1	8
Month	Day	Year																	
1	0	2	0																
2	8	2	0																
2	0	1	8																
15 Transporter Acknowledgement of Receipt of Waste	Signature :	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td colspan="2">Year</td> </tr> <tr> <td>1</td> <td>0</td> <td>2</td> <td>0</td> </tr> <tr> <td>2</td> <td>8</td> <td>2</td> <td>0</td> </tr> <tr> <td>2</td> <td>0</td> <td>1</td> <td>8</td> </tr> </table>		Month	Day	Year		1	0	2	0	2	8	2	0	2	0	1	8
Month	Day	Year																	
1	0	2	0																
2	8	2	0																
2	0	1	8																
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Signature :	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td colspan="2">Year</td> </tr> <tr> <td>1</td> <td>0</td> <td>2</td> <td>0</td> </tr> <tr> <td>2</td> <td>8</td> <td>2</td> <td>0</td> </tr> <tr> <td>2</td> <td>0</td> <td>1</td> <td>8</td> </tr> </table>		Month	Day	Year		1	0	2	0	2	8	2	0	2	0	1	8
Month	Day	Year																	
1	0	2	0																
2	8	2	0																
2	0	1	8																



Handwritten signature

TAX INVOICE

Printed on 3-Nov-2018 12:03

(2nd DUPLICATE FOR TRANSPORTERS/OTHER)



Bharat Oil & Waste Management Ltd.
 Gate No. 672. VIII. Kumbhi, Akbarpur Road, NH - 2
 Kanpur-Dehat, UTTAR PRADESH - 209101
 STATE CODE : 09
 GSTIN/UID : 09AADCB1158N2ZF
 PAN : AADCB1158N
 CIN : U11201DL2007PLC160944
 E-Mail : sales@bharatoil.com

Invoice No. K/SER/2886/18-19	Dated 3-Nov-2018
Customer ID : 27	Mode/Term of Payment
Supplier's Ref :- challan	Supplier's Ref Dated :- 28-Oct-2018
P.O. NO	P.O. DATE
WTS Reference No 10894	WTS Dated 28-Oct-2018
SEAL No :-	Vehicle No : UP21BN-2870
Form - 10: 21511	Eway bill : NA
LR NO.	LR Dated :
Reverse Charge Applicable : NO	Box/Cases :

Buyer/ Recipient
C.L.Gupta Exports Ltd.
 18th km Before Moradabad, Delhi Highway Jival, J.P. NAGAR
 UTTAR PRADESH 244221, India
 GSTIN/UID : 09AACCG0992J1ZC
 PLACE OF SUPPLY: UTTAR PRADESH - State Code: 09

Billing Address
C.L.Gupta Exports Ltd.
 18th km Before Moradabad, Delhi Highway Jival, J.P.Nagar, J.P. NAGAR
 UTTAR PRADESH 244221, India
 STATE CODE : 09
 GSTIN/UID : 09AACCG0992J1ZC

SL No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)
Hazardous Waste Disposal Services							
35.3		Chemical sludge from waste water treatment/ETP/CETP Sludge	999432	1040	2.50	KG	2,600.0
2	33.2	Contaminated cotton rags or other cleaning materials	999432	5.15	18.00	KG	92.7
3	CEEW5	Fluorescent and other Mercury containing lamps, CFL, Tubelight	999432	15.2	19.00	KG	288.8
4	NA	Battery - Lead Acid - Expired / Used	999432	111.17	17.00	KG	1,889.8
Waste Disposal Services							
5	NA	Plastic & Packing Material Waste	999433	6	19.00	KG	114.00
		Escrow Fund	999432		5%		144.44
		Total Taxable Value					5,129.8
		SGST			9%		461.69
		CGST			9%		461.69
		Round Off					-0.20
		Grand Total				1,177.5	₹ 6,053.00

Amount Chargeable (in words) : INR Six Thousand Fifty Three Rupees Only

E. & O.E

	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (₹)	Amount (₹)	Rate (₹)	Amount (₹)	
999432	5,015.83	9.00	451.42	9.00	451.42	902.85
999433	114.00	9.00	10.26	9.00	10.26	20.52
Total	5,129.83		461.68		461.68	923.37

Tax Amount (in words): INR Nine Hundred And Twenty Three Rupees Only

Declaration:
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
 Interest @ 24% per annum payable if the bills is not cleared/paid within 07 days of presentation of the documents.
 Please pay by A/C Payee Cheque/Draft/RTGS/NEFT Only.

Company's Bank Details:
 Bank Name : Axis Bank Limited
 A/C NO. : 909020031262854
 Branch Add : Lajpat Nagar, New Delhi
 IFS Code : UTIB0000126
 for Bharat Oil & Waste Management Ltd.

Prepared by _____ Verified by _____

This is a WTS/Software Generated Invoice



Handwritten signature

WTS-10894



C.L. Gupta Exports Ltd.

18 km Before Moradabad, Delhi Highway,
Vill. Jivai, Amroha-244221, India.
Cin :- U74999 DL2004 PLC 125090

Handwritten initials

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

To
M/S Bharat Oil & Waste Management Ltd.
Vill: Kumbli Tehsil- Akbarpur
Distt. Kanpur Dehat
Kanpur

27/10/2018

CHALLAN

Sub: Hazardous Waste sent for disposal

S.No	Item	Quantity		Rate/Kg	Amount
		No.	Kg		
1	Sludge		1040	2.50	2600.00
2	Tube Light	60	12.0	19.00	228.00
3	CFL/Bulb	64	3.2	19.00	60.80
4	Gia Battery	56	111.17	17.00	1889.90
5	Cotton Gloves	137	2.03	18.00	36.54
6	Rubber Gloves	60	6.0	19.00	114.00
7	Used Masks	209	3.12	18.00	56.16
Total			1177.52		4985.40

Thanking you

Yours Faithfully

For C.L.Gupta Exports Ltd

Handwritten signature

Authorised Signatory

Manufacturer & Exporters

Brass Art Ware • E.P.N.S. Ware • Wrought Iron Ware • Glass & Crystal Ware • Iron & Steel Ware • Wooden Furniture & Accessories

Regd. Office : DPT 337, DLF PRIME TOWER, OKHLA, NEW DELHI-110020

Handwritten signature

Annexure XI

Handwritten notes and stamps in the top left corner.

Savdhr

FORM 10
[See rule 19 (1)]

Copy for SPC

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 22888

1 Occupier's Name & Mailing Address (including Phone No. and email)	C.L. Gupta Exports Ltd. 18 Km Before Moradabad, Delhi Highway Vill. Sirdi, Amtola 24421
2 Sender's Authorization No.	
3 Manifest Document No.	Letter Dated - 25/01/2019 NRP-806
4 Transporter's Name & Address (including Phone No. and email)	
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP21BN2870
8 Receiver's Name & Mailing Address (including Phone No. and email) CIN-U11201DL2007PLC160944	(I) BHARAT OIL COMPANY (I) REGD E-16, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel: 0120-4167924, e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK. Tel: 08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel: 0512-2285296 e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad(UPPCBRO)/NH/NGHAZIABAD/2018 Valid upto: 03/05/2023 (ii) AWH-38265 Valid upto: 31/03/2023
10 Waste Description	Sludge, 1093 Kg, Tube light 13.2 Kg, CFL/Bulb- 305 Kg, Old Battery-91.92 Kg, Cotton Glove- Kg, Rubber Glove-6.8 Kg, Wood Pk-3.11 1143.37 Kg Nos.
11 Total Quantity No. of Containers	
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper condition for transport by according to applicable national government regulations.
Typed Name & Stamp : For C.L. GUPTA EXPORTS LTD.	Signature : <i>[Signature]</i>
AUTHORISED SIGNATORY	Month: 01 Day: 25 Year: 2011
15 Transporter Acknowledgement of Receipt of Waste	Month: 01 Day: 25 Year: 2011
Typed Name & Stamp :	Signature : RAHUL
16 Receiver's Certificate for Receipt of Hazardous and other Wastes	Month: 01 Day: 27 Year: 2011
Typed Name & Stamp :	Signature : <i>[Signature]</i>



Handwritten signature or initials at the bottom right.



Bharat Oil & Waste Management Ltd.
 Gate No. 672, Vill. Kumbhi, Akbarpur Road, NH.- 2
 Kanpur-Dehat, UTTAR PRADESH - 209101
 STATE CODE : 09
 GSTIN/UIN : 09AACDB1158N2ZF
 PAN : AACDB1158N
 CIN : U11201DL2007PLC160944
 E-Mail : sales@bharatoil.com

Invoice No. K/SER/4147/18-19	Dated 1-Feb-2019
Customer ID : 27	Mode/Term of Payment
Supplier's Ref :- Letter	Supplier's Ref Dated :- 25-Jan-2019
P.O. NO	P.O. DATE
WTS Reference No 13857	WTS Dated 25-Jan-2019
SEAL No :-	Vehicle No : UP21BN-2870
Form - 10: 22888	Eway bill : NA
LR NO.	LR Dated :
Reverse Charge Applicable : NO	Box/Cases :

Buyer/ Recipient
 .L.Gupta Exports Ltd.
 8th km Before Moradabad, Delhi Highway Jivai, J.P. NAGAR
 UTTAR PRADESH 244221, India
 GSTIN/UIN : 09AACCG0992J1ZC
 PLACE OF SUPPLY: UTTAR PRADESH - State Code: 09

Billing Address
 .L.Gupta Exports Ltd.
 8th km Before Moradabad, Delhi Highway Jivai, J.P.Nagar., J.P. NAGAR
 UTTAR PRADESH 244221, India
 STATE CODE : 09
 GSTIN/UIN : 09AACCG0992J1ZC

Sl No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)
Hazardous Waste Disposal Services							
1	35.3	Chemical sludge from waste water treatment/ETP/CETP Sludge	999432	1023	2.50	KG	2,557.50
2	33.2	Contaminated cotton rags or other cleaning materials	999432	5.4	18.00	KG	97.20
3	CEEW5	Fluorescent and other Mercury containing lamps, CFL, Tubelight	999432	16.25	19.00	KG	308.75
4	NA	Battery - Lead Acid - Expired / Used	999432	91.92	17.00	KG	1,562.64
Waste Disposal Services							
5	NA	Plastic & Packing Material Waste	999433	6.8	19.00	KG	129.20
		Escrow Fund	999432		5%		143.31
		Total Taxable Value					4,798.60
		SGST			9%		431.87
		CGST			9%		431.87
		Round Off					-0.35
		Grand Total		1,143.4		KG	₹ 5,662.00

E. & O.E

Amount Chargeable (in words) : INR Five Thousand Six Hundred And Sixty Two Rupees Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (%)	Amount (₹)	Rate (%)	Amount (₹)	
999432	4,669.40	9.00	420.25	9.00	420.25	840.49
999433	129.20	9.00	11.63	9.00	11.63	23.26
Total	4,798.60		431.87		431.87	863.75

Tax Amount (in words): INR Eight Hundred And Sixty Four Rupees Only

Declaration:
 1. We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
 2. Interest @ 24% per annum payable if the bills is not cleared/paid within 07 days of presentation of the documents.
 3. Please pay only by RTGS/NEFT/DD/Cheque; IF DD/Cheque then Please send to BOWML, Attn: Accounts, 11 LGF, Community Center, East Of Kailash, New Delhi 110065. Tel: 011-41000710/26216466/9717706048 sales@bharatoil.com
 4. Bill/ Invoice is final, if no dispute notified in writing with in 7 days of Invoice.

Company's Bank Details:
 Bank Name : Axis Bank Limited
 A/C NO. : 909020031262864
 Branch Add : Lajpat Nagar, New Delhi
 IFS Code : UTIB0000126
 for Bharat Oil & Waste Management Ltd.

Prepared by _____ Verified by _____



Generated from Waste Tracking & Management System (WTS) of www.bharatoil.com

Handwritten signature



WTS-13957
C.L. Gupta Exports Ltd. 8-41117

18 km Before Moradabad, Delhi Highway,
Vill. Jivai, Amroha-244221, India
Cin :- U74999 DL2004 PLC 125090

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

To
M/S Bharat Oil & Waste Management Ltd.
Vill: Kumbli Tehsil- Akbarpur
Distt. Kanpur Dehat
Kanpur

25/01/2019

CHALLAN

Sub: Hazardous Waste sent for disposal

S.No	Item	Quantity		Rate/Kg	Amount
		No.	Kg		
1	Sludge		1023 ✓	2.50	2557.50
2	Tube Light	66	13.20 ✓	19.00	250.80
3	CFL/Bulb	61	3.05 ✓	19.00	57.95
4	Old Battery	43	91.92 ✓	17.00	1562.80
5	Cotton Gloves	155	2.30 ✓	18.00	41.35
6	Rubber Gloves	68	6.8 ✓	19.00	129.20
7	Used Masks	208	3.10 ✓	18.00	55.90
	Total		1143.37		4655.50

Thanking you

Yours Faithfully

For C.L. Gupta & Sons


Authorised Signatory

Manufacturer & Exporters

Brass Art Ware • E.P.N.S. Ware • Wrought Iron Ware • Glass & Crystal Ware • Iron & Steel Ware • Wooden Furniture & Accessories

Regd. Office : DPT 337, DLF PRIME TOWER, OKHLA, NEW DELHI-110020



Bharat Oil & Waste Management Ltd.
 Gate No. 672: Vill. Kumbhi, Akbarpur Road, NH - 2
 Kanpur-Dehat, UTTAR PRADESH - 209101
 STATE CODE : 09
 GSTIN/UIN : 09AADCB1158N2ZF
 PAN : AADCB1158N
 CIN : U11201DL2007PLC160944
 E-Mail : sales@bharatoil.com

Invoice No.
K/SER/611/19-20

Dated
7-May-2019

Customer ID : 27

Mode/Term of Payment

Supplier's Ref :- Letter

Supplier's Ref Dated :- 29-Apr-2019

Buyer/ Recipient

C.L.Gupta Exports Ltd.
 18th km Before Moradabad, Delhi Highway Jivai, N. H - 24, J.P. NAGAR
 UTTAR PRADESH 244221, India
 GSTIN/UIN : 09AACCG0992J1ZC
 PLACE OF SUPPLY: UTTAR PRADESH - State Code: 09

P.O. NO

P.O. DATE

WTS Reference No
17115

WTS Dated
29-Apr-2019

SEAL No :-

Vehicle No : UP21BN-6280

Billing Address

C.L.Gupta Exports Ltd.
 18th km Before Moradabad, Delhi Highway Jivai, N. H - 24, J.P. NAGAR
 UTTAR PRADESH 244221, India
 STATE CODE : 09
 GSTIN/UIN : 09AACCG0992J1ZC

Form - 10: 27438

Eway bill : NA

LR NO.

LR Dated :

Reverse Charge Applicable : NO

Box/Cases :

SL No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)
		Hazardous Waste Disposal Services					
1	35.3	Chemical sludge from waste water treatment/ETP/CETP Sludge	999432	1047	2.50	KG	2,617.50
2	NA	Battery - Lead Acid - Expired / Used	999432	124	19.00	KG	2,356.00
3	CEEW5	Fluorescent and other Mercury containing lamps, CFL, Tubelight	999432	18.45	19.00	KG	350.55
4	33.2	Contaminated cotton rags or other cleaning materials	999432	8.37	19.00	KG	159.03
		Waste Disposal Services					
5	NA	Plastic & Packing Material Waste	999433	7.7	19.00	KG	146.30
		Escrow Fund	999432		5%		148.40
		Total Taxable Value					5,777.78
		SGST			9%		520.00
		CGST			9%		520.00
		Round Off					0.22
		Grand Total		1,205.5		KG	₹ 6,818.00

Amount Chargeable (in words) : INR Six Thousand Eight Hundred And Eighteen Rupees Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (%)	Amount (₹)	Rate (%)	Amount (₹)	
33.2	5,631.48	9.00	506.83	9.00	506.83	1,013.67
999433	146.30	9.00	13.17	9.00	13.17	26.33
	Total		520.00		520.00	1,040.00

Tax Amount (in words) : INR One Thousand Forty Rupees Only

Declaration:

- We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
- Interest @ 24% per annum payable if the bills is not cleared/paid within 07 days of presentation of the documents.
- Please pay only by RTGS/NEFT/DD/Cheque; IF DD/Cheque then Please send to BOWML, Attn: Accounts, 11 LGF, Community Center, East Of Kailash, New Delhi 110065. Tel: 011-41000710/26216466/9717706048 sales@bharatoil.com
- Bill/ Invoice is final, if no dispute notified in writing with in 7 days of Invoice.

Company's Bank Details:

Bank Name : Axis Bank Limited
 A/C NO. : 909020031262864
 Branch Add : Lajpat Nagar, New Delhi
 IFS Code : UTIB0000126
 for Bharat Oil & Waste Management Ltd.

Prepared by

Verified by

Authorized Signatory

Generated from Waste Tracking & Management System (WTS)® of www.bharatoil.com



C.L. Gupta Exports Ltd.

18-km Before Moradabad, Delhi Highway,
Vill. Jivai, Amroha-244221, India
Cin :- U74999 DL2004 PLC 125090

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

To
M/S Bharat Oil & Waste Management Ltd.
Vill: Kumbli Tehsil- Akbarpur
Distt. Kanpur Dehat
Kanpur

29/04/2019

CHALLAN

Sub: Hazardous Waste sent for disposal

S.No	Item	Quantity		Rate/Kg	Amount
		No.	Kg		
1	Sludge		1047	2.50	2617.50
2	Tube Light	76	15.20	19.00	288.80
3	CFL/Bulb	65	3.25	19.00	61.75
4	Old Battery	58	124	17.00	2108.00
5	Cotton Gloves	235	3.50	18.00	63.00
6	Rubber Gloves	77	7.7	19.00	146.30
7	Used Masks	327	4.87	18.00	87.75
	Total		1205.52		5373.10

Thanking you

Yours faithfully
For C.L. Gupta & Sons
Authorized Signatory

Manufacturer & Exporters
Brass Art Ware • E.P.N.S. Ware • Wrought Iron Ware • Glass & Crystal Ware • Iron & Steel Ware • Wooden Furniture & Accessories
Regd. Office : DPT 337, DLF PRIME TOWER, OKHLA, NEW DELHI-110020

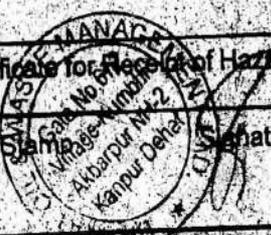
FORM 10
(See rule 19 (1))

Copy for the sender

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 29439

1 Occupier's Name & Mailing Address (including Phone No. and email)	CL Gupta Exports Ltd Amroha
2 Sender's Authorization No.	
3 Manifest Document No.	Letter on date 01/08/2019
4 Transporter's Name & Address (including Phone No. and email)	By Occupier
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP21 B/V-4866
8 Receiver's Name & Mailing Address (including Phone No. and email) CIN-U11201DL2007PLC160944	(I) BHARAT OIL COMPANY (I) R... E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924 e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD., Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 1403UPPCB/Ghaziabad(UPPCBROY/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023 (II) 1403UPPCB/KanpurDehat(UPPCBROY/HWM/KANPUR-DEHAT/2018 Valid upto: 30/04/2023
(ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	
10 Waste Description	Sludge, T/L, Battery, Cathode, Rubber gloves, Used Mask
11 Total Quantity No. of Containers	1300 kg + 3 + 72 + 3 + 4 + 1 = 1380 MT Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
Typed Name & Stamp : Signature :	
CL Gupta Exports Ltd	
15 Transporter Acknowledgement of Receipt of Waste	
Typed Name & Stamp : Signature :	
16 Receiver's Certificate for Receipt of Hazardous and other Waste	
Typed Name & Stamp : Signature :	



K Gupta



Bharat Oil & Waste Management Ltd.
Gate No. 672, Vill. Kumbhi, Akbarpur Road, NH - 2
Kanpur-Dehat, UTTAR PRADESH - 209101
STATE CODE :09
GSTIN/UIN :09AADCB1158N2ZF
PAN :AADCB1158N
CIN :U11201DL2007PLC160944
E-Mail : sales@bharatoil.com

Invoice No. K/SER/2256/19-20	Dated 7-Aug-2019
Customer ID : 27	Mode/Term of Payment
Supplier's Ref :- Letter dtd.31.7.19	Supplier's Ref Dated :- 31-Jul-2019
P.O. NO	P.O. DATE
WTS Reference No 20361	WTS Dated 31-Jul-2019
SEAL No :-	Vehicle No : UP21BN-4866
Form - 10: 29439	Eway bill : NA
LR NO.	LR Dated :
Reverse Charge Applicable : NO	Box/Cases :

Buyer/ Recipient
C.L.Gupta Exports Ltd.
18th km Before Moradabad, Delhi Highway Jival, N. H - 24, J.P. NAGAR
UTTAR PRADESH 244221, India
GSTIN/UIN :09AACCG0992J12C
PLACE OF SUPPLY: UTTAR PRADESH - State Code: 09

Billing Address
C.L.Gupta Exports Ltd.
18th km Before Moradabad, Delhi Highway Jival, N. H - 24, J.P. NAGAR
UTTAR PRADESH 244221, India
STATE CODE :09
GSTIN/UIN :09AACCG0992J12C

Sl No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)
Hazardous Waste Disposal Services							
1	35.3	Chemical sludge from waste water treatment/ETP/CETP Sludge	999432	1300	2.50	KG	3,250.00
	NA	Battery - Used Expired Domestic Alkaline / Rejected Dry Cell	999432	79	19.00	KG	1,501.00
3	CEEW5	Fluorescent and other Mercury containing lamps, CFL, Tubelight	999432	9	19.00	KG	171.00
4	33.2	Contaminated cotton rags or other cleaning materials	999432	7	19.00	KG	133.00
Waste Disposal Services							
5	NA	Plastic & Packing Material Waste	999433	4	19.00	KG	76.00
		Escrow Fund	399432		5%		171.05
		Total Taxable Value					5,302.05
		SGST			9%		477.19
		CGST			9%		477.19
		Round Off					0.42
		Grand Total		1,399.0		KG	₹ 6,256.00

Amount Chargeable (In words) : INR Six Thousand Two Hundred And Fifty Six Rupees Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (%)	Amount (₹)	Rate (%)	Amount (₹)	
	5,226.05	9.00	470.34	9.00	470.34	940.69
433	76.00	9.00	6.84	9.00	6.84	13.68
Total	5,302.05		477.18		477.18	954.37

Tax Amount (in words): INR Nine Hundred And Fifty Four Rupees Only

Declaration:

- We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
- Interest @ 24% per annum payable if the bills is not cleared/paid within 07 days of presentation of the documents.
- Please pay only by RTGS/NEFT/DD/Cheque; IF DD/Cheque then Please send to BOWML. Attn: Accounts, 11 LGF, Community Center, East Of Kailash, New Delhi 110065. Tel: 011-41000710/26216466/9717706048 sales@bharatoil.com
- Bill/ Invoice is final, if no dispute notified in writing with in 7 days of Invoice.

Company's Bank Details:

Bank Name : Axis Bank Limited
A/C NO. : 909020031262864
Branch Add : Lajpat Nagar, New Delhi
IFS Code : UTIB0000126
for Bharat Oil & Waste Management

Prepared by _____ Verified by _____ Authorised Signatory



Generated from Waste Tracking & Management System (WTS) of www.bharatoil.com

WTS-20361



C.L. Gupta Exports Ltd.

18 km Before Moradabad, Delhi Highway,
Vill. Jivai, Amroha-244221, India
Cin : U74999 DL2004 PLC 125090

Tel : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

M/s Bharat Oil & Waste Management Ltd
Vill. Kumbhi Tehsil-Akbarpur
Distt. Kanpur Dehat
Kanpur

31-07-19

CHALLAN

Sub: Hazardous Waste sent for disposal

S.No.	Item	Quantity		Rate/Kg	Amount
		No.	Kg		
1	Sludge		1300	2.5	3250
2	Tube Light	45	9	19	171
3	Old Battery	44	79	19	1501
4	Cotton Gloves	220	3	19	57
5	Rubber Gloves	40	4	19	76
6	Used Masks	275	4	19	76
	Total		1399		5131

Thanking you
Yours faithfully
For C.L. Gupta Exports Ltd


Authorized Signatory

Manufacturer & Exporters
Brass Art Ware • E.P.N.S. Ware • Wrought Iron Ware • Glass & Crystal Ware • Iron & Steel Ware • Wooden Furniture & Accessories

Regd. Office : DPT 337, DLF PRIME TOWER, OKHLA, NEW DELHI-110020

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No. 23277

1 Occupier's Name & Mailing Address (including Phone No. and email)	C.L. Gupta Exports Pvt. Ltd. 18th Km Before Moradabad - Dehi Highway Jirai, Amroha - 244001 UP.		
2 Sender's Authorization No.			
3 Manifest Document No.	Challan No. on Letter Head of 3/10/19		
4 Transporter's Name & Address (including Phone No. and email)	CL Gupta (Self)		
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)		
6 Transporter's Registration			
7 Vehicle Registration No.	UP23T 0405		
Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REGD E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com		
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com		
9 Receiver's Authorization No.	(I) 1486UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023		
(II) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(II) 1403UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto:30/04/2023		
10 Waste Description	Empty cans, used lubricant containers, filters etc		
11 Total Quantity No. of Containers	166kg, 25 Ltrs, 5.7 Kg, 11.55 Kgm ³ or MT Nos.		
12 Physical Form	(Solid/Semi-Solid/Sludge/Oil/Tarry/Slurry/Liquid)		
Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.		
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.		
Typed Name & Stamp: Signature :	Month Day Year 10 03 2019		
15 Transporter Acknowledgement of Receipt of Waste	Month Day Year 10 03 2019		
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month Day Year 10 03 2019		



Handwritten signature

TAX INVOICE

Printed on 11-Oct-2019 10:00

(2nd DUPLICATE FOR TRANSPORTERS/OTHER)

Bharat Oil & Waste Management Ltd. Gate No. 672, VIII, Kumbhi, Akbarpur Road, NH - 2 Kanpur-Dehat, UTTAR PRADESH - 209101 STATE CODE : 09 GSTIN/UIN : 09AADC1158N2ZF PAN : AADC1158N CIN : U11201DL2007PLC160944 E-Mail : sales@bharatoll.com	Invoice No. K/SER/3232/19-20	Dated 11-Oct-2019
	Customer ID : 27	Mode/Term of Payment
	Supplier's Ref :- LETTER DTD-03.10.2019	Supplier's Ref Dated :- 3-Oct-2019
Buyer/ Recipient C.L. Gupta Exports Ltd. 18th km Before Moradabad, Dehi Highway Jivai, N.H - 24, J.P. NAGAR UTTAR PRADESH 244221, India GSTIN/UIN : 09AACCG0992J1ZC PLACE OF SUPPLY: UTTAR PRADESH - State Code: 09	P.O. NO	P.O. DATE
	WTS Reference No 22608	WTS Dated 3-Oct-2019
	SEAL No :-	Vehicle No : UP-23T-0405
Billing Address C.L. Gupta Exports Ltd. 18th km Before Moradabad, Dehi Highway Jivai, N. H - 24, J.P. NAGAR UTTAR PRADESH 244221, India STATE CODE : 09 GSTIN/UIN : 09AACCG0992J1ZC	Form - 10: 33277	Eway bill : NA
	LR NO.	LR Dated :
	Reverse Charge Applicable : NO	Box/Cases :

SL No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)
		Hazardous Waste Disposal Services					
	3.3	Filters contaminated with oil	999432	11.55	19.00	KG	219.45
	5.1	Used or spent oil	999432	25	19.00	Liters	475.00
		Waste Disposal Services					
3	NA	Plastic & Packing Material Waste	999433	8.70	19.00	KG	165.30
4	NA	Can 71L to 20L (MS, HDPE)	999433	166	19.00	KG	3,154.00
Total Taxable Value							4,013.75
					SGST	9%	361.24
					CGST	9%	361.24
					Round Off		0.23
				Grand Total	186.3 25.0	KG Liters	₹ 4,736.00

Amount Chargeable (In words) : INR Four Thousand Seven Hundred And Thirty Six Rupees Only E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (₹)	Amount (₹)	Rate (₹)	Amount (₹)	
999432	694.45	9.00	62.50	9.00	62.50	125.00
999433	3,319.30	9.00	298.74	9.00	298.74	597.47
Total	4,013.75		361.24		361.24	722.48

Net Amount (in words): INR Seven Hundred And Twenty Two Rupees Only

Declaration:
 1. We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
 2. Interest @ 24% per annum payable if the bills is not cleared/paid within 07 days of presentation of the documents.
 3. Please pay only by RTGS/NEFT/DD/Cheque; IF DD/Cheque then Please send to BOWML, Attn: Accounts, 11 LGF, Community Center, East Of Kailash, New Delhi 110065. Tel: 011-41000710/26216466/9717706048 sales@bharatoll.com
 4. Bill/ Invoice is final, if no dispute notified in writing with in 7 days of Invoice.

Company's Bank Details:
 Bank Name : Axis Bank Limited
 A/C NO. : 909020031262864
 Branch Add : Lajpat Nagar, New Delhi
 IFS Code : UTIB0000126
 for Bharat Oil & Waste Management Ltd.

Prepared by _____ Verified by _____ Authorized Signatory (Dehat, Kanpur, U.P.)


Generated from Waste Tracking & Management System (WTS) of www.bharatoll.com



C.L. Gupta Exports Ltd.

18 km Before Moradabad, Delhi Highway,
vill. Jival, Amroha-244001, India
Cin :- U74999 DL2004 PLC 125090

W.P.S-22608

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

~~Bharat Oil & Waste Management Co.~~
~~Bharat Oil Company (India) Regd.~~

E-18, Site IV
Sahibabad Industrial Area
Ghaziabad (U.P.)-201010

03-10-19.

CHALLAN

Sub: Hazardous Waste sent for disposal

S.No.	Item	Quantity	Rate/Kg	Amount
		Kg		
1	Empty Container	166	19	3154
2	Used Oil	25	19	475
3	Empty Corrugated Cartons	8.7	19	165.3
4	Used Filter	11.55	19	219.45
	Total	211.25		4013.75

Thanking you
Yours faithfully
For C.L. Gupta Exports Ltd

Authorized Signatory

V.N.
U.P.23T
0405

Amph

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 30551

1 Occupier's Name & Mailing Address (including Phone No. and email)	CL Gupta Exports Ltd.
2 Sender's Authorization No.	
3 Manifest Document No.	NRGP-113 or Date 21/10/2019
4 Transporter's Name & Address (including Phone No. and email)	By Operator
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UP21BN-4866
8 Receiver's Name & Mailing Address (including Phone No. and email) CIN-U11201DL2007PLC160944	(I) BHARAT OIL COMPANY (I) E-18, Site-IV, Sahibabad Industrial Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(i) 1486/U PPCB/Ghaziabad(U PPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023
(ii) UPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(iii) 1403/U PPCB/KanpurDehat(U PPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto: 30/04/2023
10 Waste Description	ETP Sludge Tubelight, old Batteries, Colours, Rube used Ink & CFL
11 Total Quantity No. of Containers	11.65kg, 13kg, 0.6kg, 2.7kg...m ³ or MT 2.9kg, 3.75kg & 1.2kg... Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, labeled and labeled, and are in all respects in proper condition for transport according to applicable national government regulations.
Typed Name & Stamp : For CL Exports	Signature :
15 Transporter Acknowledgement of Receipt of Waste	Month Day Year 03 1 2019
Typed Name & Stamp : 	Signature :
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month Day Year 10 2 2019
Typed Name & Stamp : 	Signature :

Handwritten signature/initials

TAX INVOICE

Printed on 16-Nov-2019 02:36

(2ND DUPLICATE FOR TRANSPORTERS/OTHER)

 Bharat Oil & Waste Management Ltd. Gate No. 672, Vill. Kumbhi, Akbarpur Road, NH - 2 Kanpur-Dehat, UTTAR PRADESH - 209101 STATE CODE :09 GSTIN/UIN :09AADCB1158N2ZF PAN :AADCB1158N CIN :U11201DL2007PLC160944 E-Mail :sales@bharatoil.com	Invoice No. K/SER/3760/19-20	Dated 16-Nov-2019
	Customer ID : 27	Mode/Term of Payment
	Supplier's Ref :- 113	Supplier's Ref Dated :- 31-Oct-2019
Buyer/ Recipient C.L.Gupta Exports Ltd. 18th km Before Moradabad, Delhi Highway Jivai, N. H - 24, J.P. NAGAR UTTAR PRADESH 244221, India GSTIN/UIN :09AACCG0992J1ZC PLACE OF SUPPLY: UTTAR PRADESH - State Code: 09	P.O. NO	P.O. DATE
	WTS Reference No 23452	WTS Dated 31-Oct-2019
	SEAL No :-	Vehicle No : UP21BN-4866
Billing Address C.L.Gupta Exports Ltd. 18th km Before Moradabad, Delhi Highway Jivai, N. H - 24, J.P. NAGAR UTTAR PRADESH 244221, India STATE CODE :09 GSTIN/UIN :09AACCG0992J1ZC	Form - 10: 30551	Eway bill : NA
	LR NO.	LR Dated :
	Reverse Charge Applicable : NO	Box/Cases :

SL No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)
Hazardous Waste Disposal Services							
1	35.3	Chemical sludge from waste water treatment/ETP/CETP Sludge	999432	1165	2.50	KG	2,912.50
	NA	Battery - Lead Acid - Expired / Used	999432	82.60	19.00	KG	1,569.40
3	CEEWS	Fluorescent and other Mercury containing lamps, CFL, Tubelight	999432	14.20	19.00	KG	269.80
4	33.2	Contaminated cotton rags or other cleaning materials	999432	9.35	19.00	KG	177.65
		Escrow Fund	999432		5%		159.12
		Total Taxable Value					5,088.47
		SGST			9%		457.96
		CGST			9%		457.96
		Round Off					0.39
		Grand Total		1,271.2		KG	₹ 6,004.00

Amount Chargeable (in words) : INR Six Thousand Four Rupees Only E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (%)	Amount (₹)	Rate (%)	Amount (₹)	
999432	5,088.47	9.00	457.96	9.00	457.96	915.92
Total	5,088.47		457.96		457.96	915.92

Tax Amount (in words): INR Nine Hundred And Sixteen Rupees Only

- Declaration:**
- We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
 - Interest @ 24% per annum payable if the bills is not cleared/paid within 07 days of presentation of the documents.
 - Please pay only by RTGS/NEFT/DD/Cheque; IF DD/Cheque then Please send to BOWML, Attn: Accounts, 11 LGF, Community Center, East Of Kailash, New Delhi 110065. Tel: 011-41000710/26216466/9717706048 sales@bharatoil.com
 - Bill/ Invoice is final, if no dispute notified in writing with in 7 days of Invoice.

Company's Bank Details:

Bank Name : Axis Bank Limited
 A/C NO : 909020031262864
 Branch Add : Lajpat Nagar, New Delhi
 IFS Code : UTIB0000126
 for Bharat Oil & Waste Management Ltd.

Prepared by _____ Verified by _____



Generated from Waste Tracking & Management System (WTS)® of www.bharatoil.com

Konkath



C.L. Gupta Exports Ltd.

18 km Before Moradabad, Delhi Highway,
Vill. Jivai, Amroha-244221, India
Cin :- U74999 DL2004 PLC 125090

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

31-10-19

M/s Bharat Oil & Waste Management Ltd.
Vill. Kumbhi Tehsil-Akbarpur
Distt. Kanpur Dehat
Kanpur

CHALLAN

Sub: Hazardous Waste sent for disposal

S.No.	Item	Quantity		Rate/Kg	Amount
		No.	Kg		
1	Sludge (ETP & Paint Booth)		1165 ✓	2.5	2912.5
2	Tube Light	65	13 ✓	19	247
3	Old Battery	46	82.6 ✓	19	1569.4
4	Cotton Gloves	200	2.7 ✓	19	51.3
5	Rubber Gloves	29	2.9 ✓	19	55.1
6	Used Masks	259	3.75 ✓	19	71.25
7	CFL	24	1.2 ✓	19	22.8
	Total		1271.15		4929.35

Thanking you
Yours faithfully
For C.L. Gupta Exports Ltd

Authorized Signatory

Manufacturer & Exporters
Brass Art Ware • E.P.N.S. Ware • Wrought Iron Ware • Glass & Crystal Ware • Iron & Steel Ware • Wooden Furniture & Accessories

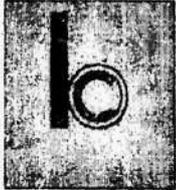
Regd. Office : DPT 337, DLF PRIME TOWER, OKHLA, NEW DELHI-110020

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 35980

1 Occupier's Name & Mailing Address (including Phone No. and email)	CL Gupta Exports Ltd, Amroha		
2 Sender's Authorization No.			
3 Manifest Document No.	letter on Date 27/01/2020		
4 Transporter's Name & Address (including Phone No. and email)			
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)		
6 Transporter's Registration			
7 Vehicle Registration No.	UD22BN-2870		
8 Receiver's Name & Mailing Address (including Phone No. and email) CIN-U11201DL2007PLC160944	(I) BHARAT OIL COMPANY (I) P E-18, Site-IV, Sahibabad Industrial Ghaziabad, UP-201010 Tel.: 0120-4 e-mail:sales@bharatoil.com		
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com		
9 Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023		
(ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(iii) 1403/UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto: 30/04/2023		
10 Waste Description	ETP Sludge, Old Battery, Cotton Gloves Rubber Gloves, Wood Mark, Corrosive Corrosive		
11 Total Quantity No. of Containers	(1800 + 153 + 9 + 13 + 15) m ³ or MT (80 + 107 + 2.52 + 2.0kg) Nos. Containers Full Packed Dust J. B. Singh		
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.		
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.		
Typed Name & Stamp :	Signature :		
	Month	Day	Year
	01	27	2020
15 Transporter Acknowledgement of Receipt of Waste	Month	Day	Year
Typed Name & Stamp :	01	27	2020
Signature :			
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month	Day	Year
Typed Name & Stamp :	01	27	2020
Signature :			



J. B. Singh

	Bharat Oil & Waste Management Ltd. Gate No. 672, Vill. Kumbhi, Akbarpur Road, NH - 2 Kanpur-Dehat, UTTAR PRADESH - 209101 STATE CODE :09 GSTIN/UIN :09AACB1158N2ZF PAN :AADCB1158N CIN :U11201DL2007PLC160944 E-Mail :sales@bharatoil.com		Invoice No. K/SER/5141/19-20		Dated 10-Feb-2020		
	Customer ID : 27		Mode/Term of Payment		Supplier's Ref :- NRGP No. 154		
	Supplier's Ref Dated :- 27-Jan-2020		Buyer/ Recipient C.L.Gupta Exports Ltd. 18th km Before Moradabad, Delhi Highway Jivai, N. H - 24, J.P. NAGAR UTTAR PRADESH 244221, India GSTIN/UIN :09AACCG0992J12C PLACE OF SUPPLY: UTTAR PRADESH - State Code: 09		P.O. NO P.O. DATE		
Billing Address C.L.Gupta Exports Ltd. 18th km Before Moradabad, Delhi Highway Jivai, N. H - 24, J.P. NAGAR UTTAR PRADESH 244221, India STATE CODE :09 GSTIN/UIN :09AACCG0992J12C		WTS Reference No 26545		WTS Dated 27-Jan-2020			
Form - 10: 35980		Eway bill : NA		SEAL No :-		Vehicle No : UP21BN2870	
LR NO.		LR Dated :		Reverse Charge Applicable : NO		Box/Cases :	
SL No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)
Hazardous Waste Disposal Services							
1	35.3	Chemical sludge from waste water treatment/ETP/CETP Sludge	999432	1840	2.50	KG	4,600.00
	NA	Battery - Used Expired Domestic Alkaline / Rejected Dry Cell	999432	153	19.00	KG	2,907.00
3	NA	Dust	999432	120	2.50	KG	300.00
4	3.3	Filters contaminated with oil	999432	2.52	19.00	KG	47.88
5	33.2	Contaminated cotton rags or other cleaning materials	999432	28	19.00	KG	532.00
6	NA	Waste Cloth, Cotton, Fabric	999432	13	19.00	KG	247.00
Waste Disposal Services							
7	NA	Plastic & Packing Material Waste	999433	80	19.00	KG	1,520.00
8	NA	Empty Can - 15L to 30L (MS, HDPE)	999433	107	19.00	KG	2,033.00
		Escrow Fund	999432		5%		245.00
Total Taxable Value							12,431.88
SGST							1,118.87
CGST							1,118.87
Round Off							0.62
Grand Total				2,343.5		KG	₹ 14,670.00

Amount Chargeable (in words) : INR Fourteen Thousands Six Hundred And Seventy Rupees Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (%)	Amount (₹)	Rate (%)	Amount (₹)	
999432	8,878.88	9.00	799.10	9.00	799.10	1,598.20
999433	3,553.00	9.00	319.77	9.00	319.77	639.54
Total	12,431.88		1,118.87		1,118.87	2,237.74

Tax Amount (in words): INR Two Thousand Two Hundred And Thirty Eight Rupees Only

Declaration:

- We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
- Interest @ 24% per annum payable if the bills is not cleared/paid within 07 days of presentation of the documents.
- Please pay only by RTGS/NEFT/DD/Cheque; IF DD/Cheque then Please send to BOWML, Attn: Accounts, 11 LGF, Community Center, East Of Kailash, New Delhi 110065. Tel: 011-41000710/26216466/9717706048 sales@bharatoil.com
- Bill/ Invoice is final, if no dispute notified in writing with in 7 days of Invoice.

Company's Bank Details:

Bank Name : Axis Bank Limited
 A/C NO. : 909020031262864
 Branch Add : Lajpat Nagar, New Delhi
 IFS Code : UTIB0000126
 for Bharat Oil & Waste Management Ltd.

Prepared by

Verified by

Authorised Signature

Generated from Waste Tracking & Management System (WTS)® of www.bharatoil.com



C.L. Gupta Exports Ltd.

18 km Before Moradabad, Delhi Highway,
vill. Jivai, Amroha-244001, India
Cin :- U74999 DL2004 PLC 125090

Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

27.01.2020

M/s Bharat Oil & Waste Management Ltd
Vill. Kumbhi Tehsil-Akbarpur
Distt. Kanpur Dehat
Kanpur

CHALLAN

Sub: Hazardous Waste sent for disposal

S.No.	Item	Quantity		Rate/Kg	Amount
		No.	Kg		
1	Sludge (ETP & Paint Booth)		1840	2.5	4600
2	Old Battery	85	453	19	2907
3	Cotton Gloves	661	9	19	171
4	Rubber Gloves	130	13	19	247
5	Used Masks	900	15	19	285
6	Empty Corrugated Carton		80	19	1520
7	Empty Container	259	107	19	2033
8	Used Filter	18	2.52	19	47.88
9	Polish Dust		120	2.5	300
10	Oily Rags		4	19	76
	Total		2343.52		12186.88

Thanking you
Yours faithfully
For C.L. Gupta Exports Ltd


Authorized Signatory



Manufacturer & Exporters

Brass Art Ware • E.P.N.S. Ware • Wrought Iron Ware • Glass & Crystal Ware • Iron & Steel Ware • Wooden Furniture & Accessories

Regd. Office : DPT 337, DLF PRIME TOWER, OKHLA, NEW DELHI-110020



BHARAT OIL & WASTE MANAGEMENT LTD.

(BOWML)

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

MEMBERSHIP CERTIFICATE

M/s. C.L.Gupta Exports Ltd.

18th km Before Moradabad, Delhi Hghway Jivai, N. H - 24, J.P. Nagar, Amroha
- 244221, Uttar Pradesh

is a registered member of our facility

Plot 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur- Dehat, Uttar Pradesh

for safe, legal & scientific Disposal of Hazardous Waste

BOWML/K/3603/19

Member # : _____

March 31, 2021

Expiry Date : _____

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email : sales@bharatoil.com



For Bharat Oil & Waste Management Ltd.

S. Manghani
Director



*Membership is subject to the terms & conditions of agreement & may be terminated by BOWML upon non-payment of dues / payment.

[Handwritten signature]



WTS-27

C.L. Gupta Exports Ltd.

18 km Before Moradabad, Delhi Highway,
Vill. Jivai, Amroha-244221, India
Cin :- U74999 DL2004 PLC 125090

16
Tel. : +91-591-2477000
Fax : +91-591-2477300
e-mail : mail@clgupta.com

CLG/HR(96)/18-19/547

15.02.19

M/s. Bharat Oil & Waste Management Ltd.
Building. No: 11 , Community Center,
Near National Heart institute,
East of kailash, LGF,
New Delhi-110065

Sub: Extension of agreement and revision of charges

Sir,

Kindly refer to agreement with you wrt lifting, transporting, treatment, storing and disposing of the hazardous waste generated at our facility. We are agreeable for revision of charges proposed by you as attached and request you to extend the validity of agreement upto 31.03.2024.

Kindly send your concurrence and endorse the agreement accordingly.

Thanking You
Your Faithfully
For C. L. Gupta Exports Ltd.
(A.K. Jadhri)
GM/HR & ADMIN

For Bharat Oil & Waste Management Ltd.

Director

Encl:aa

ANNEXURE- 'A'

Waste Management & Handling Charges (as revised wef 1.4.19 in supersession of rates wef 1.4.14)

01. **USER CHARGES:** M/s C. L. Gupta Exports Ltd will have to pay the following charges for the Waste Management Services provided by BOWML. Viz Lifting, Transport, Treatment, Storage and Disposal Charge (as follows)

Non-Recyclable Hazardous Waste

S.No.	Type Hazardous Waste	BOWML Charges
1	Cotton Waste, Hand Gloves, Used cloth masks, Air filters/Fuel Filter /Oily Rugs & spent oil clay/ sand/Oily soaked, Varnish Mix Clothes, Empty Cans/Drums/Bottles Oily Sludge/Mud Chemical Waste, Asbestos Gloves / Asbestos cloth Sand paper & Used polythene Fused Tube light, LED, Bulbs & CFL Rubber Gloves & Used Masks (organic), Used Carbon Mask Epoxy Powder Empty Corrugated Cartons, Paint Booth Sludge, Used Oil/ Old Batteries	Rs 19/ kg (Rupees Nineteen only)
2	ETP Sludge, Boiler/Thermic Heater/ Melting ASH, Polishing Dust	Rs 2.5/- kg (Rupees TWO and Fifty Paise only)

2. Payment Terms:

- a) Payment shall be made by M/s. C. L. Gupta Exports Ltd. in favor of Bharat Oil & Waste Management Ltd, by Cheque with in 30 days from date of BOWML invoice.
Failure to make the payment shall attract interest @ 18% per annum.
- b) Taxes/ LEVIES:- All Government /Municipal Taxes / Duties/Levies/Octroi/Tolls etc, as applicable from to time, will payable by first party.

First Part
For C.L. GUPTA EXPORTS LTD.
(First Part)
AUTHORISED SIGNATORY

For Bharat Oil & Waste Management Ltd.

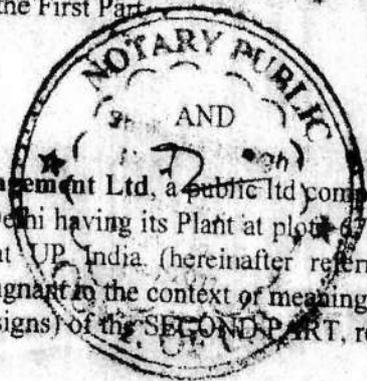
(Second Part)



उत्तर प्रदेश UTTAR PRADESH

AGREEMENT

THIS AGREEMENT made on this 1st day of April 2014 between M/s C.L. Gupta Exports Ltd. a company incorporated under The Companies Act, 1956 having its registered Office at B-82 Gulmohar Park, New Delhi :- 110049 India & Its Plant at 17 Km MBD-Delhi NH-24 village - Jivai; Amroha, India (herein after called as "First Part which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors and assigns) of the First Part

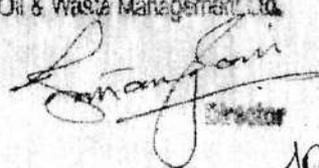


Bharat Oil & Waste Management Ltd., a public ltd company with its registered office at B-5 East of Kailash, New Delhi having its Plant at plot# 672, NH-2 Kumbhi village Tehsil Akbarpur, Kanpur - Dehat UP, India. (hereinafter referred to as "BOWML" (which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors and assigns) of the SECOND PART, represented by its Director, Mr. Naresh Manglani

WHEREAS BOWML has set up an engineered common facility at plot# 672, NH-2 Kumbhi village Tehsil Akbarpur, Kanpur-Dehat UP to treat, store and dispose of Hazardous Waste (hereinafter referred as "Hazardous Waste") as per the guidelines under the Environment (Protection) Act, 1986 (for short ' the Act') and the Notifications issued there-under from time to time, Hazardous Waste (Management & Handling) Rules, 1989 and as amended from time to time ('the Rules'). BOWML is authorized by up Pollution Control Board (hereinafter called as 'BOWML Authorization') for lifting of Hazardous Wastes for management, handing and its disposal.

For C.L. GUPTA EXPORTS LTD.

 AUTHORIZED SIGNATORY

For Bharat Oil & Waste Management Ltd.

 Director

AND WHEREAS FIRST PART is engaged, inter alia, in manufacturing of Handicrafts at its plant addressed above. During the said manufacturing process, different types of wastes are generated including the Hazardous Wastes.

AND WHEREAS FIRST PART desires that the Hazardous waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed off, by utilizing the services of BOWML, as per the Pollution Control Board Authorization. A list of Hazardous Wastes which would be generated at the First Part's production unit at (address) M/s C.L.Gupta exports Ltd. 17th km MBD-Delhi NH-24 village Jivai Amroha, India is enclosed herewith marked as Annexure A.

AND WHEREAS BOWML has represented and assured to FIRST PART that at its facility as above, BOWML is capable of handling the Hazardous Wastes generated at the FIRST PART'S said production plant addressed above.

AND WHEREAS FIRST PART has agreed to avail the services for treating hazardous wastes at the facilities at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, UP.

Now therefore, those present witnessed in this deed hereby declared & agreed by and between the Parties hereto as follow.

1. The Scope of Service to be provided by BOWML is limited to Lift, Transport, Treat, and Store & Dispose off Hazardous Waste of FIRST PART.
2. BOWML on receipt of written information from FIRST PART will plan & schedule lifting logistics of the Hazardous Wastes from premises of FIRST PART within 14 (Fourteen) business days of receipt of such information FIRST PART shall ensure that Hazardous Wastes must be packed in proper container / bags.
3. BOWML shall at all times comply with all the provisions HW (M & H) Rules 1989 as amended in 2003 MoEf / CPCB.
4. BOWML shall indemnify and keep indemnified FIRST PART in cases of non compliance of statutory norms on the part of BOWML.
5. FIRST PART shall ensure that the above Hazardous Waste as per the mandate given to BOWML for lifting as it is common facility catering to diverse Wastes. BOWML shall follow Ministry of Environment & Forests, Central Pollution Control Board and State Pollution Control Board guidelines, future amendments & latest disposal technologies.
6. First Part shall provide comprehensive laboratory Analysis report form CPCB approved laboratories of each type of Hazardous Waste twice a year (Once every 6 months) on identified parameters as discussed with BOWML. BOWML shall also analyze the hazardous waste for finger print Analysis. In the event there are differences in the analysis results, First part may send its sample to a mutually agreed third party at their own cost. New Comprehensive Analysis Report shall be provided by First part when there is a change in the Hazardous Waste characteristics, Manufacturing process or change in product mix etc. Report must be provided to BOWML prior to scheduling pickup of Hazardous Waste. Report

For C.L. GUPTA EXPORTS LTD.

For Bharat Oil & Waste Management Ltd.

AUTHORISED SIGNATORY

must be sent via Electronic mail as well as by courier to BOWML However, it is specifically agreed between the parties the process details provided by First Part shall be kept confidential and BOWML shall not disclose it to an third party without the First Part's prior written consent. This clause shall survive termination for a period of 5 years after the determination of this Agreement for any reason whatsoever.

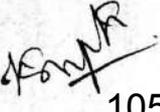
7. The Comprehensive Analysis Report shall determine the Disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to FIRST PART and any other condition / solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and BOWML to finalize the disposal base User charges. The base User Charges are defined in Annexure - A attached to this Agreement.
8. If FIRST PART provides any false information / declaration or withholding information (related to Schedule 5 & 6 of the Rules) any time during the term of this Agreement, all liabilities of Hazardous Wastes during Transportation, Handling, Treatment, Disposal including post disposal period, shall remain vested as the responsibility of FIRST PART.
9. The charges for Lifting, Treatment, Storage, Disposal facility (herein after called as User Charges) will be applicable to FIRST PART as per Annexure A.
10. FIRST PART shall make payment for Waste Management Services to BOWML as per the User Charges & other terms & conditions as per payment terms outlined in Annexure - A & Transportation Charges.
11. FIRST PART is responsible to segregate / store / accumulate / fill / load the Hazardous Waste in the container provided by FIRST PART in a sanitary manner and as also, the container area should be accessible to BOWML vehicle, to come & lift the waste. The transporter / BOWML reserves the right to reject lifting of Hazardous Waste spilled over the ground and Container whose exteriors are soiled by Hazardous Waste spillage.
12. In case, for any reason, if BOWML vehicle is sent back without giving the Hazardous Waste, even after being requisitioned by FIRST PART, FIRST PART has to pay the actual Transport Charges for that trip assuming Fully loaded truck of Waste.
13. FIRST PART shall at all times comply with all the provisions of the Act & rules from time to time in force & the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation & delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environment Protection Laws, Safety Laws & regulations from time to time in force & the Rules, Regulations & Notifications made or issued there under from time to time. In the event of FIRST PART committing any breach of the terms of this clause of the Agreement, FIRST PART shall indemnify & keep indemnified BOWML from and against all claims, payments, costs & actions of whatsoever nature brought against or sustained or incurred by BOWML and whether paid for or not arising from or as a result of such breach committed by FIRST PART in that behalf.

For C.L. G... LTD.

AUTHORIZED SIGNATORY

For Bharat Oil & Waste Management Ltd.





14. The FIRST PART shall indemnify & keep indemnified BOWML at all time from & against all actions, suits, proceedings, claims third party claims, costs, Payments & expenses of whatsoever nature made or suffered or incurred by BOWML whether by reason of or by virtue of non-performance or non-observance or non-compliance by FIRST PART of any terms & conditions of this Agreement or the Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY & BETWEEN THE PARTIES AS UNDER

15. This Agreement is valid from 1st April 2014 to 31 March 19 (As per clause 6 above) and can be renewed there after on similar or revised terms and conditions as may be mutually agreed between the parties.

16. First Part shall exclusively use BOWML during the period of this contract to dispose all generated hazardous waste at agreed prices, while the agreement is in force. BOWML must legally & safely collect, transport, treat, dispose hazardous waste from First part during the agreed period per rates agreed while the agreement is in force and payments made per agreement terms.

17. If all the terms & conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be BOWML's responsibility to Lift, Transport, Treat & Dispose the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. rules under HAZARDOUS Waste Management & Handling Rules, 1989 as amended from time to time and FIRST PART shall not have any liability whatsoever in this regard.

18. The main mode of disposal shall be Stabilization / Treatment followed by Direct Incineration. The modes of disposal are dependant on the Hazardous Wastes characteristics and RIRST PART shall not have any liability whatsoever in this regard.

19. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index - All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel cost viz. Power Tariff, Change in Disposal Technologies / Method, Wage Hike etc to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

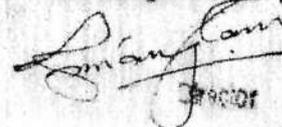
20. BOWML reserves the right to cancel this Agreement if FIRST PART fails / refuses to pay the bills / dues as per the payment terms applicable to the FIRST PART as mentioned in Annexure - A. Notice period of maximum 15 days will be allowed from the date of submission of Invoice. IF FIRST PART fails to pay in settlement of the Invoice, FIRST PART shall be liable to pay interest @ 24% per annum may also result in cancellation of Membership, Forfeiture of Deposit Termination of this Agreement. Repeated defaults & violations of payment terms will result in forfeiture of Membership and Membership deposit.

21. Hazardous Waste that require other alternate destruction technologies shall be handled at BOWML's facility. However the prices for such treatment techniques shall be determined on a case to case basis on their characteristics.

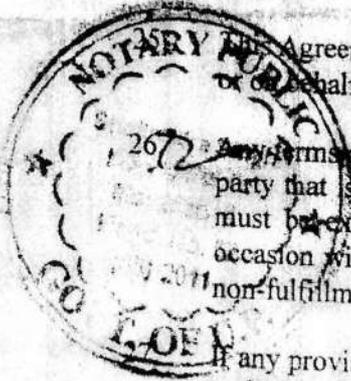
For C.I. GUPTA EXPORTS LTD.

AUTHORIZED SIGNATORY

For Bharat Oil & Waste Management Ltd.


DIRECTOR

22. Notwithstanding anything contained herein, nether Party hereto shall be liable for damages or to have this Agreement terminated for any delay or default in the performance of such Party hereunder if such delay or default in performance derives form conditions beyond the reasonable control of such Party, including but not limited to acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions of damage to the plant or facility or any cause unavoidable or beyond the control of either party including any arbitrary ruling b the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or insurrections.
23. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof & shall be supersede, cancel and replace any and all prior Agreements or arrangements, if any, in this behalf, signed / entered into by and between the parties hereto.
24. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by &



This Agreement may be modified or amended only in writing, duly executed by or on behalf of the parties hereto.

26. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of the same or any other breach or non-fulfillment on a future occasion.

If any provision of this agreement is held to be illegal, invalid or unenforceable under any present or future law such provision shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force & effect.

28. It will be responsibility of BOWML to get the authorization renewed / extended from State pollution Control Boards before the due dates.
29. Either party shall have the right to terminate the agreement in the event of violation of any of the terms & conditions as agreed upon in this Agreement upon giving 30 days written notice to the other party.
30. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation treatment, storage and disposal of Hazardous Wastes is an independent contract & it does not come within the purview of the FIRST PART's manufacturing & selling activities. It is also clearly understood & confirmed by and between the parties that this contract is for performance of work & not for supply of labour.
31. Nothing contained in these terms & conditions shall be constructed as creating any relationship either direct or indirect of employer & employee between the FIRST PART and the persons engaged by BOWML. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity,

For C.L. GUPTA EXPORTS LTD.

AUTHORISED SIGNATORY

For Bihari Oil & Waste Management Ltd.

[Signature]
Director

[Signature]

retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

32. Any disputes arising on any clauses or clauses of this Agreement and the contents of the Annexure- A hereto between FIRST PART and BOWML shall be referred to Arbitration. The Arbitration shall be governed by & conducted in accordance with the provisions of the Arbitration & Conciliation Act, 1996. Each party shall nominate & appoint one arbitrator & the arbitrators so appointed shall appoint a third arbitrator who will act as presiding arbitrator. The arbitration proceedings shall be conducted in English & the Arbitration shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final & binding upon both parties.



Subject to Clause 32, FIRST PART and BOWML mutually agrees that the courts of Delhi alone, the exclusion of any other, shall have the jurisdiction.

This Agreement is signed on this 1st day of April 2014 at New Delhi.

For First Part
CPTA EXPORTS LTD.

Authorized Signatory SIGNATORY

(Name) A.K. Johri
Designation GM (HR/ADM)
(First Part)

Witness:

1.
2.

For M/s Bharat Oil & Waste Management Ltd.

For Bharat Oil & Waste Management Ltd.
By its Director

(Naresh Manglani) Director
Director
(Second Part)

Witness

1.
2.

ATTESTED

Shailendra Singh
Regd No 62(45)201
Notary Public
Distt Moradabad



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 8531/UPPCB/Bijnore(UPPCBRO)/HWM/JYOTIBA PHULE NAGAR/2019

Dated: 16/07/2019

To,

M/s C L GUPTA EXPORTS LTD

C. L. Gupta Exports Ltd, Vill- Jivai, NH-24 Moradabad- Delhi Highway

Amroha(U.P), AMROHA, 244221

Tehsil : Amroha

District : JYOTIBA PHULE NAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 8531 and 16/07/2019 .
2. Reference of application (No. and date) 5269513 and 21/05/2019 .
3. Mr TEEVRA GUPTA of M/s C L GUPTA EXPORTS LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at C. L. Gupta Exports Ltd, Vill- Jivai, NH-24 Amroha .

Details of Authorisation

Kompl

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule 1 (category 33.1) Empty Containers	TSDF/Authorized Recyclers	50 no. per day
2	Schedule 1 (category 33.2) Cotton Waste, Used Cloth Mask	TSDF/Authorized Recyclers	10 kg/day
3	Part B Schedule 3 (category B3040) Rubber Gloves	TSDF/Authorized Recyclers	5 kg/month
4	Part B Schedule 3 (category B4030) Old Batteries	TSDF/Authorized Recyclers	20 No./month
5	Schedule 4 (category 19) Paint Booth sludge	TSDF/Authorized Recyclers	50 kg/Month
6	Schedule 1 (category 1.3) Oily Rags	TSDF/Authorized Recyclers	0.15 kg/day
7	Schedule 1 (category 5.1) Used Oil	TSDF/Authorized Recyclers	0.1 KL/Month
8	Part D Schedule 3 (category B3020) Empty Corrugated Cartons	TSDF/Authorized Recyclers	8 kg/day
9	Schedule 1 (category 6.3) Melting Furnace Ash	TSDF	20 kg/Month
10	Schedule 1 (category 15.2) Asbestos Gloves/Cloth	TSDF/Authorized Recyclers	5 kg/month
11	Schedule 1 (category 3.3) Fuel Filter and Air Filter	TSDF/Authorized Recyclers	5 no./Month
12	Schedule 1 (category 12.6) Polishing Dust	TSDF	1000 kg/Month
13	Schedule 1 (category 35.3) ETP Sludge	TSDF	40 kg/day

1. The authorization shall be valid for a period of 16/07/2024 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .

[Handwritten Signature]

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1-The Authorization issued vide letter no. F72473/C-7/Haz.Auth./68/2016 dated 18-01-2016 is hereby revoked.

2- Unit shall ensure compliance of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

3- Unit shall comply with the provisions of Rule 19 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.

4- Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form-IV.

5- Unit shall comply with the directions issued by Hon'ble National Green Tribunal in O.A. No. 220/2019 Adil Ansari vs. M/s C.L. Gupta Export Ltd.

(Authorized Signatory)

Amit

Chandra

Digitally signed by
Amit Chandra
Date: 2019.08.26
17:24:02 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Bijnore for information and necessary action .

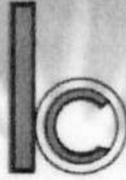
Amit

Chandra

CEO/EE, I/C Circle

Digitally signed by
Amit Chandra
Date: 2019.08.26
17:24:28 +05'30'





BHARAT OIL COMPANY (I) REGD

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

MEMBERSHIP CERTIFICATE

M / s.. *Krishna Murari Organosys Pvt. Ltd.*

B-169-170, Industrial Area, Phase-2, Noida, Uttar Pradesh & F - 84,
 Site - B, Surajpur, Greater Noida, Uttar Pradesh

is a registered member of our facility

E-18, Sahibabad Indl. Area, Site-IV, Ghazibad - 201010 (UP)

for safe, legal & scientific Disposal of Hazardous Waste

BOC/207/14

Member # : _____

November 25, 2020

Expiry Date : _____

One may verify 'active' membership by calling
Bharat Oil Company (I) Regd. at
011-4100 0710, 2981 6466 or Email : sales@bharatoil.com



For Bharat Oil Co, (I) Regd.

Ramangani

Authorised Signatory

*Membership is subject to the terms & conditions of agreement & may be terminated by BOC, upon non-payment of dues / payment.





उत्तर प्रदेश UTTAR PRADESH

FF 128699

AGREEMENT

This agreement Renewed on this 11th Day December 2019 between M/s. Krishna Murari Organosys Pvt. Ltd. a Company incorporated under Indian Company Act, 1956, having its Registered Office and Manufacturing plant at Plot No. B- 169, Phase-2, Noida- 201305 UP (hereinafter called as "FIRST PART") which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the FIRST PART.

AND

Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP); duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "SECOND PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors/nominees and assigns of the Second Part.

WHEREAS FIRST PART is engaged in **Manufacture of manufacturing of Paints & Thinner** and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the FIRST PART desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST PART plant located at **B- 169, Phase- 2, Noida- 201305 UP** is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to FIRST PART that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the FIRST PART premises.

For Krishna Murari Organosys Pvt. Ltd.

H. K. K. G.
Authorized Signatory

For Bharat Oil Co. (I) Regd.

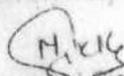
Partner

AND WHEREAS FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

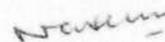
Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of FIRST PART as per the guidelines prescribed by Pollution Control Board or FIRST PART can also send HW to SECOND Part's Plant directly at its own cost.
2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. FIRST PART shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.
3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.
4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the FIRST PART, in cases of non-compliance of statutory norms on the part of SECOND PART.
5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.
6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.
7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.
8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the FIRST PART prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.
9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. In the event there are differences in the analysis results;

For Krishna Murthy & Co. PVT. LTD.


Signatory

Page 2
For Bharat Oil Co. (I) Regd.

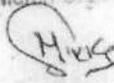


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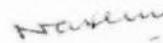
FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART.

10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.
11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.
12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.
14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.
15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.
16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of Three (3) MT.
17. FIRST PART shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of FIRST PART committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

For Krishna Muran Organosys Pvt. Ltd.


Signatory

For Bharat Oil Co. (I) Regd.

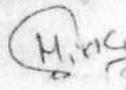

Partner

18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature Made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

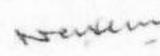
IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is effective from 26th November 2019 to 25th November 2024.
20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.
21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
22. The main mode of final disposal of HW shall be Incineration/Pre-Processing/Co-Processing/Land-filling and ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of FIRST PART Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.
25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling

For Krishna Muran Organosys Pvt. Ltd.


Signatory

For Bharat Oil Co. (P)^{vt} Regd.

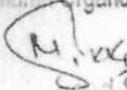

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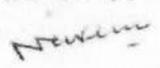
by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or natural calamities.

27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.
28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.
31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.
34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.
36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.
37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant UPPCB. FIRST PART states that it is authorized to generate Hazardous Waste vide UPPCB approval No. Dated.....valid

For Krishna Murari Organosys Pvt. Ltd.

Page 5
For Bharat Oil Co. (I) Regd.


Signatory

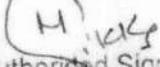

Partner

till (copy attached), and has valid unexpired Consent to Operate under Air/Water Act No. 63701/63745 Dated 25/08/2019 Valid till 31/07/2020 (copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from FIRST PART will start only after receiving the copy of valid approval of Air/Water/HW Consents from FIRST PART. FIRST PART will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on this 11th December 2019 at New Delhi.

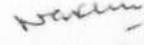
For Krishna Murari Organosys Pvt. Ltd.

For Krishna Murari Organosys PVT. LTD.

Authorized Signatory  Authorized Signatory
MUKESH SIKKA & SYSTEM HEAD
7895269648

For Bharat Oil Company (I) Regd.

For Bharat Oil Co. (I) Regd.

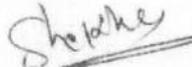

Partner
Authorized Signatory /Partner
(BT Manglani/ Naresh Manglani)

Witnesses:

1. Sweksha Sahu (9599489200)
MANAGER HR



2. SHEKHAR (8588830309)
EXECUTIVE




(Name and Address)

2. Bhupesh Kr. Maurya (9818762496)
(bhupesh@bharatoil.com)

GST No.09AACCK8109MIZ5
PAN No. AACCK8109M
Phone: 7895269648
Email: admin2@FIRST PART.com

FORM 29A (01/01/2015) DT: 27-05-2017

C.L. Gupta Exports Ltd.
Vill-Jwal, 18th K.M. Stone, Moradabad-Delhi Road,
Dist. Amroha-244221 (U.P.)

NRCP No. W/F/

DATE: 26/7/19

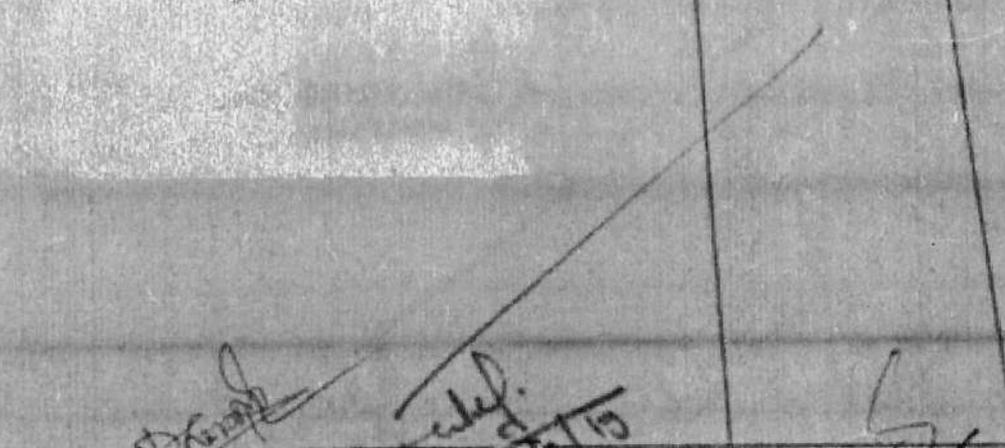
GATE PASS

PARTY'S NAME & ADDRESS :

Krishna murti
Organosys

Vehicle No. :

By Hand : ✓ UPKRT219
(Drip P.)

S.No.	DESCRIPTION OF THE GOODS	QUANTITY	REMARKS
1-	Poly Drum	35 Drum	Rejected Goods Return Challan No. Dt.
			

PREPARED BY

[Signature]

[Signature]
26/7/19

HOD / AUTHORISED SIGNATORY

[Signature]

CENTRAL POLLUTION CONTROL BOARD
Ministry of Environment, Forest & Climate Change
Government of India

F. No. B-Others(N)/CPCB/2019-20

Date: 04.08.2020

Office Memorandum

Sub.: Minutes of Meeting held on 30.07.2020 in the matter of Adil Ansari vs. C.L. Gupta Exports Ltd., O.A. No. 220 of 2019

A meeting was convened on 30.07.2020 through video conference at 03:00 PM with officials of UPPCB, CGWA, RO-Bijnor, CPCB and DM-Amroha to review the compliance status of the unit, M/s. C.L. Gupta Exports Pvt. Ltd. & Ors, Amroha, UP and to deliberate on the representations received from the unit vide letters dated 21.07.2020. The Minutes of Meeting is enclosed for kind information and necessary action please.

As per
04/08/20
(Dr. A.K. Vidyarthi)

Addl. Director and In-charge WQM-II

Encl. As Above

To

1. Member Secretary, UPPCB: ms@uppcb.com
2. CEO, Circle-7, UPPCB: ceo7@uppcb.com
3. RO, Bijnor, UPPCB: robijnaur@uppcb.com
4. Regional Office, Northern Region, Lucknow, CGWB: rdnr-cgwb@nic.in
5. DM, Amroha: dmjpn@nic.in

Minutes of Meeting of the Joint Committee constituted by Hon'ble NGT comprising officials from UPPCB, CGWA, CPCB and Sub District Magistrate, Amroha held on 30.07.2020 at 3.00 PM through video conference to review the compliance status of the unit, M/s. C.L.Gupta Exports Pvt. Ltd., Amroha, UP in the matter of Adil Ansari Vs M/s. C.L.Gupta Exports Pvt. Ltd. & Ors. in O.A. No. 220/2019

Hon'ble NGT in the matter of Adil Ansari Vs M/s. C.L. Gupta Exports Pvt. Ltd. & Ors. in O.A. No. 220/2019 vide its order dated 4th December, 2019 has considered the report dated 03.12.2019 filed by a Joint Committee of the CPCB, UPPCB and CGWA on the basis of the inspection carried out on 16th October, 2019.

Hon'ble NGT has directed as below:

"9. In view of the above, let further follow up action be taken by the statutory regulators-CPCB, State PCB, CGWA and District Magistrate, Amroha in accordance with the due process of law."

In order to review the compliance status of the unit, M/s. C.L. Gupta Exports Pvt. Ltd. & Ors, Amroha, UP and to deliberate on the representations received from the unit vide letters dated 21.07.2020, a meeting of Joint Committee comprising of representatives of UPPCB, CGWA, CPCB and Sub-District Magistrate, Amroha was convened on 30.07.2019 at 3.00 PM through video conference.

The list of participants is enclosed at **Annexure-1**.

In the meeting, point wise compliance status of the unit with respect to the recommendations made in the joint inspection report accepted by Hon'ble NGT vide its order dated 4th December, 2019 were discussed and following observations are made:

- a) Central Ground Water Authority (CGWA) has issued No Objection Certificate (NOC) vide letter dated nil (23.04.2020: as informed by CGWA) to the unit for ground water extraction of 155 KLD for domestic and drinking purpose only, effective from 21.12.2018. Representative of CGWA informed that NOC was granted on the basis of the affidavit submitted by the unit to use ground water for domestic purpose only and not for industrial purpose. UPPCB confirmed that four bore wells are sealed with concrete structure. However, two of the operational bore wells are located in the industrial premises only and it could not be ensured that use of ground water is exclusively for domestic purpose.
- b) It was informed by UPPCB that the unit is arranging water through tanker for industrial purpose however, source of the same could not be investigated. UPPCB was requested to confirm the source of water used for industrial purpose and operational status of the industry during lockdown period, so that EC can be revised accordingly. The committee was also of the view that the lockdown period from 21.03.2020 to 28.05.2020 may not be considered while calculating EC in case the unit provides documentary evidence of non-operational status during lockdown period to the satisfaction of UPPCB
- c) Considering the NOC received by the unit, Environmental Compensation for illegal withdrawal of ground water has been revised and recalculated by the Joint Committee.
- d) It was observed that till date, neither the unit nor UPPCB have submitted point wise compliance status w.r.t the observations and recommendations of the joint committee report. The unit has only submitted the effluent analysis result of Effluent Treatment Plant (ETP) outlet carried out by NABL accredited laboratory which indicate that effluent quality parameters are within the limit of the stipulated standards, but as per the observations in the joint inspection report, the unit was not having adequate two stage biological treatment

system viz, primary clarifier/secondary biological treatment units at ETPs & Sewage Treatment Plants (STPs) located at Wooden artware section, Metal artware and Glass artware mfg. section and STP located at residential colony, which are required to provide requisite treatment to the effluent. In absence of the same, it is not possible to achieve prescribed effluent discharge norms, hence possibility of dilution of ETPs with the fresh water couldnot be ruled out. Also, the report received from the unit is of July, 2019, which mentions that the sample is taken from ETP and has not specified the division of the unit.

- e) On this matter, UPPCB Official confirmed that the unit has installed requisite primary clarifier/ secondary biological treatment units and UPPCB has verified the same through inspection, which was carried out after joint inspection. UPPCB was requested to submit the point wise compliance status of the unit as per inspection carried out by UPPCB based on which the Show cause notice of the unit was withdrawn vide letters dated 8.06.2020 and 9.06.2020 along with levying EC.
- f) Representative of UPPCB confirmed that as recommended by the Joint Committee, the unit has dismantled the open drain, which was observed during inspection near the STP located in the residential colony. The unit also annexed a photograph for the same in its letter-dated 21.07.2020.
- g) Minor typographical and calculation errors made in the EC calculations were observed by the Joint Committee while making the fresh calculations based on the decisions taken in the meeting. Hence, with agreement of all the joint committee members it was decided to revise the calculated EC amount and same may be submitted to Hon'ble NGT as Status report before the next date of hearing i.e., 06th August, 2020.
- h) The unit vide its letters dated 21.07.2020 has submitted Form-10 for hazardous waste disposal which were not provided at the time of inspection and the same seems to be in order. Hence, the committee decided to waive off the EC levied for disposal/handing over hazardous waste to unauthorized place/party subject to verification of Form-10 by UPPCB and accordingly EC amount shall be revised.

Based on the detailed deliberations held, the committee recommended the following;

The UPPCB shall submit detailed point wise compliance report to CPCB against the recommendations made by the joint committee by 01.08.2020, so that the final status report may be prepared along with the revised EC and submitted to Hon'ble NGT before the next date of hearing i.e. 06.08.2020.

The meeting ended with thanks to and from the chair.

Annexure 1

The list of participants is as follows:

S.No.	Name of Officer	Organization	Designation	Email-Id
1.	Sh. A.K.Vidyarthi	CPCB- Delhi	DH-WQM II	akvidyarthi@gmail.com
2.	Sh. M.K.Biswas	CPCB- Delhi	Sc. E	biswasmrinal@gmail.com
3.	Sh. Sanjay Bansal	District Administration, Amroha	SDM, Amroha	dmjpn@nic.in
4.	Sh. Amit Chandra	UPPCB	CEO-7	ceo7@uppcb.com
5.	Sh. M.K. Tripathi	CGWB	RD, CGWB, NR	rdnr-cgwb@nic.in
6.	Sh. J.P.Maurya	UPPCB	RO-Bijnor	robijnaur@uppcb.com
7.	Sh. A.K. Sharma	UPPCB	AEE-Bijnor	robijnaur@uppcb.com
8.	Sh. Shiv Pratap Raghuvanshi	CPCB- Delhi	Sc. D	spriitd@gmail.com
9.	Ms. Anu Chetal	CPCB- Delhi	Sc. B	chetalanu@gmail.com
10.	Ms Shivangi Goswami	CPCB- Delhi	RA-I	shivangigoswami4413@gmail.com
11.	Megha Chauhan	CPCB- Delhi	JRF	chauhan.megha350@gmail.com

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 220/2019

(With Report dated 03.12.2019)

Adil Ansari

Applicant(s)

Versus

M/s. C. L. Gupta Exports Pvt. Ltd. & Ors.

Respondent(s)

Date of hearing: 04.12.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s):

Mr. Adil Ansari, applicant in person

For Respondent(s):

Mr. Daleep Dhyani, Advocate for UPPCB

Mr. Priyadarshi Gopal, Advocate for R-1

ORDER

1. Remedial action against the illegal discharge of hazardous waste into the river Ramganga and illegal drawal of ground water by M/s C.L. Gupta Export Ltd., Amroha, U.P., is the grievance in this application. Vide order dated 08.03.2019, a joint action taken report was sought from CPCB and the State PCB.
2. The matter was considered on 29.08.2109 in the light of the report dated 07.05.2019 filed by the Uttar Pradesh State Pollution Control Board showing that the unit was violating Hazardous Waste Management Rules, 2016 by storing hazardous waste like empty containers of paint, lacquer, electroplating chemicals, oil soaked cotton rags, used oils etc. It was further found that industry was involved in the expansion /modification of premises and Thermo-coal manufacturing unit was found operational without having consent to establish/ operate. The effluent analysis report of wood division and

metal division were not as per parameters. The unit was directed to pay Rs. 10 lacs as environmental compensation and not to operate expansion/ modification component without CTE and CTO.

3. The Tribunal observed:-

5. The UP State PCB has also filed a report on 16.07.2019 to the effect that authorization has been applied for disposal of hazardous waste like empty containers of paint, lacquer, electroplating chemicals, oil soaked cotton rags used oils etc. Thermo coal manufacturing unit has filed an application for consent. The unit has set up a blower. Treatment equipments have been installed to deal with pickling phosphate and electroplating activities. Sample was found to be compliant from wooden and glass division also. Illegal borewells have been closed. Sewage disposal is taking place.

6. In view of the joint Committee report filed on 07.05.2019, a further updated status needs to be submitted by a joint Committee of CPCB, UP State PCB and CGWA. The joint Committee may also make an assessment of the compensation to be recovered for the damage caused which should cover the entire period of damage and should be deterrent having regard to financial capacity of the unit and the nature of violations. The nodal agency will be the State PCB for coordination and compliance. The report may be furnished within two months by e-mail at judicial-ngt@gov.in."

4. Accordingly the Joint Committee has filed a report on 03.12.2019. With reference to the recommendations in the last joint inspection report, the status has been indicated as follows:-

" 9.0 Compliance Status of the Recommendations provided in the last Joint committee inspection report

Table 14 Compliance status of the recommendations provided in the last Joint committee inspection report

Sr. No.	Recommendation in the last Joint committee Inspection report	Remarks	Compliance Status (Complying/non-complying/partial complying)

1.	Total domestic wastewater generated from industry/colony is about 175 KLD. The industry has installed 120 KLD capacity of STPs and rest sewage passes through septic tank. The Industry must installed STP for remaining capacity of 55 KLD.	The unit has constructed new STP of 120 KLD capacity at the residential colony for treatment of sewage generating from the residential colony and started its operation from 14th June, 2019.	Complying
2.	It should be ensured by the industry that drain/outlets, carrying industrial/domestic wastewater which are connected with Kacha pond are to be dismantled or sealed and no water or wastewater from the premises reach the pond at any time outside the premises.	A Leakage was observed from the periferrial wall of residential colony's STP, which was going into the Kachha Pond, which is located behind the unit. The unit has not dismantled open drain, which is carrying domestic wastewater at the residential colony behind the installed STP.	Non-complying
3.	As per the permission from CGWA only 02 bore wells are allowed for abstraction of groundwater. The remaining 04 bore wells installed in premises should be dismantled immediately.	At the time of inspection remaining 04 borewells were found just covered with the help of red cloth and all the other connections were observed along with the borewells.	Non-complying
4.	The industry must be strictly followed ZLD process.	A Leakage was observed from the periferrial wall of residential colony's STP, which was going into the Kachha Pond, which is located behind the unit. Industrial effluent was being mixed with the domestic effluent and was being used in gardening, which is not acceptable to establish ZLD.	Non-complying
5.	At the time of inspection, it was found that industry is involved in the expansion/modification in premises hence industry must be obtained CTE from UPPCB before expansion/modification,	The unit has obtained CTO under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 from UPPCB for Thermocoal Block manufacturing plant dated 27.09.2019, which is valid upto 31.12.2019	Complying

6.	The industry has obtained the authorization for disposal of Hazardous waste ETP sludge only. At the time of inspection, it was found that other type of hazardous waste also stored in the premises like empty containers of paint, lacquer, electroplating chemicals, oil-soaked cotton rags, used oils etc. The industry must be obtained authorization for all types Hazardous waste generated from the factory and it should be ensured to dispose of through authorized TSDF only.	The industry has obtained the authorization (No. 8531, issued dated 16.07.2019) for disposal of hazardous waste like empty containers, cotton waste, used cloth mask, rubber gloves, old batteries, booth sludge, oily rags, used oil, empty corrugated cartons, melting furnace ash, asbestos gloves/cloth, filter and air filter, polishing dust and ETP sludge from UPPCB, which is valid upto 16.07.2024. Authorization No. 8531 is placed at Annexure-7.	Complying
7.	The industry should install an electromagnetic flow meter on all the water supply system as well as inlet and outlets of the ETPs and STPs and proper record/logbooks should be maintained.	The unit has not installed electromagnetic flow meter on all the water supply system as well as inlet and outlets of the ETPs and STPs. The unit is maintaining logbook for flow meter reading only and not for daily sludge generation, hence it can be concluded that the unit is partially maintaining the record/logbooks.	Non-complying
8.	Flow meters installed at the outlet pipeline of the wood case ETP and outlet of STPs should be relocated to any suitable outlet position having easy access for getting the flow details of treated effluent.	The unit has not yet relocated the flow meters which are installed at the outlet pipeline of the wood case ETP and outlet of STPs to other suitable outlet position having easy access for getting the flow details of treated effluent.	Non-complying
9.	The performance of wood case division ETP is poor and not meeting the general effluent discharge norms for inland surface water. The unit must upgrade and augment ETP to meet the standards. The ETP treated wastewater strictly should not be used for irrigation/ horticulture purposes till up-gradation of ETP system.	Analysis result of samples collected from ETP outlet of Wood division showed BOD-43 mg/l against the General Standard of 30 mg/l and NH ₃ -N-68 mg/l against the General Standard of 50 mg/l for discharge to inland surface water, which is non-complying (refer Table 7).	Non-complying

10.	Cyanide value of metal and wood case division ETP is on higher sight so, unit should operate and maintain CN (Cyanide) removal unit Properly to meet the standards.	Cyanide value of metal and wood case division ETP was observed BDL and 0.09 mg/I respectively against the standard for discharge to Inland surface of 0.2 mg/I, which was within the limit.	Complying
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5. Conclusions on various issues are as follows:-

“10.0 Conclusion

10.1 Ground water withdrawal

1. The unit is not having valid NOC from CGWA for withdrawal of groundwater, the NOC has been expired on 20.12.2018.
2. As per expired CGWA NOC, the unit was permitted to extract 330 KLD of ground water from 02 nos. of borewells only. However, the unit has extracted 8.45 KLD of ground water apart from 02 borewells (from borewell no, 6-refer Table-3) from July-2019 to 15th Oct-2019, which is violation of CGWA NOC. Hence, Environmental Compensation for illegal extraction of ground water shall be calculated and levied on the unit.
3. Analysis result of samples collected from Borewell No. 3 & 4 found complying with the permissible limit of drinking water quality standard while, sample collected from handpump (inside Masjid) showed Fe-1.94 mg/I against 0.3 mg/I and Mn-0.35 mg/I against 0.3 mg/I of the permissible limit of drinking water quality standard.

10.2 ETP/STP Adequacy and Effluent Discharge Norms

1. The unit does not have valid consent to operate for separate ETPs and STPs, which are provided at Wooden Artware mfg. division, Glass Artware mfg. division, Metal Artware mfg. division and Residential colony.
2. The unit has not provided adequate requisite biological treatment facility at ETPs installed at Wooden Artware mfg. division and Glass Artware mfg. division.
3. The unit has not installed Secondary/biological treatment facility in any STPs installed in the unit.
4. During visit, no ETP sludge has been found at ETP areas of Glass division, Wood division and Metal division, which indicates that the unit is not operating the ETP continuously.
5. During visit, no STP sludge has been found at STP areas of Glass division, Wood division and Residential Colony, which indicates that the unit is not operating the STP continuously.
6. The unit is not maintaining logbook for ETP/STP for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation

from the ETPs/STPs at Glass division, Wood division and Metal division.

Wood Division:

- i. The ETP at Wood division found non-complying w.r.t BOD and NH₃-N and the unit is not maintaining MLSS concentration in the Aeration tank of ETP, hence it can be concluded that, the unit do not have adequate ETP at wood division.
- ii. The unit is not operating and maintaining properly the Secondary/biological treatment facility in ETP and reduction of BOD from 3240 mg/I (at inlet) to 43 mg/I (at outlet) clearly indicates dilution with fresh water addition at wood division.
- iii. No flow meter is provided at inlet and recycled pipeline of ETP.

Glass Division:

- i. Analysis result of samples collected from ETP outlet of Glass division found non-complying w.r.t NO₃-N, Cr, Fe, Ni, Se and Zn for discharge to inland surface water.
- ii. The unit has not installed secondary treatment unit while as per the analysis result of collected sample of ETP inlet, it is having COD concen. of 754 mg/I, which practically not possible without biological treatment, hence dilution or by-pass can not be ruled out.
- iii. No flow meter is provided at inlet and recycled pipeline of ETP.
- iv. The unit is mixing grinding effluent of Glass division with the domestic effluent and treating the same in STP provided for Glass division and analysis result of samples collected from STP outlet of Glass division found non-complying w.r.t pH-3.08, TSS-230 mg/I and BOD-81 mg/I, hence it can be concluded that mixing of grinding effluent with the domestic effluent is leading to the non-compliance of the Glass division's STP discharge norms as prescribed in the unit's consent and the unit cannot be allowed to utilize the treated domestic effluent for gardening purpose.
- v. The characteristics of the STP effluent (pH-2.58, COD-475 mg/I) at inlet of STP establish the fact that the unit is treating industrial effluent along with the domestic effluent in STP.

Metal Division:

- i. No flow meter is provided at inlet and recycled pipeline of ETP.
- ii. Analysis result of samples collected from ETP outlet found complying w.r.t stipulated norms for discharge to inland surface water.
- iii. Analysis result of samples collected from outlet of STP found noncomplying w.r.t BOD-104 mg/I and COD-267 mg/I against effluent discharge standards to all mode of disposal.

10.3 Haz. Waste Management

- i. The unit do not have valid agreement with Transport Storage and Disposal Facility (TSDF) for lifting, transportation, treatment, storage and disposal of hazardous waste generated

at M/s C. L. Gupta Exports Ltd., Amroha, Uttar Pradesh. It was expired on 31/03/2019.

- ii. The unit could not provided details of remaining categories of hazardous waste except ETP sludge, Gloves/ masks and old batteries sent to TSDF facility from year 2017 to 2019.
- iii. As stipulated under the Guidelines for storage of incinerable hazardous wastes, the unit have not provided automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke/ heat detectors, fire extinguishers and other necessary provisions in the storage area.
- iv. As prescribed in Form 8 of the HOWM Rules, 2016, the unit is required to label the bags with requisite details, while there was no labeling on bags stored with hazardous wastes as per the Rule 17(1) of the HOWM Rules.
- v. The unit has not mentioned the details of other haz. Waste apart from ETP sludge, Gloves/ masks and Old battery in the annual return of year 2017-18 and 2018-19. Also, annual return before the year 2016-17 could not be provided by the unit.
- vi. The unit is maintaining daily records of the hazardous waste generated and disposed, however, such daily record is not as per the Form 3 prescribed under Rule 20(1) of the HOWM Rules, 2016.
- vii. The unit has not provided the process flow chart including material balance for production of each of the products, hence, the relationship between products manufactured and quantity waste generated, which may be utilized in the process or sent to the TSDF cannot be establish.

In view of the above violations w.r.t haz. Waste management, Environmental Compensation has been calculated to be levied on the unit.

11.0 Recommendations based on the above observations

11.1 Water Consumption of the unit & Analysis result of ground water samples

1. The unit shall obtain NOC from CGWA for withdrawal of groundwater, as the CGWA NOC have already been expired on 20.12.2018.
2. All the fresh water consumption points and treated effluent recycling points should be metered and logbook shall be maintained against each flow meter.
3. All existing meters should be periodically calibrated and records to be maintained.
4. The unit shall engage expert institute to carry out detailed Water Audit for detailed study of total water consumption and recycling for reduction of the withdrawal of the ground water.

11.2 For Wooden Art ware mfg. Section

1. The unit shall modify/upgrade the ETP and shall operate properly to comply

with the norms stipulated in CTO.

2. The unit shall provide sampling point at approachable location for collection of ETP outlet sample.
3. The unit shall install flowmeter at inlet of ETP and at recycled water pipeline.
4. The unit shall install primary clarifier in the ETP provided at Wood division and shall maintain MLSS concentration in Aeration tank-1 and Aeration tank-2.
5. The unit shall maintain ETP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP and ETP sludge disposal.
6. The unit shall operate ETP regularly and shall have trained ETP operator with environment background, who is able to operate the ETP properly.
7. The unit shall discard the extra pipelines which are connected with the final HDPE treated tank.
8. The unit shall obtain consent to operate for separate ETP provided at Wooden Artware mfg. division.

11.3 For Glass Art ware mfg. Section and for STP at Glass Section

1. The unit shall stop mixing of industrial effluent in STP and shall stop using treated effluent in gardening within the premises.
2. The unit shall keep and maintain ETP and STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP/STP and ETP/STP sludge disposal.
3. The unit shall install flowmeter at inlet of ETP and at recycled water pipeline.
4. The unit shall display the actual flow chart of the actual unit processes being followed in the ETP,
5. The unit shall have trained operator for ETP and STP with environment background, who is able to operate the ETP and STP properly.
6. The unit shall stop the practice of treatment of mixed effluent of grinding section and domestic waste water in the STP and shall treat domestic effluent separately.
7. The unit shall install Secondary/biological treatment facility in the STP installed at Glass division for treatment of sewage and to use the same for toilet flushing/gardening within the premises.
8. The unit shall obtain consent to operate for separate ETP provided at Glass Artware mfg. division,

11.4 For Metal Art ware mfg. Section and for STP at Metal Section

1. The unit shall operate ETP as well as STP properly & continuously.
2. The unit shall keep and maintain ETP and STP log book record for daily dosing of chemicals in physico-chemical

treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP/STP and ETP/STP sludge disposal.

The unit shall install flowmeter at inlet of ETP and at recycled water pipeline.

3. The unit shall have trained operator for ETP and STP with environment background, who is able to operate the ETP and STP properly.
4. The unit shall install Secondary/biological treatment facility in the STP installed at Metal division for treatment of sewage and to use the same for toilet flushing/gardening within the premises,
5. The unit shall obtain consent to operate for separate ETP provided at Metal Artware mfg. division.

11.5 For SIP provided at Residential Colony

1. As Leakage was observed on the periferrial wall of residential colony's STP, hence it can be concluded that, the unit failed to comply with the consent condition of reuse of treated domestic effluent in flushing/gardening within the premises. The unit shall seal/close the leakage and shall ensure that in any condition, the treated/untreated domestic/industrial effluent shall not go outside of the unit's premises and shall strictly follow the ZLD condition as per the consent to operate.
2. The unit shall keep and maintain STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the STP and STP sludge disposal.
3. The unit shall operate STP regularly and shall have trained STP operator with environment background, who is able to operate the STP properly.
4. The unit shall seal all the open drains which transfer the treated STP and shall install proper closed pipe system for the same.
5. The unit shall obtain consent to operate for separate STP provided at Residential colony.

11.6 For Haz. Waste management

The unit shall:

1. Send hazardous waste to the TSDF with valid agreement with TSDF;
2. Maintain daily records on generation, storage, management of hazardous wastes in compliance with Rule 20(1) of the HOWM Rules, 2016;
3. Submit the Annual return w.r.t. generation and management of each of the hazardous waste to Uttar Pradesh Pollution Control Board, as required under Rule 20(2) of the HOWM Rules, 2016.
4. Package and label the hazardous waste in accordance with provisions stipulated under Rule-17 of the HOWM Rules, 2016;

5. Install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke /heat detectors, fire extinguishers and other necessary provisions as stipulated under the Guidelines for storage of incinerable hazardous wastes;
6. Install necessary slope, channelization drain and collection pit for management of spilled oil; and
7. Install display board outside the factory gate displaying details of hazardous wastes being handled by the unit.

11.7 For Recommendations provided in the last Joint committee inspection report

1. The unit has failed to comply with the recommendation mentioned at para 10 at point 2, 3, 7, 8 & 9 and shall, taken necessary action immediately. In addition following are recommended.
2. The unit shall dismantle the channel carrying effluent from STP located at residential colony.
3. The unit shall seal illegal 04 borewells properly and shall dismantle all the electrical and pipeline connections along with the same and shall not withdraw ground water from the illegal borewells.
4. The unit shall maintain ETP & STP log book record properly for flow meter reading, daily sludge generation and sludge disposal.
5. As per the Analysis result of samples collected from ETP outlet of Wood division, it found non-complying w.r.t BOD-43 mg/l and NH₃-N-68 mg/l for discharge to inland surface water. Hence, the unit shall operate ETP properly and treated effluent must meet the discharge norms as mentioned in the granted CTO. Treated wastewater should not be used for irrigation/horticulture purposes, if the quality of treated effluent is not meeting with the stipulated discharge norms.

11.8 For NGT order dt. 29.08.2019 in O.A. No. 220/2019 Principal Bench, New Delhi

1. Hon'ble NGT vide order dated 29.08.2019 directed that, "The joint Committee may also make an assessment of the compensation to be recovered for the damage caused which should cover the entire period of damage and should be deterrent having regard to financial capacity of the unit and the nature of violations."

Assessment of the compensation to be recovered for the damage caused covering the entire period of damage needs detailed survey through expert institutes. Hence, expert institute may be engaged for the detailed study of environmental damage caused by the unit for the entire period to cover the environmental compensation from the unit.

2. However, the committee has been calculated Environmental Compensation for illegal extraction of ground water, for ZLD condition violation and for not managing Haz. Waste as per

management as per the the HOWM Rules, 2016 in the following section (Section 12.0).

12.0 Environmental Compensation

12.1 EC for illegal extraction of ground water

1. EC has been calculated as per the Report prepared by CPCB on "Assessment of Environmental Compensation in case of illegal extraction of Ground water" dated 26 June, 2019 which was submitted in compliance to hon'ble NGT order dated 07/05/2019 in O.A. No. 327/2018 in the matter of Shailesh Singh Vs Central Ground Water Board & Ors. The copy of the Report is placed at Annexure-11.

2. The EC has been calculated for the period beyond the expiry of CGWA NOC that is 20.12.2018 to 16.10.2019 and also for illegal annual extraction of 99,691 m³ for the period of 01.10.2017 to 30.09.2018, which is higher than the permitted ground water extraction of 99,000 m³/annum as below:

$$\text{ECGW} = \text{Water consumption per day} \times \text{EC rate for illegal extraction of ground water (ECRGw)} \times \text{No. of days} \times \text{Deterrent Factor}$$

(A) Year: 2018-19

$$\text{ECGW} = 330 \text{ (m}^3/\text{day)} \times 120 \text{ (Rs/m}^3) \times 300^* \text{ (days)} \times 1$$
$$= \text{Rs. 1,18,80,000 /-} \dots \dots \dots \text{(I)}$$

*CGWA NOC was valid upto 20.12.2018. Hence days calculated from the date of NOC expiration to the Joint inspection date (21.12.2018 to 16.10.2019=300 days)

- As per the above detailed calculation, the unit is liable to pay Rs. 1,18,80,000/- of EC for illegal ground water extraction.

(B) Year: 2017-18

$$\text{ECGW} = 2.30 \text{ (m}^3/\text{day)} \times 120 \text{ (Rs/m}^3) \times 365^* \text{ (days)} \times 1$$
$$= \text{Rs. 1,00,740 I} \dots \dots \dots \text{(II)}$$

*As per the compliance status of CGWA NOC prepared by CGWA (placed at Annexure-12), the unit extracted 99,691 m³/annum during 01.10.2017 to

30.09.2018, which is higher than the permitted ground water extraction of 99,000 m³/annum. Hence days calculated from 01.10.2017 to 30.09.2018=365 days

3. As per the above detailed calculation, the unit is liable to pay Rs.1,00,740/-of EC for illegal ground water extraction.

(C) In addition, the unit have total 06 borewells, while CGWA have issued NOC for extraction of ground water from 02

borewells only. Hence, illegal extraction of ground water from illegal 04 borewells could not be excused as the unit has not installed flow meter, Hence environmental compensation for the same could not be calculated.

-The unit is liable to pay total Environmental compensation amount of Rs. 1,19,80,740 (Rs. 1,18,80,000 + Rs. 1,00,740) for illegal ground water extraction for the period of 01.10.2017 to 16.10.2019.

12.2 Environmental Compensation for violation of effluent discharge/ inadequate ETPs/ZLD norms as per CTO

1. As per the valid consent to operate issued under section 25/26 of The Water (Prevention and Control of Pollution) Act, 1974 it is mentioned that the domestic effluent shall be treated and reused in flushing/gardening within the premises.

2. But during inspection, a Leakage was observed from the periferrial wall of residential colony's STP, which was going into the Kachha Pond, which is located behind the unit. This is violation of effluent discharge/ inadequate ETPs/ZLD norms as per CTO. Hence the following EC has been calculated as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" acknowledged by Hon'ble NGT vide order dated 19.02.2019 in the matter of Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. in O.A. No. 93/2017:

$$\text{Environmental Compensation (EC)} = \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF}$$

Where,

PI = Pollution index of industrial sector (here-80, for red category industrial sector),

N = Number of days of violation took place (here-203 days, from date of inspection carried out by the joint team and found violation of ZLD

norms dated 28.03.2019 to date of inspection of 2nd inspection of the joint team dated 16.10.2019)

R = A factor in Rupees for Penalty (R to be taken as 250)

S = Factor for scale of Operation of the facility (here-1.5, for large scale

industry)

LF = Location factor (Here-1, for less than 1 million population)

Here,

Date of last inspection: 28.03.2019

Date of current inspection: 16.10.2019

As per the EC formula, EC has been calculated as follows:

A). 28.03.2019-25.06.2019
 $(EC=PI*N*R*S*LF)$
 $=80*90*250*1.5*1$
=27,00,000/-

B). 26.06,2019- 23.09,2019
 $(EC= PI *N*R*S* LF)*2$
 $=80*90*250*1.5*1*2$
=54,00,000/-

C). 23.09.2019- 16.10.2019
 $(EC= PI *N*R*S* LF)*4$
 $=80*23*250*1.5*1*4$
=27,60,000/-

Total EC (A+B+C)= Rs. 1,08,60,000/- (III)

The unit is liable to pay total Environmental compensation amount of Rs. **1,08,60,000** /-for violation of ZLD norms for the period of 28.03.2017 to 16,10.2019.

12.3 Environmental Compensation for not managing Haz. Waste as per management as per the the HOWM Rules, 2016

As per the methodology prepared by CPCB on "Determination of Environmental Compensation for violation of Hazardous waste and other Waste (Management and Transboundary Movement) Rules, 2016" financial penalty and Environmental Compensation have been calculated as follows;

1. Financial Penalty

The unit was found violating 07 provisions (at SI. No. 2, 3, 5b, 6(B)d, 8, 7 and 31) of HoWM Rules, 2016 for which 07 lakhs financial penalty may be imposed.

2. Environmental Compensation

The following violations have been considered for calculation of EC a) When hazardous and others wastes is disposed at unauthorised place or handed over or sold to unauthorised party and b)Waste found stored beyond the stipulated period (refer Rule 8 of the HOWM Rules, 2008)

a) When hazardous and others wastes is disposed at unauthorised place or handed over or sold to unauthorised party

Hazardous Waste

During inspection, it was observed that about 914 Kg of ETP sludge was found stored in the covered shed which is considered to be generated during the period from 1st April, 2019 to 15th October, 2019 i.e. in 6.5 months.

Whereas, as per the information provided by the unit, annual average ETP sludge generation during 2017-18 & 2018-19 is 4.567 MT and therefore during 6.5 months ETP sludge is estimated 2968 kg.

The estimated quantity of ETP sludge disposed to unauthorized places is 2968914 = 2054 kg (,) 2.05 tonnes in 6.5 months.

$$\text{Environmental Compensation} = Q \times \text{ERF} \times R$$

$$Q = \text{Quantity in tonnes/year} = 3.15 \text{ tonne/year}$$

$$\text{ERF} = \text{Environmental Risk Factor} = 1.5$$

$$R = \text{Environmental Compensation factor} = \text{Rs. } 30,000$$

$$= 3.15 \times 1.5 \times 30,000 = \text{Rs. } 14,17,750 \text{ —Rs. } 14.17 \text{ lakhs}$$

Other waste

Estimated other waste stored is 551kg in 6.5 months

$$\text{Environmental Compensation} = Q \times \text{ERF} \times R$$

$$Q = \text{Quantity in tonnes/year} = 0.847 \text{ tonne/year}$$

$$\text{ERF} = \text{Environmental Risk Factor} = 0.3$$

$$R = \text{Environmental Compensation factor} = \text{Rs. } 30,000$$

$$= 0.847 \times 0.3 \times 30,000 = \text{Rs. } 7623$$

b) Waste found stored beyond the stipulated period (refer Rule 8 of the HOWM

Rules, 2008)

$$\text{Environmental Compensation for Hazardous Waste} = Q \times \text{ERF} \times R$$

$$= 1.406 \times 0.1 \times 30000 = \text{Rs. } 4218$$

$$\text{Environmental Compensation for Other Waste} =$$

$$Q \times \text{ERF} \times R = 0.551 \times 0.05 \times 30000 = \text{Rs. } 826$$

Total amount determined for Environmental Compensation and Penalty for violation of Hazardous waste and other Waste (Management and Transboundary Movement) Rules, 2016 is [7,00,000 + (14,17,750+7,523+4,218+826)]

$$= \text{Rs. } 21,30,417/- \dots \dots \dots \text{(IV) } 12.4 \text{ Total}$$

Environmental Compensation

1. As per the available methodology, Environmental Compensation has been calculated for illegal extraction of ground water, for ZLD condition violation and for not managing Haz. Waste as per management as per the the HOWM Rules, 2016 however for assessment of the compensation to be recovered for the damage caused, covering the entire period of damage needs detailed survey through expert institutes.

Hence, expert institute may be engaged for the detailed study of environmental damage caused by the unit for the entire period to cover the environmental compensation from the unit.

2. Total Environmental Compensation for illegal extraction of ground water, for ZLD condition violation and for not managing Haz. Waste as per management as per the the HOWM Rules, 2016 is as below:

=(I) + (II) + (III) + (IV)

=Rs. 1,18,80,000 + Rs. 1,00,740 + Rs. 1,08,60,000 + Rs. 21,30,417

=Rs. 2,49,71,157

The unit is liable to pay total Environmental compensation amount of **Rs. 2,49,71,157/-.**"

6. The report also points out that the area in question has deteriorated in terms of category of ground water from semi-critical to over exploited:-

*"4. As per CGWB report **"Dynamic Ground Water Recourses of India (as on 31.3.2013)"** (Page No. 260) Joya, District Amroha has been deteriorated from Semi Critical (2011) to Over Exploited category (2013)."*

7. Thus joint report concludes that the industry is non-complying and the treated effluents from ETP and STPs are not complying with the prescribed norms. It has been observed that even highly acidic effluents are disposed, constantly posing threat of ground water contamination and also to the vegetations. The Effluent Treatment Plants for wood, glass and metal division requires upgradation and will have to work on complete ZLD System and no effluent be allowed to dispose on land. It is also clear that the Hazardous Waste is not properly managed and the unit is not having valid agreement with transport storage and disposal facility. The unit is not having permission from Ground Water Board and thus illegally withdrawing the ground water. Compensation of rupees 2,49,71,157 has been assessed which is on account of non-compliance of ETP and STP

norms, improper Hazardous Waste Management and Illegal drawal of ground water.

8. Learned Counsel for the unit states that Central Ground Water Authority (CGWA) had given a letter that the unit was compliant. We fail to understand how such a letter can be given and be of any help when the area is in 'over-exploited' category where ground water cannot be allowed to be extracted for commercial purposes as is being done and no such permission can be given in view of order of this Tribunal dated 10.10.2019 in *Original Application No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad &Ors.* as follows:

"6. Since the OCS areas have been found to be seriously affected by overdrawal of ground water, regulation of such drawal for commercial purposes cannot be dispensed with for any industry even in industrial area. Availability of water for drinking is a first priority. The 'Precautionary' principle, 'Sustainable Development' principle and the Inter-generational equity are part of life and in absence of replenishment of ground water, unregulated drawl thereof cannot be held to be right of any commercial entity. Shortage of availability of water for commercial purposes cannot be remedied by drawal of groundwater in over exploited, critically exploited and semi-critical exploited (OCS) areas. Water is certainly a scarce resource and the industry has to put up with such scarcity. It is for the industry and the concerned authorities to find out alternative ways and means for sustenance of the industries instead of permitting indiscriminate drawal of groundwater in such areas till situation improves. Alternative means may be shifting to areas where water is not scarce or to processes where water is not required. As already noted, groundwater is depleting in such areas and measures are required to check such depletion. If industries continue to draw ground water without NOC from CGWA as per current guidelines and orders of this Tribunal in OCS areas, the industries will have to face legal consequence of such illegal action."

9. In view of the above, let further follow up action be taken by the statutory regulators-CPCB, State PCB, CGWA and District Magistrate in accordance with the due process of law. Compliance report may be filed on or before 31.01.2020 by e-mail at judicial-ngt@gov.in.

10. A copy of this order be sent to CPCB, SPCB, CGWA and District Magistrate, Amroha for compliance.

List again on 25.02.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

December 04, 2019
Original Application No. 220/2019
SN





सत्यमेव जयते

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

Annexure-IV

ANNEXURE-IV

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s C.L. Gupta Exports Ltd.		
Project Address:	18 Km Stone Before Moradabad Delhi High Way, Jiwai, Joya, Amroha, Uttar Pradesh		
Village:	Jiwai	Block:	Joya
District:	Amroha	State:	Uttar Pradesh
Pin Code:	244221		
Communication Address:	18 Km Stone Before Moradabad Delhi High Way, Jiwai, Joya, Amroha, Uttar Pradesh - 244221		
Address of CGWB Regional Office :	Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B Sitapur Road Yojna, Ram Bank Chauraha, Lucknow, Uttar Pradesh - 226021		

1. NOC No.:	CGWA/NOC/IND/REN/1/2020/5657									
2. Application No.:	21-4/1237/UP/IND/2016	3. Category:	Industry							
4. Project Status:	Existing Project	5. NOC Type:	1st Renewal							
6. Valid from:	21/12/2018	7. Valid up to:	19/12/2021							
8. Ground Water Abstraction Permitted:										
Fresh Water		Saline Water		Dewatering		Total				
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year			
155.00	46500.00					155.00	46500.00			
9. Details of ground water abstraction /Dewatering structures										
Total Existing No.:3					Total Proposed No.:0					
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	3	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. Quantum of ground water recharge/harvesting(m ³ /year):						106000.00				
11. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers		Monitoring Mechanism							
			Manual		DWLR**		DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	1		0		1		0			

(Compliance Conditions given overleaf)

NOC VALID ONLY FOR
DOMESTIC, DRINKING AND/OR
GREENBELT PURPOSES

सदस्य (केन्द्रीय भूमि जल प्राधिकरण)
Member (CGWA)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following mandatory conditions:

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
4. In case the ground water abstraction is more than 10 m³/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m³/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m³/day, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m³/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
6. Ground water augmentation/harvesting measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
7. Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge/water harvesting structures at its own cost.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
9. In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
10. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
13. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
14. The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
15. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
16. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
17. The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
18. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
19. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment(Protection)Act, 1986.
20. **In case of any violation of NOC conditions or illegal extraction of Ground water the firm shall be liable to pay "Environmental Compensation"/ "Penalty", if any under Sec 15 of EPA 1986 as and when decided by statutory authorities.**

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



अनुसंधान, परीक्षण एवं कॅलिब्रेशन प्रयोगशाला

RESEARCH TESTING AND CALIBRATION LABORATORY

RTC

LABORATORY

[NABL ACCREDITED LABORATORY as per ISO / IEC: 17025-2005]

(A Division of Metal Handicrafts Service Centre)

वस्त्र मंत्रालय भारत सरकार के नियन्त्रणाधीन

(Under Control of Ministry of Textiles Govt. of India, New Delhi)

Peetal Nagri, Rampur Road, Moradabad - 244001 (U.P.) INDIA



भारतीय
handicrafts
हस्तशिल्प
continuing tradition

☎ : 91-591-6532354

Telefax : 91-591-2460131

Website : www.handicrafts.nic.in/mhsc/mhsc.htm

E-mail : rtclindia@gmail.com
rtcl_mhsc@consultant.com

TEST REPORT

Date of TR : 22.07.2019

Date of Test Start : 18.07.2019

Date of Test End : 20.07.2019

Page 1 of : 3

TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001013

ULR No. : TC668318000001630F

Customer Ref. : NIL DATED : 17.07.2019

Customer Name : M/S C.L. GUPTA EXPORT LTD.

Address : VILL- JIWAI, DELHI ROAD,
DIST. AMROHA

Tel. No. : 8057961529

Contact Person : MR. PARTUSH (WADA)

Sample Information

* Sample Description : ETP TREATED WATER

* Qty. Submitted : 01(ONE) NO. (5 LTRS.)

* Date of Receipt : 17.07.2019

* Colour : COLOURLESS

* Ref. No. : NIL

* Style No. / Article No. : -----

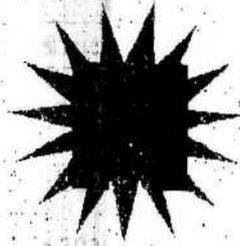
* Type of Test Required : WATER PARAMETERS EXCEPT BL TEST,
AS SPECIFIED BY CUSTOMER* Deviation if any from
the standard including
environmental condition : N.A.

Sample from : (RM / In process / Finished Product) : - N.A.

027540

Contd..2

डा० रविन्द्र कुमार / Dr. Ravindra Kumar
महाप्रबन्धक / General Manager
एम०एच०एस०सी० / M.H.S.C.
मुरादाबाद (उ०प्र०) / Moradabad (U.P.)
244001 / 244001



IR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001013

Page 2 of : 3

Date of TR : 22.07.2019

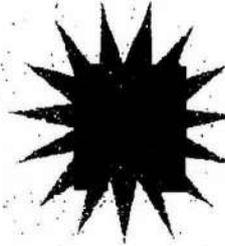
RESULT : Type of Test Conducted : - Water Parameters Except BL Test.

Sample / Item No.	Type of Test Conducted	Ref. to Test method / Standard	Test Results
ETP TREATED WATER	P ^H	IS : 3025 (11):02	6.90
	COLOUR	IS : 3025 (4):06	Colourless
	ODOUR	IS : 3025 (5):06	Unobjectionable
	TURBIDITY	IS : 3025 (10):06	< 5.0 NTU
	TOTAL DISSOLVED SOLIDS (T.D.S.)	IS : 3025 (15):09	700.0 mg/l.
	CHLORIDE	IS : 3025 (32):09	135.1 mg /l.
	TOTAL HARDNESS	IS : 3025 (21):06	140.2 mg /l.
	CYANIDE (CN)	IS : 3025 (26):86	<0.01 mg /l.
	T.S.S.	IS : 3025 (17):99	15.0 mg /l.
	LEAD (Pb)	APHA 22 nd ED12/ ASTM D:1976:12 [ICPOES]	<0.02 mg /l.
	CADMIUM (Cd)	- do -	<0.003 mg /l.
	IRON (Fe)	- do -	0.09 mg /l.
	NICKEL (Ni)	- do -	0.07 mg /l.
	MANGANESE (Mn)	- do -	0.06 mg /l.
	COPPER (Cu)	- do -	0.05 mg /l.
CHROMIUM (Cr)	- do -	0.05 mg /l.	
ZINC (Zn)	- do -	0.65 mg /l.	

027540

Contd..3

डा० रविन्द्र कुमार/Dr. Ravindra Kumar
महाप्रबन्धक/General Manager
एमएचएससी/ M H S. C
मुरादाबाद (उ०प्र०)/Moradabad (U. P.)
244001/244001



TR REF. No. : RTCL- 29081 / 2019 - 20 / Q2D- 192007001013

Page 3 of : 3
Date of TR : 22.01.2019

CONCLUSION / REMARKS : Except P^H, Colour, Odour, Taste & Turbidity all limits are in mg /L.
mg /L = miligram per litre, <= Less than
: 1 mg/kg = 1 ppm (PART PER MILLION)= 0.0001%

Note :

1. The test results relate only to the Item(s) tested & we do not accept any Legal Liabilities.
2. This report is not to be reproduced wholly or in part and can not be used as an Evidence in the Court of Law & should not be used in any Advertising Media without prior permission of the Centre in writing.

SAMPLE NOT DRAWN BY RTCL

Authorised Signatory


(Dr. R.K. SHARMA)

END OF REPORT

डा० रविन्द्र कुमार / Dr. Ravindra Kumar
महाप्रबन्धक / General Manager
एम०एच०एस०सी० M.T.S.C. 2460864
मुरादाबाद (उ०प्र०) Muradabadi (U.P.)
244001 / 244001

Facilities available at R.T.C.L. :-

- *Testing :- Lead & Cadmium Leaching, Total Lacquer Quality Test (Salt Spray, Humidity, Pin Hole, Adhesion etc.) Metallic & Non - Metallic Coating Thickness (Silver, Copper, Nickel, Zinc & Chrome etc. and Paint, Powder & Lacquer), Metal & Metal Alloys Composition, Drop Test & Bursting Test
- *Any Other problem in the field of Metal Finishing, Casting & Forming, Water & Waste Water Testing.
- *Consignment Inspection, Expert Opinion & Handicrafts Product Test as per Buyer Protocol.

SRS -

(Under Control of Development Commissioner (Handicrafts), Ministry of Textiles, Govt. of India, New Delhi)

027540

NABL ACCREDITED LABORATORY
Listed with ASTM International Directory of Testing Labs
Pls. refer the website www.nabl-india.org to view our scope of Accredited Tests.





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEXURE-VI

संदर्भ संख्या- 149690/सी-7/जल-58/2020 दिनांक 08-6-20

पंजीकृत

सेवा में,

मै0 सी0एल0 गुप्ता एक्सपोर्ट्स लि0,
18 कि0मी0 दिल्ली-मुरादाबाद हाइवे,
एन0एच0 24, ग्राम जिवई, अमरोहा

विषय- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत बोर्ड के पत्र दिनांक 29.01.2020 द्वारा जारी कारण बताओ नोटिस की पुष्टि हेतु निर्देश जारी किये जाने तथा उद्योग के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र सं0-एच46982/सी-7/जल-58/का0ब0नो0 /2020 दिनांक 29.01.2020 का सन्दर्भ ग्रहण करें जिसके द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत उद्योग के विरुद्ध बन्दी आदेश जारी किये जाने एवं नियमों के उल्लंघन के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया गया।

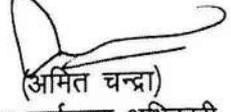
उद्योग का नवीनतम निरीक्षण क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर के अधिकारियों द्वारा दिनांक 15.02.2020 को किया गया। क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर द्वारा प्रेषित आख्या एवं उद्योग द्वारा प्रस्तुत अनुपालन आख्या सम्बन्धी अभिलेखों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त बोर्ड के पत्र -एच46982/सी-7/जल-58/का0ब0नो0 /2020 दिनांक 29.01.2020 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत जारी कारण बताओ नोटिस को बन्दी आदेश जारी किये जाने सम्बन्धी बिन्दु निक्षेपित करते हुए एवं पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने सम्बन्धी बिन्दु की पुष्टि निम्न निर्देशों के साथ की जाती है-

1. यह कि उद्योग मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0, 18 कि0मी0 दिल्ली मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित के प्राविधानों का अक्षरशः अनुपालन तथा उद्योग के संचालन हेतु शून्य उत्प्रवाह निस्तारण के निर्देशों का अनुपालन कड़ाई से किया जाना सुनिश्चित किया जाए।
2. यह कि उद्योग मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0, 18 कि0मी0 दिल्ली मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित के प्राविधानों के अन्तर्गत राज्य बोर्ड से संचालन हेतु सहमति प्राप्त की जाए।
3. यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, केन्द्रीय भूजल प्राधिकरण की संयुक्त समिति द्वारा मा0 अधिकरण में प्रस्तुत निरीक्षण दिनांक 16.10.2019 की आख्या में उद्योग द्वारा पूर्व में उत्प्रवाह निस्तारण मानकों के अनुरूप नहीं किये जाने/समुचित उत्प्रवाह शुद्धिकरण संयंत्र नहीं होने/शून्य उत्प्रवाह निस्तारण नहीं किये जाने के दृष्टिगत सहमति शर्तों के उल्लंघन से उत्पन्न डिफाल्ट के दृष्टिगत संयुक्त समिति द्वारा आंकलित पर्यावरणीय क्षतिपूर्ति रु 1,08,60,000/- (रुपये एक करोड़ आठ लाख साठ लाख मात्र) उद्योग मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0, 18 कि0मी0 दिल्ली

.....कृ0पृ0उ0

(2)

मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा पर अधिरोपित की जाती है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूतिखण्ड, गोमतीनगर, लखनऊ स्थित बैंक के खाता सं0-701502010002104 आई0एफ0एस0 कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें।



(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी
(वृत्त-7)

o/c

पृष्ठांकन संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि: निम्नलिखित को सूचनार्थ प्रेषित।

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, नई दिल्ली।
2. जिलाधिकारी, अमरोहा।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर को आवश्यक कार्यवाही हेतु।



मुख्य पर्यावरण अधिकारी
(वृत्त-7)

o/c



UTTAR PRADESH POLLUTION CONTROL BOARD

संक्रम संख्या-

1/सी-7/उत्प-58/20

दिनांक 9/6/2020

सेवा में,

मै0 सी0एल0 गुप्ता एक्सपोर्ट्स लि0,
18 कि0मी0 दिल्ली-मुरादाबाद हाइवे,
एन0एच0 24, ग्राम जिवई, अमरोहा

यह कि मै0 सी0एल0 गुप्ता एक्सपोर्ट्स लि0, 18 कि0मी0 दिल्ली-मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा जो कि इलेक्ट्रोप्लेटिंग प्रक्रिया द्वारा फिनिश आर्टवेयर का उत्पादन कार्य करते हुए उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 47 के अन्तर्गत एक कम्पनी है।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली, में विचाराधीन ओ0ए0 सं0-220/2019 आदिल अंसारी बनाम मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0 एण्ड अदर्स में पारित आदेश दिनांक 04.12.2019 में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, केन्द्रीय भूजल प्राधिकरण द्वारा किये गये संयुक्त निरीक्षण दिनांक 16.10.2019 में पाये गये तथ्यों को संज्ञान में लेते हुए निम्न आदेश पारित किये गये-

"Learned Counsel for the unit states that Central Ground Water Authority (CGWA) had given a letter that the unit was compliant. We fail to understand how such a letter can be given and be of any help when the area is in 'over-exploited' category where ground water cannot be allowed to be extracted for commercial purposes as is being done and no such permission can be given in view of order of this Tribunal dated 10.10.2019 in Original Application No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors. as follows:

"6. Since the OCS areas have been found to be seriously affected by overdrawal of ground water, regulation of such drawal for commercial purposes cannot be dispensed with for any industry even in industrial area. Availability of water for drinking is a first priority. The 'Precautionary' principle, 'Sustainable Development' principle and the Intergenerational equity are part of life and in absence of replenishment of ground water, unregulated drawl thereof cannot be held to be right of any commercial entity. Shortage of availability of water for commercial purposes cannot be remedied by drawal of groundwater in over exploited, critically exploited and semi-critical exploited (OCS) areas. Water is certainly a scarce resource and the industry has to put up with such scarcity. It is for the industry and the concerned authorities to find out alternative ways and means for sustenance of the industries instead of permitting indiscriminate drawal of groundwater in such areas till situation improves. Alternative means may be shifting to areas where water is not scarce or to processes where water is not required. As already noted, groundwater is depleting in such areas and measures are required to check such depletion. If industries continue to draw ground water without NOC from CGWA as per current guidelines and orders of this Tribunal in OCS areas, the industries will have to face legal consequence of such illegal action."

In view of the above, let further follow up action be taken by the statutory regulators-CPCB, State PCB, CGWA and District Magistrate in accordance with the due process of law. Compliance report may be filed on or before 31.01.2020 by e-mail at judicial-ngt@gov.in.

A copy of this order be sent to CPCB, SPCB, CGWA and District Magistrate, Amroha for compliance.

.....क०प०उ०

यह कि मा0 अधिकरण द्वारा गठित संयुक्त समिति के निरीक्षण दिनांक 16.10.2019 में पाये गये तथ्यों के आधार पर बोर्ड के पत्र सं0-एच46983/सी-7/जल-58 /का0ब0नो0/2020 दिनांक 29.01.2020 द्वारा उद्योग के विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत निम्नानुसार कारण बताओ नोटिस जारी किया गया-

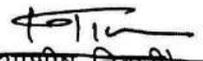
- यह कि क्यों न उद्योग मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0, अमरोहा के विरुद्ध बन्दी आदेश जारी कर दिया जाये।
- यह कि क्यों न उद्योग मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0, अमरोहा के विरुद्ध परिसंकटमय अपशिष्ट नियम, 2016 के उल्लंघन के दृष्टिगत रु 21,30,417/-की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

यह कि उद्योग का नवीनतम निरीक्षण क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर के अधिकारियों द्वारा दिनांक 15.02.2020 को किया गया जिसमें इकाई द्वारा संयुक्त समिति की संस्तुतियों का अनुपालन पाया गया।

यह कि उद्योग के पक्ष में बोर्ड के पत्र सं0- 8531/UPPCB/Bijnore(UPPCBRO) /HWM/JYOTIBA PHULE NAGAR/2019 दिनांक 16-07-2019 द्वारा परिसंकटमय एवं अन्य अपशिष्ट (प्रबन्धन एवं सीमापार संचालन) नियम, 2016 के अन्तर्गत प्राधिकार निर्गत किया गया है।

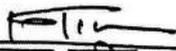
अतः उपरोक्त को दृष्टिगत रखते हुए बोर्ड के पत्र सं0-एच46983/सी-7/जल-58/ का0ब0नो0/2020 दिनांक 29.01.2020 द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत जारी कारण बताओ नोटिस को निम्न निर्देश के साथ निक्षेपित किया जाता है-

"यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, केन्द्रीय भूजल प्राधिकरण की संयुक्त समिति द्वारा मा0 अधिकरण में ओ0ए0 सं0-220/2019 आदिल अंसारी बनाम मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0 एण्ड अदर्स में प्रस्तुत निरीक्षण आख्या में उद्योग द्वारा पूर्व में परिसंकटमय अपशिष्ट नियम, 2016 के प्राविधानों के उल्लंघन के दृष्टिगत आंकलित पर्यावरणीय क्षतिपूर्ति रु 21,30,417/- (रूपये इक्कीस लाख तीस हजार चार सौ सत्रह मात्र) को उद्योग मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0, 18 कि0मी0 दिल्ली मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा पर अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूतिखण्ड, गोमतीनगर, लखनऊ स्थित बैंक के खाता सं0-701502010002104 आई0एफ0एस0 कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें।"


(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपि :

- सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, नई दिल्ली को सूचनार्थ।
- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर को इस निर्देश के साथ कि उपरोक्त निर्देशों का अनुपालन सुनिश्चित कराये जाने हेतु कार्यवाही करें।


सदस्य सचिव

४/८





उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

क्षेत्रीय कार्यालय: महर्षि दयानन्द नगर, निकट सैण्टमेरी स्कूल, आदमपुर-चक्कर रोड, बिजनौर-246701

सन्दर्भ सं० : 335/सी-9/अमरोहा-2020

दिनांक : 01-8-2020

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-7),
उ०प्र० प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० नं०-220/2019 आदिल अन्सारी बनाम मैसर्स सी०एल०गुप्ता एक्सपोर्ट प्रा०लि० व अन्य में दिनांक-04.12.2019 को पारित आदेश के अनुक्रम में केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, दिल्ली द्वारा दिनांक-30.07.2020 को आयोजित वीडियो कॉन्फ़ेन्स में दिये गये निर्देशों के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त सम्बन्ध में केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, दिल्ली द्वारा दिनांक-30.07.2020 को आयोजित वीडियो कॉन्फ़ेन्स में दिये गये निर्देशों के क्रम में संयुक्त समिति द्वारा की गयी संस्तुतियों के अनुपालन में उद्योग मैसर्स सी०एल०गुप्ता एक्सपोर्ट लि०, 18 कि०मी० मुरादाबाद-दिल्ली रोड, ग्राम-जिवाई, जिला-अमरोहा द्वारा की गयी अनुपालनार्थक कार्यवाही की अद्यतन आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(जे०पी०मौर्य)

क्षेत्रीय अधिकारी

प्रतिलिपि-डा० ए०के० विद्यार्थी, एडीशनल डायरेक्टर एण्ड हैड, डब्ल्यू०क्यू०एम०-II, केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, दिल्ली को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

**Compliance status of the industry in the matter of O.A. No. 220/2019 Hon'ble NGT
Adil Ansari Vs C.L. Gupta Exports Ltd.**

The industry, M/s C.L. Gupta Export Ltd., Amroha, was inspected by the officials of UPPCB, Bijnor on dated 30.05.2020. At the time of inspection, industry was found operational. As per the directions given by CPCB during video conference dated 30.07.2020, the point wise compliance status of recommendations made by joint committee are as follows:

S.N.	Recommendations made by Joint committee	Action taken by the Board	Compliance Status of the Industry																					
(I) Water Consumption of the unit & Analysis result of ground water samples																								
1	The unit shall obtain NOC from CGWA for withdrawal of groundwater, as the CGWA NOC have already been expired on 20.12.2018.	<ul style="list-style-type: none"> Environmental Compensation of Rs. 1,01,80,740/- has been imposed by UPPCB as per recommendation of the joint committee vide letter dated 08.06.2020 due to violation of CGWA NOC. UPPCB issued show cause notice to industry on dated 10.06.2020 to obtain NOC from CGWA for industrial use of water. (Copy enclosed as Annexure-1, and 2) 	<p>Partially Complied.</p> <ul style="list-style-type: none"> The unit has submitted the NOC renewal by CGWA, but that renewal is done only for domestic purpose and the ground water extraction allowed is 155 KLD, however, as per the earlier NOC of CGWA the ground water requirement was 330 KLD. (Copy enclosed as Annexure-3) The unit has intimated that the industrial water requirement is being fulfilled through ETP/STP treated water and from outsourcing water supply contractor but no document/record was provided at the time of inspection. UPPCB issued show cause notice to industry on dated 10.06.2020 to obtain NOC from CGWA for industrial use of water. Unit has submitted a proposal dated 11.07.2020 for feasibility study of NEERI Nagpur for use of treated domestic waste water for industrial purpose. (Copy enclosed as Annexure-4) 																					
2	All the fresh water consumption points and treated effluent recycling points should be metered and logbook shall be maintained against each flow meter.	UPPCB has regularly monitored the unit for verification of the status.	<p>Partially Complied.</p> <p>Industry had six borewells, out of which four Nos. of bore wells were disconnected and sealed with RCC and the rest two bore wells were functional. All operational borewells are provided with meters. Though the unit is recycling it's treated effluent but separate meters for measuring it is yet to be installed. Bore wells details are as below-</p> <table border="1"> <thead> <tr> <th>Borewell No.</th> <th>Location</th> <th>Operational/ Not operational</th> </tr> </thead> <tbody> <tr> <td>Borewell No.1</td> <td>Res. Area</td> <td>Not in operation, sealed with RCC</td> </tr> <tr> <td>Borewell No.2</td> <td>Res. Area</td> <td>Not in operation, sealed with RCC</td> </tr> <tr> <td>Borewell No.3</td> <td>Res. Area</td> <td>Operational</td> </tr> <tr> <td>Borewell No.4</td> <td>Glass Div.</td> <td>Operational</td> </tr> <tr> <td>Borewell No.5</td> <td>Glass Div.</td> <td>Not in operation sealed with RCC</td> </tr> <tr> <td>Borewell No.6 (For fire hydrant)</td> <td>Pump house</td> <td>Not in operation sealed with RCC</td> </tr> </tbody> </table> <p>(Borewells photographs are Annexed as Annexure-5)</p> <p align="center">   </p>	Borewell No.	Location	Operational/ Not operational	Borewell No.1	Res. Area	Not in operation, sealed with RCC	Borewell No.2	Res. Area	Not in operation, sealed with RCC	Borewell No.3	Res. Area	Operational	Borewell No.4	Glass Div.	Operational	Borewell No.5	Glass Div.	Not in operation sealed with RCC	Borewell No.6 (For fire hydrant)	Pump house	Not in operation sealed with RCC
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Borewell No.5	Glass Div.	Not in operation sealed with RCC																						
Borewell No.6 (For fire hydrant)	Pump house	Not in operation sealed with RCC																						

3	All existing meters should be periodically calibrated and records to be maintained.	UPPCB has regularly monitored the unit for verification of the status.	Calibration certificate of all existing meters have not been provided by the industry.
4	The unit shall engage expert institute to carry out detailed Water Audit for detailed study of total water consumption and recycling for reduction of the withdrawal of the ground water.	UPPCB has regularly monitored the unit for verification of the status.	Unit has submitted a proposal dated 11.07.2020 for feasibility study of NEERI Nagpur for use of treated domestic waste water for industrial purpose.
II-For Wooden Art ware mfg. Section			
1	The unit shall modify/upgrade the ETP and shall operate properly to comply with the norms stipulated in CTO.	Environmental Compensation of Rs. 1,08,60,000/- has been imposed by UPPCB as per recommendation of joint committee by vide letter dated 08.06.2020 due to violation of Effluent discharge/inadequate ETPs/ZLD norms as per CTO. (copy enclosed as Annexure-6)	Complied The unit has modified/upgraded the ETP and installed new Settling tank and Biological treatment unit with other units and at the time of inspection the ETP was found operational and also achieving norms. (Analysis report of ETP and Photographs annexed as Annexure-7,8)
2	The unit shall provide sampling point at approachable location for collection of ETP outlet sample.	UPPCB has regularly monitored the unit for verification of the status.	Complied. The unit has provided sampling point at approachable location for collection of ETP outlet sample.
3	The unit shall install flowmeter at inlet of ETP and at recycled water pipeline.	UPPCB has regularly monitored the unit for verification of the status.	Partially Complied. The unit has installed the flow meter at inlet and outlet of ETP, though the unit is recycling it's treated effluent but separate meters for measuring it is yet to be installed. (Photographs annexed as Annexure-8)
4	The unit shall install primary clarifier in the ETP provided at Wood division and shall maintain MLSS concentration in Aeration tank-1 and Aeration tank-2.	UPPCB has regularly monitored the unit for verification of the status.	Complied. The unit has modified/upgraded the ETP and installed new Settling tank and Biological treatment unit with other ETP units and at the time of inspection the ETP was found operational and also achieving norms. (Photographs and analysis report of ETP outlet is annexed as Annexure-7,8)
5	The unit shall maintain ETP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter	UPPCB has regularly monitored the unit for verification of the status.	Partially Complied. During inspection the log books were found partially maintained.

	reading at inlet and recycling point, daily sludge generation from the ETP and ETP sludge disposal.		
6	The unit shall operate ETP regularly and shall have trained ETP operator with environment background, who is able to operate the ETP properly.	UPPCB has regularly monitored the unit for verification of the status.	Complied. The unit has engaged a dedicated staff with scientific background for ETP operation.
7	The unit shall discard the extra pipelines which are connected with the final HDPE treated tank.	UPPCB has regularly monitored the unit for verification of the status.	Complied. The unit has discarded the extra pipelines. (Photographs annexed as Annexure-7)
8	The unit shall obtain consent to operate for separate ETP provided at Wooden Artware mfg. division.	UPPCB has regularly monitored the unit for verification of the status.	Unit has applied for common consent to operate under Water Act, 1974 which is under consideration of UPPCB and shall be disposed off in the light of the status of compliance made by the industry as per law.
III-For Glass Art ware mfg. Section and for STP at Glass Section			
1	The unit shall stop mixing of industrial effluent in STP and shall stop using treated effluent in gardening within the premises.	UPPCB has regularly monitored the unit for verification of the status.	Complied. The unit has stopped mixing of industrial effluent in STP and the treated effluent is being recycled in the process.
2	The unit shall keep and maintain ETP and STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP/STP and ETP/STP sludge disposal.	UPPCB has regularly monitored the unit for verification of the status.	Partially Complied. <ul style="list-style-type: none"> • During inspection the log books were found partially maintained. • Flow meters has been installed at inlet and outlet of ETP and the treated water is being recycled but flow meters are yet to be installed. The unit has installed flow meters at inlet, outlet and recycling point of STP. (Photographs annexed as Annexure- 9)
3	The unit shall install flowmeter at inlet of ETP and at recycled water pipeline.	UPPCB has regularly monitored the unit for verification of the status.	Complied. Flow meters has been installed at inlet and outlet of ETP and the treated water is being recycled but flow meters are yet to be installed.(Photographs annexed as Annexure9)
4	The unit shall display the actual flow chart of the actual unit processes being followed in the ETP.	UPPCB has regularly monitored the unit for verification of the status.	Complied. The Display Board of flow chart for ETP process is installed.
5	The unit shall have trained operator for ETP and STP with environment background, who is able to operate the ETP and STP properly.	UPPCB has regularly monitored the unit for verification of the status.	Complied. The unit has engaged a dedicated staff with scientific background for ETP operation. (Analysis report of ETP and STP outlet is annexed as Annexure-10,11)

6	The unit shall stop the practice of treatment of mixed effluent of grinding section and domestic waste water in the STP and shall treat domestic effluent separately.	UPPCB has regularly monitored the unit for verification of the status.	Complied. The unit has erected the separate settling and recycling tank for grinding section waste water.
7	The unit shall install Secondary/biological treatment facility in the STP installed at Glass division for treatment of sewage and to use the same for toilet flushing/gardening within the premises.	UPPCB has regularly monitored the unit for verification of the status.	Complied The unit has installed biological treatment facility in the STP at Glass division. (Photographs annexed as Annexure-9)
8	The unit shall obtain consent to operate for separate ETP provided at Glass Art ware mfg. division.	UPPCB has regularly monitored the unit for verification of the status.	Unit has applied for common consent to operate under Water Act, 1974 which is under consideration of UPPCB and shall be disposed off in the light of the status of compliance made by the industry as per law.
IV- For Metal Art ware mfg. Section and for STP at Metal Section			
1	The unit shall operate ETP as well as STP properly & continuously.	UPPCB has regularly monitored the unit for verification of the status.	Complied. During inspection ETP and STP were found operational and also achieving norms. (Analysis report of ETP and STP outlet is annexed as Annexure-12,13)
2	The unit shall keep and maintain ETP and STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP/STP and ETP/STP sludge disposal. The unit shall install flowmeter at inlet of ETP and at recycled water pipeline.	UPPCB has regularly monitored the unit for verification of the status.	Partially Complied. During inspection the log books were found partially maintained. The unit has installed the flow meter at inlet and outlet of ETP and though the treated water is being recycled, flow meters are yet to be installed. (Photographs annexed as Annexure-14)
3	The unit shall have trained operator for ETP and STP with environment back ground, who is able to operate the ETP and STP properly.	UPPCB has regularly monitored the unit for verification of the status.	Complied. The unit has engaged a dedicated staff with scientific background for ETP operation.
4	The unit shall install Secondary/biological treatment facility in the STP installed at Metal division for treatment of sewage and to use the same for toilet flushing/gardening within the premises.	UPPCB has regularly monitored the unit for verification of the status.	Complied The unit has installed biological treatment facility in the STP and treated sewage water is recycled for toilet flushing/gardening within the premises. (Photographs annexed as Annexure-14)

5	The unit shall obtain consent to operate for separate ETP provided at Metal Artware mfg. division.	UPPCB has regularly monitored the unit for verification of the status.	Unit has applied for common consent to operate under Water Act, 1974 which is under consideration of UPPCB.
V-For STP at Residential Colony			
1	As Leakage was observed on the peripheral wall of residential colony's STP, it can be concluded that, the unit failed to comply with the consent condition of reuse of treated domestic effluent in flushing/gardening within the premises. The unit shall seal/close the leakage and shall ensure that in any condition, the treated/untreated domestic/industrial effluent shall not go outside of the unit's premises and shall strictly follow the ZLD condition as per the consent to operate.	UPPCB has regularly monitored the unit for verification of the status.	Complied Industry has maintained it's peripheral wall and no leakage was found at the time of inspection. (Photographs annexed as Annexure-15) (Analysis report of STP outlet is annexed as Annexure-16)
2	The unit shall keep and maintain STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the STP and STP sludge disposal.	UPPCB has regularly monitored the unit for verification of the status.	Partially Complied. During inspection the log books were found partially maintained.
3	The unit shall operate STP regularly and shall have trained STP operator with environment background, who is able to operate the STP properly.	UPPCB has regularly monitored the unit for verification of the status.	Complied. The unit has engaged a dedicated staff with scientific background for ETP operation.
4	The unit shall seal all the open drains which transfer the treated STP and shall install proper closed pipe system for the same.	UPPCB has regularly monitored the unit for verification of the status.	Complied. The unit has sealed all the open drains and installed closed pipe line system for the same.
5	The unit shall obtain consent to operate for separate STP provided at Residential colony.	UPPCB has regularly monitored the unit for verification of the status.	Unit has applied for common consent to operate under Water Act, 1974 which is under consideration of UPPCB and shall be disposed off in the light of the status of compliance made by the industry as per law.
VI-For Haz. Waste management			
1	Send hazardous waste to the TSDF with valid agreement with TSDF.	Environmental Compensation of Rs. 21,30,417/- has been imposed by	Complied. The unit sends hazardous waste to the TSDF, Bharat Oil and Waste Management L.T.G. with membership certificate No.

		UPPCB as per recommendation of joint committee vide letter dated 09.06.2020 due to violation of Hazardous waste Rules, 2016 (copy enclosed as Annexure-17)	BOWML/K/3603/19 valid upto 31.03.2021. (copy enclosed as Annexure-18)
2	Maintain daily records on generation, storage, management of hazardous wastes in compliance with Rule 20(1) of the HOWM Rules, 2016;	UPPCB has regularly monitored the unit for verification of the status.	Complied. The unit stores hazardous waste in covered store room in the premises of the factory and logbook is being maintained.
3	Submit the Annual return w.r.t. generation and management of each of the hazardous waste to Uttar Pradesh Pollution Control Board, as required under Rule 20(2) of the HOWM Rules, 2016.	UPPCB has regularly monitored the unit for verification of the status.	Complied. The annual return is to be submitted by the industry. (copy enclosed as Annexure-19)
4	Package and label the hazardous waste in accordance with provisions stipulated under Rule-17 of the HOWM Rules, 2016; 10	UPPCB has regularly monitored the unit for verification of the status.	Complied.
5	Install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke /heat detectors, fire extinguishers and other necessary provisions as stipulated under the Guidelines for storage of incinerable hazardous wastes.	UPPCB has regularly monitored the unit for verification of the status.	Partially Complied. Manual water sprinkling system has been installed nearby storage of incinerable hazardous materials in the industry.
6	Install necessary slope, channelization drain and collection pit for management of spilled oil.	UPPCB has regularly monitored the unit for verification of the status.	Complied.
7	Install display board outside the factory gate displaying details of hazardous wastes being handled by the unit.	UPPCB has regularly monitored the unit for verification of the status.	Complied. Display board has been installed.


 Anil Kumar Sharma
 (Assistant Env. Engineer)


 J.P. Maurya
 (Regional Officer)

M/s C.L Gupta Export Ltd., Village Jivai, Amorha.

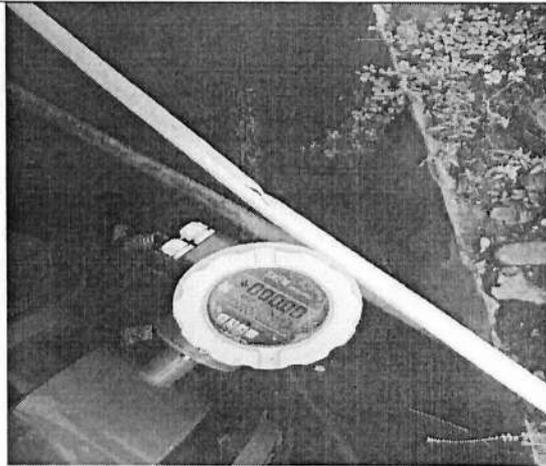
(Photographs of Borewells)



Borewell No. 1 (Not Operational and sealed with RCC, Near Residential Colony)



Borewell No. 2 (Not Operational and sealed with RCC, Near Residential Colony)



Borewell No. 3 (Operational, Near Residential Colony)



Borewell No. 4 (Operational, Near office block Glass Div.)



Borewell No. 5 (Not Operational and sealed with RCC,



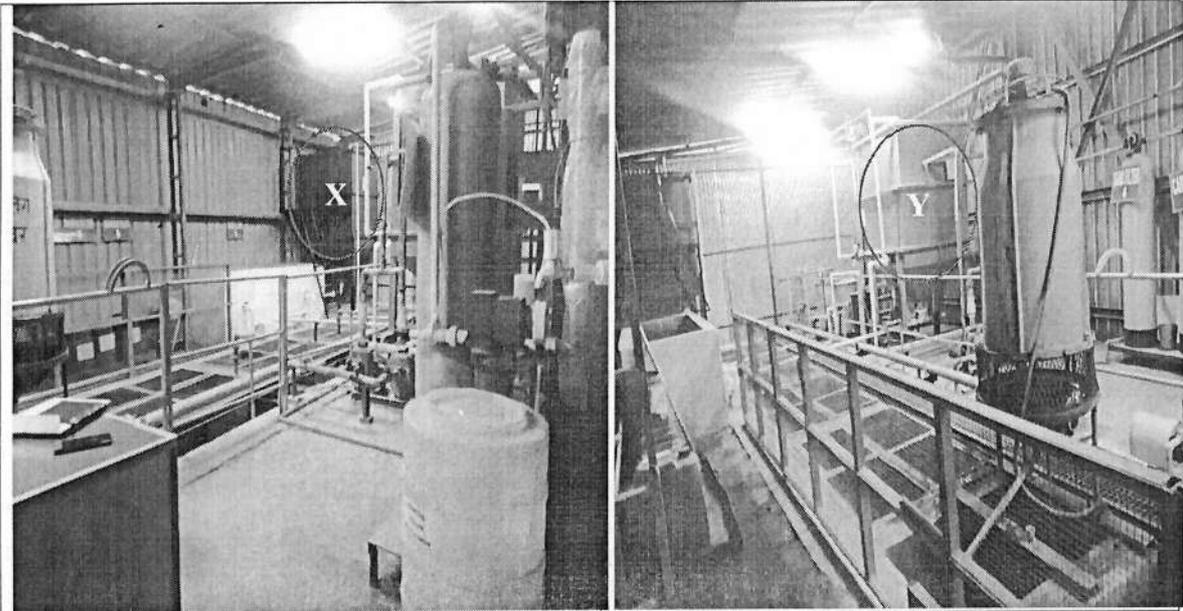
Borewell No. 6 (Not Operational and sealed with RCC,

[Signature]

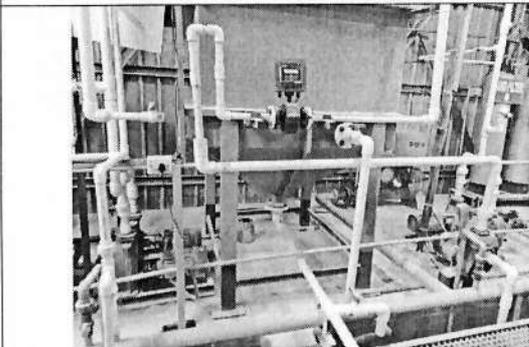
[Signature]

M/s C.L Gupta Export Ltd., Village Jivai, Amorha.

Photographs of ETP in Wooden Art ware mfg. Section



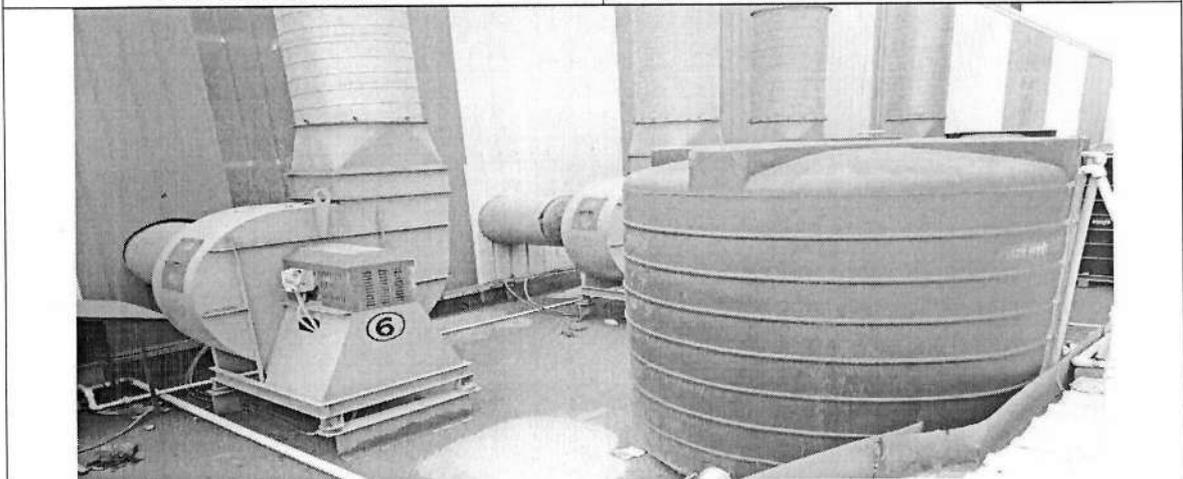
Settling tank (X) and Biological treatment unit (Y)



Flow meter at Inlet of ETP



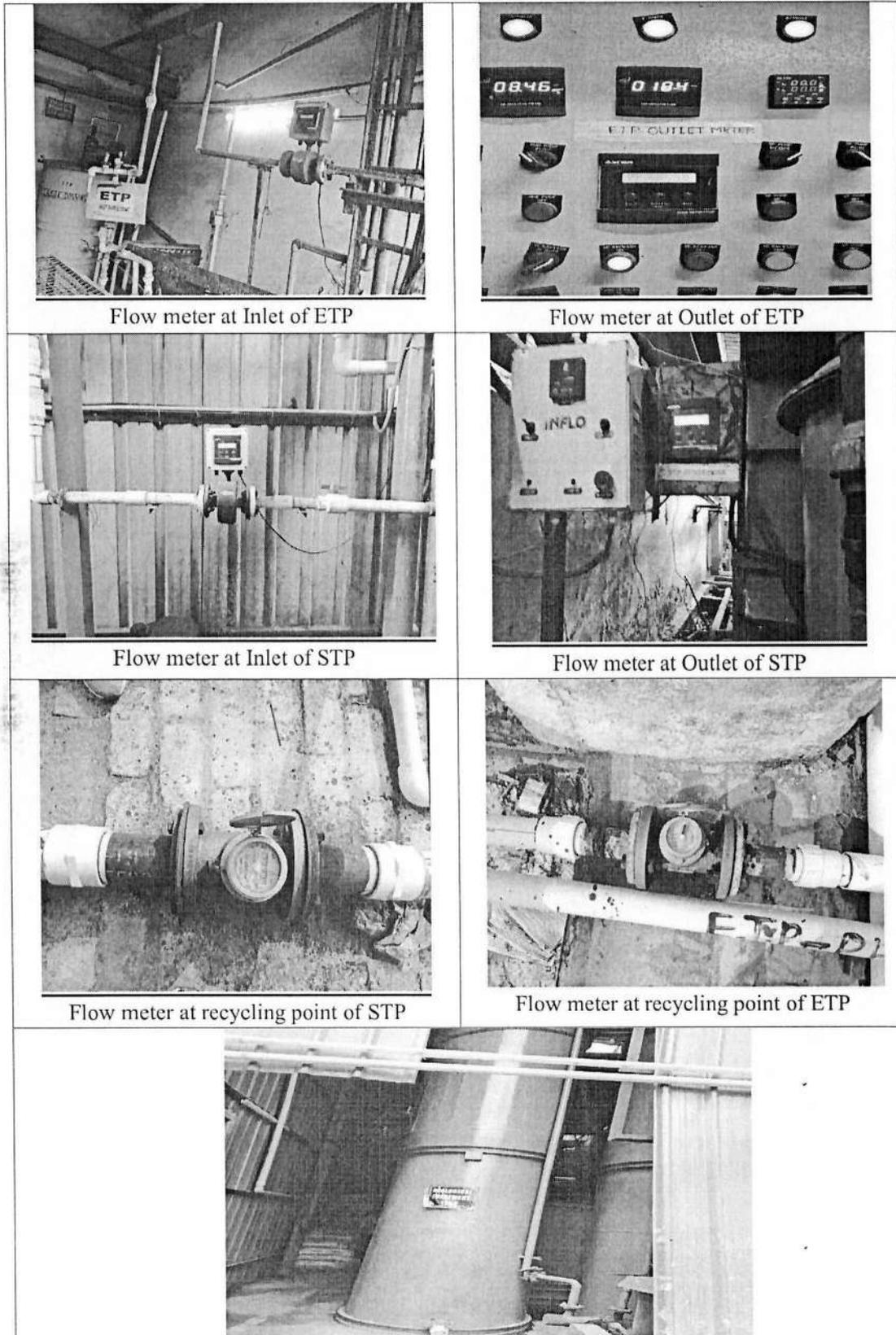
Flow meter at Outlet of ETP



[Handwritten signatures]

M/s C.L Gupta Export Ltd., Village Jivai, Amorha.

(Photographs of Glass Art ware mfg. Section)



Flow meter at Inlet of ETP

Flow meter at Outlet of ETP

Flow meter at Inlet of STP

Flow meter at Outlet of STP

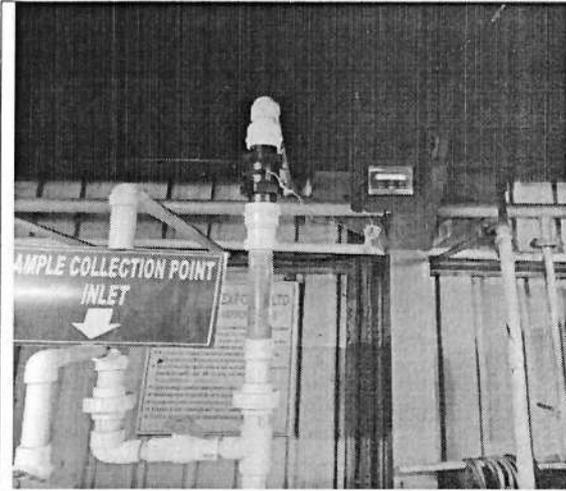
Flow meter at recycling point of STP

Flow meter at recycling point of ETP

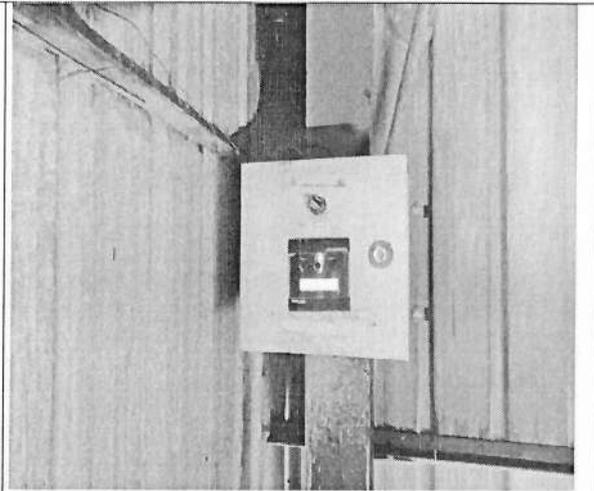
[Handwritten signatures]

M/s C.L Gupta Export Ltd., Village Jivai, Amorha.

(Photographs of Metal Art ware mfg. Section)



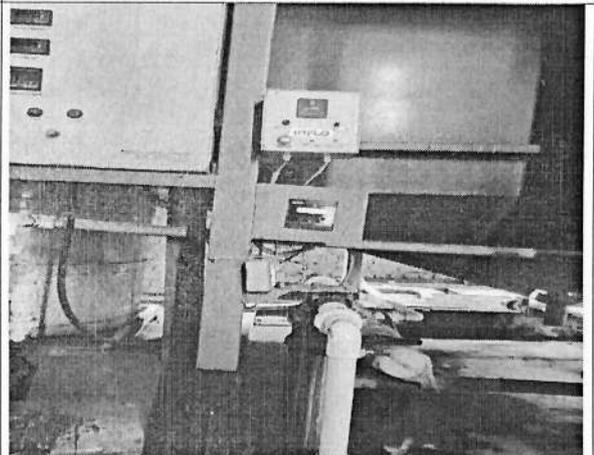
Flow meter at Inlet of ETP



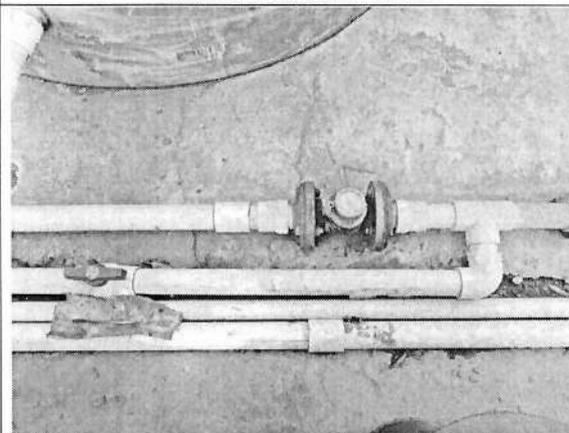
Flow meter at Outlet of ETP



Flow meter at Inlet of STP



Flow meter at Outlet of STP



(Flow meter at recycling point of STP)



Biological treatment facility at STP (SBR)

M/s C.L Gupta Export Ltd., Village Jivai, Amorha.

(Photograph of peripheral wall near residential colony)



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30-6-2020



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure-1

संदर्भ संख्या- H49689 /सी-7/जल-58/2020 दिनांक 08-6-20
पंजीकृत

सेवा में,

मै0 सी0एल0 गुप्ता एक्सपोर्ट्स लि0,
18 किं0मी0 दिल्ली-मुरादाबाद हाइवे,
एन0एच0 24, ग्राम जिवई, अमरोहा

पत्रांक 348
दिनांक 30/06/2020
पत्राबली सं० ९-१/अभियंता-

विषय- औद्योगिक इकाई के संचालन हेतु केन्द्रीय भूजल प्राधिकरण से अनापत्ति प्रमाण पत्र प्राप्त किये बिना भूगर्भीय जल के उपयोग के दृष्टिगत उद्योग के विरुद्ध बोर्ड के पत्र दिनांक 29.01.2020 द्वारा जारी नोटिस की पुष्टि किये जाने तदनुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र सं०-एच46981/सी-7/जल-58/नोटिस/2020 दिनांक 29.01.2020 का सन्दर्भ ग्रहण करें जिसके द्वारा अवैध भूजल दोहन किये जाने के दृष्टिगत रु 1,19,80,740/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु नोटिस जारी किया गया।

उद्योग द्वारा उपरोक्त नोटिस दिनांक 29.01.2020 के कम में प्रेषित केन्द्रीय भूजल प्राधिकरण से निर्गत अनापत्ति प्रमाण पत्र दिनांक 23.04.2020 में 155 घन मी0/दिन भूजल दोहन हेतु निर्गत अनापत्ति प्रमाण पत्र जो दिनांक 21.12.2018 से 19.12.2021 तक मात्र Domestic, Drinking and/or Greenbelt Purpose हेतु वैध है।

उद्योग के पक्ष में पूर्व में केन्द्रीय भूजल प्राधिकरण द्वारा प्रदान अनापत्ति 330 घन मी0/दिन हेतु प्रदान की गई थी जिसकी वैधता दिनांक 20.12.2018 तक थी। केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं केन्द्रीय भूजल प्राधिकरण की संयुक्त समिति द्वारा भूजल उल्लंघन मद में आंकलित पर्यावरणीय क्षतिपूर्ति रु 1,19,80,740/- के अन्तर्गत समयावधि 20.12.2018 से 16.10.2019 के मध्य बिना अनुमति के 330 घन मी0/दिन की दर से भूजल दोहन किया जाना सम्मिलित है।

केन्द्रीय भूजल प्राधिकरण द्वारा 155 घन मी0/दिन भूजल दोहन हेतु निर्गत अनापत्ति प्रमाण पत्र दिनांक 21.12.2018 से 19.12.2021 तक वैध होने के दृष्टिगत संयुक्त समिति द्वारा आंकलित पर्यावरणीय क्षतिपूर्ति 330 घन मी0/दिन के स्थान पर 175 घन मी0/दिन के आधार पर पूर्वानुसार समयावधि 20.12.2018 से 30.05.2020 तक अर्थात् कुल दिवस 480 दिन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है-

$EC_{Gw} = \text{Water consumption per day} \times \text{EC rate for illegal extraction of ground water (ECR}_{Gw}) \times \text{No. of days} \times \text{Deterrent Factor}$

(A) Year : 2018-19

$$EC_{Gw} = 175 \text{ (m}^3/\text{day)} \times 120 \text{ (Rs/m}^3) \times 480 * \text{ (days)} \times 1 \\ = \text{Rs. 1,00,80,000/-}$$

(B) Year : 2017-18

$$EC_{Gw} = 2.30 \text{ (m}^3/\text{day)} \times 120 \text{ (Rs/m}^3) \times 365 * \text{ (days)} \times 1 \\ = \text{Rs. 1,00,740/-}$$

EC (A+B) = Rs. 1,01,80,740/- (Rs. One Crore One Lakh Eighty Thousand Seven Hundred Forty only)

.....कृ०पृ०उ०

टी. सी. - 12 वी. विभूति खण्ड गोमतीनगर, लखनऊ-226010
दूरभाष-2720831, 2720828, 2720691, 2720681
फैक्स 0522-2720784 Fax: 0522 - 2720764 ई-मेल- info@uppcb.com
वेबसाइट: www.uppcb.com

T.C. 12 - V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone:2720831,2720828,2720691,2720681
Email: info@uppcb.com
Web Site: www.uppcb.com

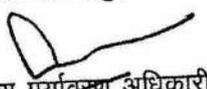
उद्योग मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0, 18 कि0मी0 दिल्ली मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा द्वारा बोर्ड के पत्र सं0-एच46981/सी-7/जल-58/का0ब0नो0/2020 दिनांक 29.01.2020 द्वारा जारी नोटिस में दिये गये निर्देशों तथा केन्द्रीय भूजल प्राधिकरण के पत्र दिनांक 23.04.2020 द्वारा मात्र Domestic, Drinking and/or Greenbelt Purpose हेतु निर्गत अनापत्ति के दृष्टिगत औद्योगिक प्रक्रियां हेतु बिना अनुमति के भूगर्भीय जल का प्रयोग किये जाने के दृष्टिगत सक्षम अधिकारियों के अनुमोदनोपरान्त औद्योगिकभूगर्भीय जल दोहन हेतु संशोधित पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार निर्देश जारी किये जाते हैं-

यह कि उद्योग मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0, 18 कि0मी0 दिल्ली मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा के पक्ष में केन्द्रीय भूजल प्राधिकरण के पत्र दिनांक 23.04.2020 द्वारा 155 घन मी0/दिन भूजल दोहन हेतु निर्गत अनापत्ति प्रमाण पत्र जो दिनांक 21.12.2018 से 19.12.2021 तक मात्र Domestic, Drinking and/or Greenbelt Purpose हेतु वैध होने के दृष्टिगत उद्योग मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0, 18 कि0मी0 दिल्ली मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा पर दिनांक 20.12.2018 से 30.05.2020 तक Rs. 1,01,80,740/- (Rs. One Crore One Lakh Eighty Thousand Seven Hundred Forty only) की संशोधित पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूतिखण्ड, गोमतीनगर, लखनऊ स्थित बैंक के खाता सं0-701502010002104 आई0एफ0एस0 कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें।" भवदीय,

(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी
(वृत्त-7)

पृष्ठांकन संख्या एवं दिनांक उपरोक्तानुसार।
प्रतिलिपि: निम्नलिखित को सूचनार्थ प्रेषित।

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, नई दिल्ली।
2. जिलाधिकारी, अमरोहा।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर को आवश्यक कार्यवाही हेतु।


मुख्य पर्यावरण अधिकारी
(वृत्त-7)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या 449746 / सी-7/जल-58/20 दिनांक 10/6/2020

पंजीकृत

सेवा में,

मै0 सी0एल0 गुप्ता एक्सपोर्ट्स लि0,
18 कि0मी0 दिल्ली-मुरादाबाद हाइवे,
एन0एच0 24, ग्राम जिवई, अमरोहा

पत्रांक 328
दिनांक 30/06/2020
आयता सं. 9/अमरोहा

यह कि यह कि मै0 सी0एल0 गुप्ता एक्सपोर्ट्स लि0, 18 कि0मी0 दिल्ली-मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा जो कि इलेक्ट्रोप्लेटिंग प्रक्रिया द्वारा फिनिश आर्टवेयर का उत्पादन कार्य करते हुए उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 47 के अन्तर्गत एक कम्पनी है।

यह कि बोर्ड के पत्र सं0-एच46981/सी-7/जल-58/नोटिस/2020 दिनांक 29.01.2020 का सन्दर्भ ग्रहण करें जिसके द्वारा अवैध भूजल दोहन किये जाने के दृष्टिगत रु 1,19,80,740/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु नोटिस जारी किया गया।

यह कि उद्योग द्वारा उपरोक्त नोटिस दिनांक 29.01.2020 के कम में प्रेषित केन्द्रीय भूजल प्राधिकरण से निर्गत अनापत्ति प्रमाण पत्र दिनांक 23.04.2020 में 155 घन मी0/दिन भूजल दोहन हेतु निर्गत अनापत्ति प्रमाण पत्र जो दिनांक 21.12.2018 से 19.12.2021 तक मात्र Domestic, Drinking and/or Greenbelt Purpose हेतु वैध है।

यह कि उद्योग के पक्ष में पूर्व में केन्द्रीय भूजल प्राधिकरण द्वारा प्रदान अनापत्ति 330 घन मी0/दिन हेतु प्रदान की गई थी जिसकी वैधता दिनांक 20.12.2018 तक थी। केन्द्रीय प्रदूषण नियंत्रण बोर्ड उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं केन्द्रीय भूजल प्राधिकरण की संयुक्त समिति द्वारा भूजल उल्लंघन मद में आंकलित पर्यावरणीय क्षतिपूर्ति रु 1,19,80,740/- के अन्तर्गत समयावधि 20.12.2018 से 16.10.2019 के मध्य बिना अनुमति के 330 घन मी0 /दिन की दर से भूजल दोहन किया जाना सम्मिलित है।

यह कि उद्योग मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0, 18 कि0मी0 दिल्ली मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा के पक्ष में केन्द्रीय भूजल प्राधिकरण के पत्र दिनांक 23.04.2020 द्वारा 155 घन मी0/दिन भूजल दोहन हेतु निर्गत अनापत्ति प्रमाण पत्र जो दिनांक 21.12.2018 से 19.12.2021 तक मात्र Domestic, Drinking and/or Greenbelt Purpose हेतु वैध होने के दृष्टिगत बोर्ड के पत्र सं0- एच49689/सी-7/जल-58/2020 दिनांक 08.06.2020 द्वारा उद्योग पर Rs. 1,01,80,740/- (Rs. One Crore One Lakh Eighty Thousand Seven Hundred Forty only) की संशोधित पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई है।

केन्द्रीय भूजल प्राधिकरण के पत्र दिनांक 23.04.2020 द्वारा मात्र Domestic, Drinking and/or Greenbelt Purpose हेतु निर्गत अनापत्ति एवं औद्योगिक प्रक्रिया हेतु भूगर्भीय जल का प्रयोग बिना अनुमति प्राप्त किये हुए किये जाने के दृष्टिगत औद्योगिक प्रक्रिया संचालन को बन्द किये जाने हेतु उद्योग मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0, 18 कि0मी0 दिल्ली मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा के विरुद्ध सख्त अधिकारी के अनुमोदनोपरान्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत बन्दी आदेश जारी किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किये जाते हैं-

"यह कि उद्योग मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0, 18 कि0मी0 दिल्ली मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा द्वारा औद्योगिक प्रक्रिया के लिए भूगर्भीय जल के दोहन हेतु केन्द्रीय भूजल प्राधिकरण से अनुमति 15 दिन के अन्दर प्राप्त की जाए अथवा उद्योग मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0, 18 कि0मी0 दिल्ली मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा द्वारा औद्योगिक प्रक्रिया के लिए जल की आपूर्ति हेतु अन्य वैकल्पिक व्यवस्था के सम्बन्ध में केन्द्रीय भूजल प्राधिकरण से अनुमति 15 दिन के अन्दर प्राप्त की जाए।"

वृ0पू030

आपको निर्देशित किया जाता है कि उपरोक्त निर्देशों के सम्बन्ध में अनुपालन की स्थिति सहित अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड में प्रस्तुत किया जाए, निर्धारित समयावधि में उत्तर प्राप्त न होने अथवा सन्तोषजनक उत्तर प्राप्त न होने की दशा में कारण बताओ नोटिस की पुष्टि करते हुए उद्योग के विरुद्ध औद्योगिक प्रक्रिया बन्द किये जाने हेतु निर्देश जारी कर दिये जायेंगे जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

(अमित चन्दा)

मुख्य पर्यावरण अधिकारी
(वृत्त-7)

पृष्ठांकन संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि: निम्नलिखित को सूचनार्थ प्रेषित।

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, नई दिल्ली।
2. सदस्य सचिव, केन्द्रीय भूजल प्राधिकरण (सी0जी0डब्ल्यू0ए0), नई दिल्ली को सूचनार्थ।
3. जिलाधिकारी, अमरोहा।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गिजनौर को इस निर्देश के साथ कि उक्त निर्देशों के क्रम में उद्योग का निरीक्षण करते हुए ससमय निरीक्षण आख्या स्पष्ट संस्तुति सहित बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी
(वृत्त-7)



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

Annexure-VII

3

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s C.L. Gupta Exports Ltd.		
Project Address:	18 Km Stone Before Moradabad Delhi High Way, Jiwai, Joya, Amroha, Uttar Pradesh		
Village:	Jiwai	Block:	Joya
District:	Amroha	State:	Uttar Pradesh
Pin Code:	244221		
Communication Address:	18 Km Stone Before Moradabad Delhi High Way, Jiwai, Joya, Amroha, Uttar Pradesh - 244221		
Address of CGWB Regional Office :	Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B Sitapur Road Yojna, Ram Bank Chauraha, Lucknow, Uttar Pradesh - 226021		

1. NOC No.:	CGWA/NOC/IND/REN/1/2020/5657									
2. Application No.:	21-4/1237/UP/IND/2016	3. Category:	Industry							
4. Project Status:	Existing Project	5. NOC Type:	1st Renewal							
6. Valid from:	21/12/2018	7. Valid up to:	19/12/2021							
8. Ground Water Abstraction Permitted:										
	Fresh Water		Saline Water							
	Dewatering		Total							
	m ³ /day	m ³ /year	m ³ /day							
	m ³ /day	m ³ /year	m ³ /day							
	m ³ /day	m ³ /year	m ³ /day							
	155.00	46500.00	155.00							
			46500.00							
9. Details of ground water abstraction /Dewatering structures										
	Total Existing No.:3					Total Proposed No.:0				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	3	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. Quantum of ground water recharge/harvesting(m ³ /year):	106000.00									
11. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers		Monitoring Mechanism							
			Manual	DWLR**	DWLR With Telemetry					
**DWLR - Digital Water Level Recorder	1		0	1	0					

(Compliance Conditions given overleaf)

**NOC VALID ONLY FOR
DOMESTIC, DRINKING AND/OR
GREENBELT PURPOSES**

सदस्य (केन्द्रीय भूमि जल प्राधिकरण)
Member (CGWA)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

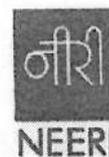
Validity of this NOC shall be subject to compliance of the following mandatory conditions:

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
4. In case the ground water abstraction is more than 10 m³/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m³/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m³/day, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m³/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
6. Ground water augmentation/harvesting measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
7. Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge/water harvesting structures at its own cost.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises falling which the firm shall be responsible for any consequences arising thereupon.
9. In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
10. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
13. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
14. The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
15. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
16. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
17. The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
18. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
19. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment(Protection)Act, 1986.
20. **In case of any violation of NOC conditions or illegal extraction of Ground water the firm shall be liable to pay "Environmental Compensation"/ "Penalty", if any under Sec 15 of EPA 1986 as and when decided by statutory authorities.**

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



CSIR-NEERI Zonal Centre, Delhi
 CSIR-R&D Centre, A-93/94, Phase-I, Naraina Industrial Area,
 New Delhi - 110028
 Phone: 011-45609107; Telefax: 011-45609106
 Head Office : CSIR-NEERI, Nehru Marg, Nagpur - 440020 (Maharashtra)



July 11, 2020

Revised Proposal

Feasibility Study for Use of ETP/STP Treated Water as Process Water at M/s CL Gupta Exports Ltd. Amroha, U.P.

1. Introduction

M/s C.L. Gupta Exports Ltd. is a mainly engaged in the production of handicrafts of metal, wood, glass and marble. The plant is situated at the village Jivai, Amroha, 18th km stone of Delhi-Moradabad road (NH-24). The Plant has been constructed over a plot area of 40 acres and is working since April 1, 2001. The Plant has direct accessibility by road, and the nearest railway station is Moradabad, which is approx. 17 km.

The Unit is situated in the rural area and there are very few other manufacturing units of similar or different end products. The villages within 2 km are Amheda, Karanpur, Jivai and Chaudharpur, with a total population of about 26,000.

Total manpower is around 6500 employees (including management, technical, non-technical workers, and other staff) are involved with the Plant. The Plant operates on 24 hourly basis, wherein about 5000 employees work during daytime/ General shift.

As per the Conditions of Consent issued by the UPPCB, the approved monthly production capacity of metal art-ware is 30 tons, glass art-ware – 150 tons and wood art-ware – 15 tons. The overall monthly production is around 200 tons of metal art-ware, 250 tons of glass art-ware, 150 tons of wood art-ware and 45 tons of marble.

To meet the water requirement for industrial as well domestic purpose, the Unit has been using ground water, which is being drawn through two bore-wells.

M/s CLG Exports had applied for renewal of Air and Water consents to the UPPCB, but UPPCB has kept the water consent renewal pending for want of permission from CGWA to withdraw ground water for industrial purpose. CGWA has stopped issuing/renewing NOC in over-exploited, Critical and Semi-critical area. As the industry is observed to be located in the Over-exploited area, CGWA denied renewing NOC for water withdrawal for industrial purpose.



CSIR-NEERI Zonal Centre, Delhi

CSIR-R&D Centre, A-93/94, Phase-I, Naraina Industrial Area,
New Delhi - 110028

Phone: 011-45609107; Telefax: 011-45609106

Head Office : CSIR-NEERI, Nehru Marg, Nagpur - 440020 (Maharashtra)



Under the circumstances, M/s. CLG Exports proposed UPPCB to utilize domestic wastewater after proper treatment for the industrial purpose. In response, UPPCB suggested that the Industry is required to submit a feasibility report from a reputed institution regarding use of domestic treated effluent in the process.

With this background, M/s CLG Exports approached Director, CSIR-NEERI, Nagpur to undertake the required study. The matter is referred to the Delhi Zonal Centre of CSIR-NEERI. Subsequently relevant information/details/documents were sought from the industry. After reviewing the documents and discussions with the GM (HR/ Admn) of M/s CLG Exports. Ltd., a proposal with the following objective and scope of work is proposed to address the requirement.

2. Objective of Study

The main objective of the study shall be to assess the suitability of use of treated domestic wastewater and also treated industrial effluent as the process water in the industry.

3. Scope of Work

The study shall include the following aspects:

1. Study of various processes used in manufacture of different products of metal, glass, wood and marble
2. Assessment of water requirement in different processes and quantification of wastewater generation with quality characteristics from different process units/ streams (complete water balance for the entire premises)
3. Assessment of water requirement for domestic purpose and generation of sewage from the plant premises
4. Review of present practices of treatment of process water in ETP and sewage in STP and utilization of treated water from ETP/STP
5. Overall Performance evaluation of ETP and STP to check suitability of treated water for industrial purpose and /or other uses (horticulture, irrigation, water body discharge)
6. Suggestions for improvement in water augmentation / water quality to ensure water availability/ sustainability
7. Any other relevant aspect....



CSIR-NEERI Zonal Centre, Delhi

CSIR-R&D Centre, A-93/94, Phase-I, Naraina Industrial Area,
New Delhi - 110028

Phone: 011-45609107; Telefax: 011-45609106

Head Office : CSIR-NEERI, Nehru Marg, Nagpur – 440020 (Maharashtra)



4. Deliverables with Tentative Timeframe

- Final report (covering above scope of work): 2 months

Total project duration (post study discussions/review/inputs, if any): 1 year

5. Project Fee: to be worked out based on agreed scope of work (Rs. XX Lakhs + 18% GST)

6. Payment Terms:

- 1st Installment - 80% with the Work order to initiate the study
- 2nd Installment - 20% after discussions/approval by UPPCB/CPCB.

Any issues raised by UPPCB/CPCB will be clarified/discussed with them to their satisfaction technically.

Date of Start of Work shall be the date of receipt of work order with 1st installment.

7. Inputs Required

- Relevant data/documents/maps/plot plan/process diagrams/ details of ETP/STP etc. relating to the industry / premises
- Arrangement for logistics during the field studies for the visiting teams.

---XXX---



C.L. Gupta Exports Ltd.

18 km Before Moradabad, Delhi Highway,
Vill. Jival, Amroha-244221, India
Cin:- U74999 DL2004 PLC 125090

Tel: +91-591-2477000
Fax: +91-591-2477300
e-mail: mail@clgupta.com

~~Director, D/O, Ganga~~

The CEO-7
UPPCB, Lucknow.

Sub: Feasibility of using recycled and treated drinking water ^{withdrawal} for, since the permission for water for industrial purpose is not renewed as yet, we were using dry processes and now propose to use treated recycled waste water after drinking, in the processes of finishing our items. As advised, a feasibility report on this aspect is being prepared by CSIR-NEERI. The same is expected by 31.8.20. Their proposal is approved and attached. Necessary details and preliminary study has been done by them during a physical visit/inspection by their team to our plant on 28.7.20.

Our plant is already equipped with necessary instruments to check various controlling parameters, the former being calibrated to get full proof results/controls. This is for your kind update please. Thanks and Regards.

(A.K. John)
GM (HR/Adm)
end. ag

cc. R.D. Bijnore for kind information please
(A.K. John)

30-6-2020



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure 6

संदर्भ संख्या- 449690/सी-7/जल-58/2020 दिनांक 08-6-20

पंजीकृत

सेवा में,

मै0 सी0एल0 गुप्ता एक्सपोर्ट्स लि0,
18 कि0मी0 दिल्ली-मुरादाबाद हाइवे,
एन0एच0 24, ग्राम जिवई, अमरोहा

पत्रांक 349

दिनांक 30.06.2020

प्रावली सं0 9/अमरोहा

विषय- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत बोर्ड के पत्र दिनांक 29.01.2020 द्वारा जारी कारण बताओ नोटिस की पुष्टि हेतु निर्देश जारी किये जाने तथा उद्योग के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड के पत्र सं0-एच46982/सी-7/जल-58/का0ब0नो0/2020 दिनांक 29.01.2020 का सन्दर्भ ग्रहण करें जिसके द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत उद्योग के विरुद्ध बन्दी आदेश जारी किये जाने एवं नियमों के उल्लंघन के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया गया।

उद्योग का नवीनतम निरीक्षण क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर के अधिकारियों द्वारा दिनांक 15.02.2020 को किया गया। क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर द्वारा प्रेषित आख्या एवं उद्योग द्वारा प्रस्तुत अनुपालन आख्या सम्बन्धी अभिलेखों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त बोर्ड के पत्र -एच46982/सी-7/जल-58/का0ब0नो0/2020 दिनांक 29.01.2020 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत जारी कारण बताओ नोटिस को बन्दी आदेश जारी किये जाने सम्बन्धी बिन्दु निक्षेपित करते हुए एवं पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने सम्बन्धी बिन्दु की पुष्टि निम्न निर्देशों के साथ की जाती है-

1. यह कि उद्योग मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0, 18 कि0मी0 दिल्ली मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित के प्राविधानों का अक्षरशः अनुपालन तथा उद्योग के संचालन हेतु शून्य उत्प्रवाह निस्तारण के निर्देशों का अनुपालन कड़ाई से किया जाना सुनिश्चित किया जाए।
2. यह कि उद्योग मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0, 18 कि0मी0 दिल्ली मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित के प्राविधानों के अन्तर्गत राज्य बोर्ड से संचालन हेतु सहमति प्राप्त की जाए।
3. यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, केन्द्रीय भूजल प्राधिकरण की संयुक्त समिति द्वारा मा0 अधिकरण में प्रस्तुत निरीक्षण दिनांक 16.10.2019 की आख्या में उद्योग द्वारा पूर्व में उत्प्रवाह निस्तारण मानकों के अनुरूप नहीं किये जाने/समुचित उत्प्रवाह शुद्धिकरण संयंत्र नहीं होने/शून्य उत्प्रवाह निस्तारण नहीं किये जाने के दृष्टिगत सहमति शर्तों के उल्लंघन से उत्पन्न डिफाल्ट के दृष्टिगत संयुक्त समिति द्वारा आंकलित पर्यावरणीय क्षतिपूर्ति रू 1,08,60,000/- (रूपये एक करोड़ आठ लाख साठ लाख मात्र) उद्योग मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0, 18 कि0मी0 दिल्ली

.....कृ0पृ0उ0

ARE,
30/6/20
Noted
08/7/2020

(2)

मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा पर अधिरोपित की जाती तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूतिखण्ड, गोमतीनगर, लखनऊ स्थित बैंक के खाता सं0-701502010002104 आई0एफ0एस0 कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें।

(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी
(वृत्त-7)

पृष्ठांकन संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि: निम्नलिखित को सूचनार्थ प्रेषित।

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, नई दिल्ली।
2. जिलाधिकारी, अमरोहा।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर को आवश्यक कार्यवाही हेतु।


मुख्य पर्यावरण अधिकारी
(वृत्त-7)



REGIONAL OFFICE
Uttar Pradesh Pollution Control Board
MORADABAD-244 001

Analysis Report of Effluent Sample

Name of Industry : M/S. P. L. Gupta Exports Ltd (Ward Nagar D)
Jiwai, NH-24, Chaudharpur Road, Amroha.
Sample Collected by : Sr. J. P. Maniya P.O. Sr. A. K. Sharma A.F.E.
Chhaya Verma J.P.F. Divya Aggarwal J.P.F.
Date of Sampling : 30-05-20
Date of Analysis Completion : 06-06-20
Sampling Point : Outlet of E.T.P.
Sample Code : GLE/20/Amr-5
Parameters Analysed :

pH, BOD, COD, TSS, TDS, TS

Analytical Results	Standard for Trade Effluent Discharged	
	In stream	on land
Parameters :		
1. Colour : Turbid	Absent	
2. Odour : Slightly Odour		
3. Temperature (°C) : 7.5	40°C Max	
4. pH : 7.5	5.5-9.0	5.5-9.0
5. Total-Suspended Solids : 52.0	30/50/75/100	
6. Total-Dissolved solids : 880.0	2000.00	
7. Total Solids : /		
8. B.O.D. (3 days at 27°C) : 28.0	30.00	100.00
9. C.O.D. : 212.0	225.00/250.00	
10. Oil and Grease : /	10.00	20.00
11. Chromium (Hexavalent) as Cr ⁶⁺ : /	0.10	1.00
12. Nickel as Ni : /	3.00	3.00
13. Fluoride as F : /	2.00	
14. Sulphate as SO ₄ : /	2.00	
15. Phosphate as PO ₄ : /	5.00	
16. Ammonical Nitrogen as NH ₃ : /	50.00	
17. Free Ammonia as N : /	5.00	
18. Cyanide as CN : /	0.20	

Note : All the values in mg./l except pH or stated otherwise.

Scientific Asstt. *Asstt. Scientific Officer*
08-06-2020

Asstt. Scientific Officer

Regional Officer



REGIONAL OFFICE
Uttar Pradesh Pollution Control Board
 MORADABAD-244 001

Analysis Report of Effluent Sample

Name of Industry : M/s. S. L. Gupta Exports Ltd. (Class. Div.)
 Jiwai, NH-24, Chaudharpur Road, Amzaha
 Sample Collected by : Sh. J. P. Murya P.O. Sh. A. K. Sharma AFE
 Chhaya Varma JRF, Divya Aggarwal JRF
 Date of Sampling : 30-5-20
 Date of Analysis Completion : 06-06-20
 Sampling Point : E.T.P. Outlet
 Sample Code : C/1/20/Amz-3
 Parameters Analysed : —
 pH, BOD, COD, TSS, TDS, TS

Parameters :	Analytical Results	Standard for Trade Effluent Discharged	
		In stream	on land
1. Colour	Turbid	Absent	
2. Odour	Slightly Odour.		
3. Temperature (°C)		40°C Max	
4. pH	7.5	5.5-9.0	5.5-9.0
5. Total-Suspended Solids	72.0	30/50/75/100	
6. Total-Dissolved solids	1350.0	2000.00	
7. Total Solids			
8. B.O.D. (3 days at 27°C)	24.0	30.00	100.00
9. C.O.D.	208.0	225.00/250.00	
10. Oil and Grease	4.8	10.00	20.00
11. Chromium (Hexavalent) as Cr ⁶⁺	—	0.10	1.00
12. Nickel as Ni	1.70	3.00	3.00
13. Fluoride as F, Copper as Cu	0.71	2.00	
14. Sulphate as SO ₄ , Zinc as Zn	3.80	2.00	
15. Phosphate as PO ₄		5.00	
16. Ammonical Nitrogen as NH ₃		50.00	
17. Free Ammonia as N		5.00	
18. Cyanide as CN		0.20	

Note : All the values in mg./l except pH or stated otherwise.

AOK
JRF

Scientific Asstt. *Anil K. 06-06-2020*

Asstt. Scientific Officer

A
Regional Officer



REGIONAL OFFICE
Uttar Pradesh Pollution Control Board
MORADABAD-244 001

Analysis Report of Effluent Sample

Name of Industry : M/s. G. L. Gupta Exports Ltd. (Glass Div.)
Jiwai, N.H. 24, Chaudharpur Road, Amroha
Sample Collected by : S. J. P. Mainwa P.O., S. A. K. Sharma AEE
Chhapra, JRF, Divya Agarwal JRF
Date of Sampling : 30-05-20
Date of Analysis Completion : 06-06-20
Sampling Point : S.T.P. Outlet
Sample Code : C.E./D.A./Amx-4
Parameters Analysed : —

pH, BOD, COD, TSS, TDS, TS

Analytical Results	Standard for Trade Effluent Discharged	
	In stream	on land
Parameters :		
1. Colour : Turbid	Absent	
2. Odour : Slightly Odour		
3. Temperature (°C) : —	40°C Max	
4. pH : 7.4	5.5-9.0	5.5-9.0
5. Total-Suspended Solids : 76.0	30/50/75/100	
6. Total-Dissolved solids (etc) : 1410.0	2000.00	
7. Total Solids : —		
8. B.O.D. (3 days at 27°C) : 26.0	30.00	100.00
9. C.O.D. : 216.0	225.00/250.00	
10. Oil and Grease : 2.4	10.00	20.00
11. Chromium (Hexavalent) as Cr ⁶⁺ : /	0.10	1.00
12. Nickel as Ni : /	3.00	3.00
13. Fluoride as F : /	2.00	
14. Sulphate as SO ₄ : /	2.00	
15. Phosphate as PO ₄ : /	5.00	
16. Ammonical Nitrogen as NH ₃ : /	50.00	
17. Free Ammonia as N : /	5.00	
18. Cyanide as CN : /	0.20	

Note : All the values in mg./l except pH or stated otherwise.

AK
JRF
Scientific Asstt. *06/06/2020*

Asstt. Scientific Officer

A
Regional Officer



REGIONAL OFFICE
Uttar Pradesh Pollution Control Board
MORADABAD-244 001

Analysis Report of Effluent Sample

Name of Industry : *M/S. C.L. Gupta Exports Ltd. (Metal Div.)*
Jinkai, NH-24, Chaudharpur Road, Azamgarh

Sample Collected by : *En. J.P. Maurya I.O., En. A.K. Sharma AEE*
Chhaya Varma JRF, Divya Aggarwal JRF

Date of Sampling : *30-05-20*

Date of Analysis Completion : *05-06-20*

Sampling Point : *E.T.P. Outlet*

Sample Code : *CLC/24/AZM-1*

Parameters Analysed : *—*

pH, BOD, COD, TSS, TDS, TS

Parameters :	Analytical Results	Standard for	
		Trade Effluent	Discharged
		In stream	on land
1. Colour	<i>yellowish</i>	Absent	
2. Odour	<i>Odourless</i>		
3. Temperature (°C)	<i>—</i>	40°C Max	
4. pH	<i>7.3</i>	5.5-9.0	5.5-9.0
5. Total-Suspended Solids	<i>64.0</i>	30/50/75/100	
6. Total-Dissolved solids	<i>1040.0</i>	2000.00	
7. Total Solids	<i>—</i>		
8. B.O.D. (3 days at 27°C)	<i>8.0</i>	30.00	100.00
9. C.O.D.	<i>108.0</i>	225.00/250.00	
10. Oil and Grease	<i>—</i>	10.00	20.00
11. Chromium (Hexavalent) as Cr ⁶⁺	<i>—</i>	0.10	1.00
12. Nickel as Ni	<i>2.24</i>	3.00	3.00
13. Fluoride as F <i>Copper as Cu</i>	<i>1.14</i>	<i>3.00</i>	
14. Sulphate as SO ₄ <i>Zinc as Zn</i>	<i>1.52</i>	<i>3.00</i>	
15. Phosphate as PO ₄	<i>—</i>	5.00	
16. Ammonical Nitrogen as NH ₃	<i>—</i>	50.00	
17. Free Ammonia as N	<i>—</i>	5.00	
18. Cyanide as CN	<i>—</i>	0.20	

Note : All the values in mg./l except pH or stated otherwise.

AK
JRF

Scientific Asstt.

Asstt. S.O.
05-06-2020

Asstt. Scientific Officer

A

Regional Officer



REGIONAL OFFICE
Uttar Pradesh Pollution Control Board
MORADABAD-244 001

Analysis Report of Effluent Sample

Name of Industry : M/s. C. I. Gupta Exports Ltd., (Metal Dir.)
Jiwai, N.H. 24, Chauchhara, near Road Amzaha
Sample Collected by : Sri J. P. Manjya P.O. Sri A. K. Sharma AEE
Chhaya Verma JRF, Divya Agrawal JRF
Date of Sampling : 30-05-20
Date of Analysis Completion : 06-06-20
Sampling Point : S.T.P. Outlet
Sample Code : C.I.S/24/Amz-20
Parameters Analysed :

pH, BOD, COD, TSS, TDS, TS

Analytical Results	Standard for Trade Effluent Discharged	
	In stream	on land
Parameters :		
1. Colour : yellowish	Absent	
2. Odour : Odourless		
3. Temperature (°C) : —	40°C Max	
4. pH : 7.7	5.5-9.0	5.5-9.0
5. Total-Suspended Solids : 80.0	30/50/75/100	
6. Total-Dissolved solids : 1240.0	2000.00	
7. Total Solids : —		
8. B.O.D. (3 days at 27°C) : 25.0	30.00	100.00
9. C.O.D. : 222.0	225.00/250.00	
10. Oil and Grease : /	10.00	20.00
11. Chromium (Hexavalent) as Cr ⁶⁺ : /	0.10	1.00
12. Nickel as Ni : /	3.00	3.00
13. Fluoride as F : /	2.00	
14. Sulphate as SO ₄ : /	2.00	
15. Phosphate as PO ₄ : /	5.00	
16. Ammonical Nitrogen as NH ₃ : /	50.00	
17. Free Ammonia as N : /	5.00	
18. Cyanide as CN : /	0.20	

Note : All the values in mg./l except pH or stated otherwise.

ABK
ORF

Scientific Asstt.

Anil K
08-06-2020

Asstt. Scientific Officer

A

Regional Officer



REGIONAL OFFICE
Uttar Pradesh Pollution Control Board
MORADABAD-244 001

Analysis Report of Effluent Sample

Name of Industry : M/s. C.L. Gupta Exports Ltd.
Jiwai, N.H.-24, Chaukharpur Road, Amarakh
Sample Collected by : Mr. T.P. Marwaha P.O. Mr. A.K. Sharma A.E.
Chhaya Varma JRF, Divya Agarwal JRF
Date of Sampling : 30.05.20
Date of Analysis Completion : 06.06.20
Sampling Point : Outlet of Colony S.T.P.
Sample Code : C.L.G./20/Ann-6
Parameters Analysed : —

pH, BOD, COD, TSS, TDS, TS

Analytical Results	Standard for	
	Trade Effluent In stream	Discharged on land
Parameters :		
1. Colour : Turbid	Absent	
2. Odour : Odourless		
3. Temperature (°C) : —	40°C Max	
4. pH : 7.4	5.5-9.0	5.5-9.0
5. Total-Suspended Solids : 76.0	30/50/75/100	
6. Total-Dissolved solids : 1080.0	2000.00	
7. Total Solids : —		
8. B.O.D. (3 days at 27°C) : 27.0	30.00	100.00
9. C.O.D. : 232.0	225.00/250.00	
10. Oil and Grease : 3.2	10.00	20.00
11. Chromium (Hexavalent) as Cr ⁶⁺ : —	0.10	1.00
12. Nickel as Ni : —	3.00	3.00
13. Fluoride as F : —	2.00	
14. Sulphate as SO ₄ : —	2.00	
15. Phosphate as PO ₄ : —	5.00	
16. Ammonical Nitrogen as NH ₃ : —	50.00	
17. Free Ammonia as N : —	5.00	
18. Cyanide as CN : —	0.20	

Note : All the values in mg./l except pH or stated otherwise.

Scientific Asstt. [Signature] 28-06-2020

Asstt. Scientific Officer

Regional Officer [Signature]

30-6-2020



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

17

संदर्भ संख्या- 44969 / सी-7/अक-58/20 दिनांक 9/6/2020

सेवा में,

मै0 सी0एल0 गुप्ता एक्सपोर्ट्स लि0,
18 कि0मी0 दिल्ली-मुरादाबाद हाइवे,
एन0एच0 24, ग्राम जिवई, अमरोहा

पत्रांक 337
दिनांक 30/06/2020
पत्रायती सं0. 9/अमरोहा

यह कि मै0 सी0एल0 गुप्ता एक्सपोर्ट्स लि0, 18 कि0मी0 दिल्ली-मुरादाबाद हाइवे, एन0एच0 24, ग्राम जिवई, अमरोहा जो कि इलेक्ट्रोप्लेटिंग प्रक्रिया द्वारा फिनिश आर्टवेयर का उत्पादन कार्य करते हुए उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 47 के अन्तर्गत एक कम्पनी है।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली, में विचाराधीन ओ0ए0 सं0-220/2019 आदिल अंसारी बनाम मै0 सी0एल0 गुप्ता एक्सपोर्ट प्रा0 लि0 एण्ड अदर्स में पारित आदेश दिनांक 04.12.2019 में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, केन्द्रीय भूजल प्राधिकरण द्वारा किये गये संयुक्त निरीक्षण दिनांक 16.10.2019 में पाये गये तथ्यों को संज्ञान में लेते हुए निम्न आदेश पारित किये गये-

"Learned Counsel for the unit states that Central Ground Water Authority (CGWA) had given a letter that the unit was compliant. We fail to understand how such a letter can be given and be of any help when the area is in 'over-exploited' category where ground water cannot be allowed to be extracted for commercial purposes as is being done and no such permission can be given in view of order of this Tribunal dated 10.10.2019 in Original Application No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors. as follows:

"6. Since the OCS areas have been found to be seriously affected by overdrawal of ground water, regulation of such drawal for commercial purposes cannot be dispensed with for any industry even in industrial area. Availability of water for drinking is a first priority. The 'Precautionary' principle, 'Sustainable Development' principle and the Intergenerational equity are part of life and in absence of replenishment of ground water, unregulated drawl thereof cannot be held to be right of any commercial entity. Shortage of availability of water for commercial purposes cannot be remedied by drawal of groundwater in over exploited, critically exploited and semi-critical exploited (OCS) areas. Water is certainly a scarce resource and the industry has to put up with such scarcity. It is for the industry and the concerned authorities to find out alternative ways and means for sustenance of the industries instead of permitting indiscriminate drawal of groundwater in such areas till situation improves. Alternative means may be shifting to areas where water is not scarce or to processes where water is not required. As already noted, groundwater is depleting in such areas and measures are required to check such depletion. If industries continue to draw ground water without NOC from CGWA as per current guidelines and orders of this Tribunal in OCS areas, the industries will have to face legal consequence of such illegal action."

In view of the above, let further follow up action be taken by the statutory regulators-CPCB, State PCB, CGWA and District Magistrate in accordance with the due process of law. Compliance report may be filed on or before 31.01.2020 by e-mail at judicial-ngt@gov.in.

A copy of this order be sent to CPCB, SPCB, CGWA and District Magistrate, Amroha for compliance.

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टी. सी. - 12 वी, विभूति खण्ड गोमतीनगर, लखनऊ-226010
दूरभाष-272831, 2720623, 2720691, 2720691
फैक्स 0522-2720764 Fax: 0522 - 2720764 ई-मेल- info@uppcb.com
वेबसाइट: www.uppcb.com

T.C. 12 - V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone:2720851,2720828,2720691,2720631
Email: info@uppcb.com
Web Site: www.uppcb.com

यह कि मा० अधिकरण द्वारा गठित संयुक्त समिति के निरीक्षण दिनांक 16.10.2019 में पाये गये तथ्यों के आधार पर बोर्ड के पत्र सं०-एच46983/सी-7/जल-58 /का०ब०नो०/2020 दिनांक 29.01.2020 द्वारा उद्योग के विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 अन्तर्गत निम्नानुसार कारण बताओ नोटिस जारी किया गया-

- यह कि क्यों न उद्योग मै० सी०एल० गुप्ता एक्सपोर्ट प्रा० लि०, अमरोहा के विरुद्ध बन्दी आदेश जारी कर दिया जाये।
- यह कि क्यों न उद्योग मै० सी०एल० गुप्ता एक्सपोर्ट प्रा० लि०, अमरोहा के विरुद्ध परिसंकटमय अपशिष्ट नियम, 2016 के उल्लंघन के दृष्टिगत रु 21,30,417/-की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

यह कि उद्योग का नवीनतम निरीक्षण क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बिजनौर के अधिकारियों द्वारा दिनांक 15.02.2020 को किया गया जिसमें इकाई द्वारा संयुक्त समिति की संस्तुतियों का अनुपालन पाया गया।

यह कि उद्योग के पक्ष में बोर्ड के पत्र सं०- 8531/UPPCB/Bijnore(UPPCBRO) /HWM/JYOTIBA PHULE NAGAR/2019 दिनांक 16-07-2019 द्वारा परिसंकटमय एवं अन्य अपशिष्ट (प्रबन्धन एवं सीमापार संचालन) नियम, 2016 के अन्तर्गत प्राधिकार निर्गत किया गया है।

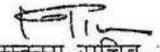
अतः उपरोक्त को दृष्टिगत रखते हुए बोर्ड के पत्र सं०-एच46983/सी-7/जल-58/ का०ब०नो०/2020 दिनांक 29.01.2020 द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत जारी कारण बताओ नोटिस को निम्न निर्देश के साथ निक्षेपित किया जाता है-

"यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, उ०प्र० प्रदूषण नियंत्रण बोर्ड, केन्द्रीय भूजल प्राधिकरण की संयुक्त समिति द्वारा मा० अधिकरण में ओ०ए० सं०-220/2019 आदिल अंसारी बनाम मै० सी०एल० गुप्ता एक्सपोर्ट प्रा० लि० एण्ड अदर्स में प्रस्तुत निरीक्षण आख्या में उद्योग द्वारा पूर्व में परिसंकटमय अपशिष्ट नियम, 2016 के प्राविधानों के उल्लंघन के दृष्टिगत आंकलित पर्यावरणीय क्षतिपूर्ति रु 21,30,417/- (रूपये इक्कीस लाख तीस हजार चार सौ सत्रह मात्र) को उद्योग मै० सी०एल० गुप्ता एक्सपोर्ट प्रा० लि०, 18 कि०मी० दिल्ली मुरादाबाद हाइवे, एन०एच० 24, ग्राम जिवई, अमरोहा पर अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूतिखण्ड, गोमतीनगर, लखनऊ स्थित बैंक के खाता सं०-701502010002104 आई०एफ०एस० कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें।"

(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपि :

- सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, नई दिल्ली को सूचनार्थ।
- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बिजनौर को इस निर्देश के साथ कि उपरोक्त निर्देशों का अनुपालन सुनिश्चित कराये जाने हेतु कार्यवाही करें।


सदस्य सचिव



BHARAT OIL & WASTE MANAGEMENT LTD.

(BOWML)

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

MEMBERSHIP CERTIFICATE

M/s. C.L.Gupta Exports Ltd.

18th km Before Moradabad, Delhi Highway Jivai, N. H - 24, J.P. Nagar, Amroha - 244221, Uttar Pradesh

is a registered member of our facility.

Plot 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur- Dehat, Uttar Pradesh

for safe, legal & scientific Disposal of Hazardous Waste.

BOWML/K/3603/19

Member # : _____

March 31, 2021

Expiry Date : _____

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email : sales@bharatoil.com



For Bharat Oil & Waste Management Ltd.

S. Mangani
Director



*Membership is subject to the terms & conditions of agreement & may be terminated by BOWML upon non-payment of dues / payment.

[Handwritten signature]

FORM - 4

Annexure-19

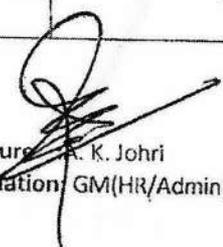
[See rules 5(6) and 22(2)]

FORM FOR FILING ANNUAL RETURNS
BY THE OCCUPIER OR OPERATOR OF A FACILITY(To be submitted by occupier/operator of disposal facility to State Pollution Control Board/ Pollution Control Committee by 30th June of every year for the preceding period 1st Apr 2019 to 31st March '20

1.	Name and address of the generator/operator of facility	: C. L. Gupta Exports Ltd. Vill- Jivai, 18 Kms Stone before Moradabad - Delhi Highway NH-24 Amroha (U.P)-244221			
2.	Name of the authorized person and full address with telephone and fax number	: A. K. Johri C. L. Gupta Exports Ltd. Vill- Jivai, 18 Kms Stone before Moradabad - Delhi Highway NH-24 Amroha (U.P)-244221 Tel: 0591-2477000, 98370-38040 Fax: 0591-2477300			
3.	Description of hazardous waste	: Physical form with description		Chemical form	
		Used Mask, Gloves		Sludge	
		Batteries, Tube Lights		Used Oil	
		Empty Container etc.			
4.	Consented quantity of product/others	: As per authorization			
5.	Quantity of hazardous wastes (in MTA) Note: If the space is not sufficient enclose annexure	: Type of hazardous waste as per Authorization		Quantity (in Kg)	
				Authorized	Generated
		1. Sludge (ETP+Paint Booth)	ETP-40 Kg/day Booth-50 Kg/month	5352.00 Kg	
		2. Tube Lights		37.20 Kg	
		3. Old Batteries	20 Nos./month	438.60 Kg	
		4. Used Masks	10 Kg/day	27.62 Kg	
		5. CFL/Bulb		4.45 Kg	
		6. Empty Containers	50 Nos./day	273.00 Kg	
		7. Empty Corrugated	08 Kg/day	88.70 Kg	
		8. Rubber Gloves	05 Kg/day	27.60 Kg	
		9. Cotton Gloves	10 Kg/day	18.20 Kg	
		10. Used Oil	0.1KL/month	44.00 Kg	
		11. Used Filter	05 Nos./month	14.07 Kg	
		12. Polish Dust	1000 Kg/month	120.00 Kg	
6.	Description of Storage	: SLUDGE CHAMBER OF ETP PLANT			
7.	Description of Treatment	: As per authorization No. 8531/UPPCB/Bijnore(UPPCBRO)/HWM/JYOTIBA PHULE NAGAR/2019 Dated: 16/07/2019			
8.	Details of transportation	Name & address of consignee	Mode of packing	Mode of transportation	Transportation Date
		M/s Bharat Oil & Waste Management Ltd. Kanpur	Every 3 Month Bags	Authorized Vehicle	Same Day
10.	Details of disposal of hazardous waste	Name & address of consignee	Mode of packing	Mode of transportation	Transportation Date
		M/s Bharat Oil & Waste Management Ltd. Kanpur	Every 3 Month Bags	Authorized Vehicle	Same Day
11.	Quantity of useful materials sent back to the manufacturers* and others#	: Name and Type of material sent back to Manufacturers* and Others#			NIL

* delete whichever is not applicable

enclose list of other agencies

Date: 6/06/2020
Place: Jivai, AmrohaSignature: 
Designation: GM(HR/Admin)

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 220/2019

(With Report dated 03.12.2019)

Adil Ansari

Applicant(s)

Versus

M/s. C. L. Gupta Exports Pvt. Ltd. & Ors.

Respondent(s)

Date of hearing: 04.12.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

Mr. Adil Ansari, applicant in person

For Respondent(s):

Mr. Daleep Dhyani, Advocate for UPPCB

Mr. Priyadarshi Gopal, Advocate for R-1

ORDER

1. Remedial action against the illegal discharge of hazardous waste into the river Ramganga and illegal drawal of ground water by M/s C.L. Gupta Export Ltd., Amroha, U.P., is the grievance in this application. Vide order dated 08.03.2019, a joint action taken report was sought from CPCB and the State PCB.
2. The matter was considered on 29.08.2109 in the light of the report dated 07.05.2019 filed by the Uttar Pradesh State Pollution Control Board showing that the unit was violating Hazardous Waste Management Rules, 2016 by storing hazardous waste like empty containers of paint, lacquer, electroplating chemicals, oil soaked cotton rags, used oils etc. It was further found that industry was involved in the expansion /modification of premises and Thermo-coal manufacturing unit was found operational without having consent to establish/ operate. The effluent analysis report of wood division and

metal division were not as per parameters. The unit was directed to pay Rs. 10 lacs as environmental compensation and not to operate expansion/ modification component without CTE and CTO.

3. The Tribunal observed:-

“

5. The UP State PCB has also filed a report on 16.07.2019 to the effect that authorization has been applied for disposal of hazardous waste like empty containers of paint, lacquer, electroplating chemicals, oil soaked cotton rags used oils etc. Thermo coal manufacturing unit has filed an application for consent. The unit has set up a blower. Treatment equipments have been installed to deal with pickling phosphate and electroplating activities. Sample was found to be compliant from wooden and glass division also. Illegal borewells have been closed. Sewage disposal is taking place.

6. In view of the joint Committee report filed on 07.05.2019, a further updated status needs to be submitted by a joint Committee of CPCB, UP State PCB and CGWA. The joint Committee may also make an assessment of the compensation to be recovered for the damage caused which should cover the entire period of damage and should be deterrent having regard to financial capacity of the unit and the nature of violations. The nodal agency will be the State PCB for coordination and compliance. The report may be furnished within two months by e-mail at judicial-ngt@gov.in.”

4. Accordingly the Joint Committee has filed a report on 03.12.2019. With reference to the recommendations in the last joint inspection report, the status has been indicated as follows:-

" 9.0 Compliance Status of the Recommendations provided in the last Joint committee inspection report

Table 14 Compliance status of the recommendations provided in the last Joint committee inspection report

Sr. No.	Recommendation in the last Joint committee Inspection report	Remarks	Compliance Status (Complying/non-complying/partial complying)

1.	Total domestic wastewater generated from industry/colony is about 175 KLD. The industry has installed 120 KLD capacity of STPs and rest sewage passes through septic tank. The Industry must installed STP for remaining capacity of 55 KLD.	The unit has constructed new STP of 120 KLD capacity at the residential colony for treatment of sewage generating from the residential colony and started its operation from 14th June, 2019.	Complying
2.	It should be ensured by the industry that drain/outlets, carrying industrial/domestic wastewater which are connected with Kacha pond are to be dismantled or sealed and no water or wastewater from the premises reach the pond at any time outside the premises.	A Leakage was observed from the periferrial wall of residential colony's STP, which was going into the Kachha Pond, which is located behind the unit. The unit has not dismantled open drain, which is carrying domestic wastewater at the residential colony behind the installed STP.	Non-complying
3.	As per the permission from CGWA only 02 bore wells are allowed for abstraction of groundwater. The remaining 04 bore wells installed in premises should be dismantled immediately.	At the time of inspection remaining 04 borewells were found just covered with the help of red cloth and all the other connections were observed along with the borewells.	Non-complying
4.	The industry must be strictly followed ZLD process.	A Leakage was observed from the periferrial wall of residential colony's STP, which was going into the Kachha Pond, which is located behind the unit. Industrial effluent was being mixed with the domestic effluent and was being used in gardening, which is not acceptable to establish ZLD.	Non-complying
5.	At the time of inspection, it was found that industry is involved in the expansion/modification in premises hence industry must be obtained CTE from UPPCB before expansion/modification,	The unit has obtained CTO under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 from UPPCB for Thermocoal Block manufacturing plant dated 27.09.2019, which is valid upto 31.12.2019	Complying

6.	<p>The industry has obtained the authorization for disposal of Hazardous waste ETP sludge only. At the time of inspection, it was found that other type of hazardous waste also stored in the premises like empty containers of paint, lacquer, electroplating chemicals, oil-soaked cotton rags, used oils etc. The industry must be obtained authorization for all types Hazardous waste generated from the factory and it should be ensured to dispose of through authorized TSDF only.</p>	<p>The industry has obtained the authorization (No. 8531, issued dated 16.07.2019) for disposal of hazardous waste like empty containers, cotton waste, used cloth mask, rubber gloves, old batteries, booth sludge, oily rags, used oil, empty corrugated cartons, melting furnace ash, asbestos gloves/cloth, filter and air filter, polishing dust and ETP sludge from UPPCB, which is valid upto 16.07.2024. Authorization No. 8531 is placed at Annexure-7.</p>	Complying
7.	<p>The industry should install an electromagnetic flow meter on all the water supply system as well as inlet and outlets of the ETPs and STPs and proper record/logbooks should be maintained.</p>	<p>The unit has not installed electromagnetic flow meter on all the water supply system as well as inlet and outlets of the ETPs and STPs. The unit is maintaining logbook for flow meter reading only and not for daily sludge generation, hence it can be concluded that the unit is partially maintaining the record/logbooks.</p>	Non-complying
8.	<p>Flow meters installed at the outlet pipeline of the wood case ETP and outlet of STPs should be relocated to any suitable outlet position having easy access for getting the flow details of treated effluent.</p>	<p>The unit has not yet relocated the flow meters which are installed at the outlet pipeline of the wood case ETP and outlet of STPs to other suitable outlet position having easy access for getting the flow details of treated effluent.</p>	Non-complying
9.	<p>The performance of wood case division ETP is poor and not meeting the general effluent discharge norms for inland surface water. The unit must upgrade and augment ETP to meet the standards. The ETP treated wastewater strictly should not be used for irrigation/ horticulture purposes till up-gradation of ETP system.</p>	<p>Analysis result of samples collected from ETP outlet of Wood division showed BOD-43 mg/l against the General Standard of 30 mg/l and NH₃-N-68 mg/l against the General Standard of 50 mg/l for discharge to inland surface water, which is non-complying (refer Table 7).</p>	Non-complying

10.	Cyanide value of metal and wood case division ETP is on higher sight so, unit should operate and maintain CN (Cyanide) removal unit Properly to meet the standards.	Cyanide value of metal and wood case division ETP was observed BDL and 0.09 mg/l respectively against the standard for discharge to Inland surface of 0.2 mg/l, which was within the limit.	Complying
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5. Conclusions on various issues are as follows:-

“10.0 Conclusion

10.1 Ground water withdrawal

1. The unit is not having valid NOC from CGWA for withdrawal of groundwater, the NOC has been expired on 20.12.2018.
2. As per expired CGWA NOC, the unit was permitted to extract 330 KLD of ground water from 02 nos. of borewells only. However, the unit has extracted 8.45 KLD of ground water apart from 02 borewells (from borewell no, 6-refer Table-3) from July-2019 to 15th Oct-2019, which is violation of CGWA NOC. Hence, Environmental Compensation for illegal extraction of ground water shall be calculated and levied on the unit.
3. Analysis result of samples collected from Borewell No. 3 & 4 found complying with the permissible limit of drinking water quality standard while, sample collected from handpump (inside Masjid) showed Fe-1.94 mg/l against 0.3 mg/l and Mn-0.35 mg/l against 0.3 mg/l of the permissible limit of drinking water quality standard.

10.2 ETP/STP Adequacy and Effluent Discharge Norms

1. The unit does not have valid consent to operate for separate ETPs and STPs, which are provided at Wooden Artware mfg. division, Glass Artware mfg. division, Metal Artware mfg. division and Residential colony.
2. The unit has not provided adequate requisite biological treatment facility at ETPs installed at Wooden Artware mfg. division and Glass Artware mfg. division.
3. The unit has not installed Secondary/biological treatment facility in any STPs installed in the unit.
4. During visit, no ETP sludge has been found at ETP areas of Glass division, Wood division and Metal division, which indicates that the unit is not operating the ETP continuously.
5. During visit, no STP sludge has been found at STP areas of Glass division, Wood division and Residential Colony, which indicates that the unit is not operating the STP continuously.
6. The unit is not maintaining logbook for ETP/STP for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation

from the ETPs/STPs at Glass division, Wood division and Metal division.

Wood Division:

- i. The ETP at Wood division found non-complying w.r.t BOD and NH₃-N and the unit is not maintaining MLSS concentration in the Aeration tank of ETP, hence it can be concluded that, the unit do not have adequate ETP at wood division.
- ii. The unit is not operating and maintaining properly the Secondary/biological treatment facility in ETP and reduction of BOD from 3240 mg/I (at inlet) to 43 mg/I (at outlet) clearly indicates dilution with fresh water addition at wood division.
- iii. No flow meter is provided at inlet and recycled pipeline of ETP.

Glass Division:

- i. Analysis result of samples collected from ETP outlet of Glass division found non-complying w.r.t NO₃-N, Cr, Fe, Ni, Se and Zn for discharge to inland surface water.
- ii. The unit has not installed secondary treatment unit while as per the analysis result of collected sample of ETP inlet, it is having COD concn. of 754 mg/I, which practically not possible without biological treatment, hence dilution or by-pass can not be ruled out.
- iii. No flow meter is provided at inlet and recycled pipeline of ETP.
- iv. The unit is mixing grinding effluent of Glass division with the domestic effluent and treating the same in STP provided for Glass division and analysis result of samples collected from STP outlet of Glass division found non-complying w.r.t pH-3.08, TSS-230 mg/I and BOD-81 mg/I, hence it can be concluded that mixing of grinding effluent with the domestic effluent is leading to the non-compliance of the Glass division's STP discharge norms as prescribed in the unit's consent and the unit cannot be allowed to utilize the treated domestic effluent for gardening purpose.
- v. The characteristics of the STP effluent (pH-2.58, COD-475 mg/I) at inlet of STP establish the fact that the unit is treating industrial effluent along with the domestic effluent in STP.

Metal Division:

- i. No flow meter is provided at inlet and recycled pipeline of ETP.
- ii. Analysis result of samples collected from ETP outlet found complying w.r.t stipulated norms for discharge to inland surface water.
- iii. Analysis result of samples collected from outlet of STP found noncomplying w.r.t BOD-104 mg/I and COD-267 mg/I against effluent discharge standards to all mode of disposal.

10.3 Haz. Waste Management

- i. The unit do not have valid agreement with Transport Storage and Disposal Facility (TSDF) for lifting, transportation, treatment, storage and disposal of hazardous waste generated

at M/s C. L. Gupta Exports Ltd., Amroha, Uttar Pradesh. It was expired on 31/03/2019.

- ii. The unit could not provided details of remaining categories of hazardous waste except ETP sludge, Gloves/ masks and old batteries sent to TSDF facility from year 2017 to 2019.
- iii. As stipulated under the Guidelines for storage of incinerable hazardous wastes, the unit have not provided automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke/ heat detectors, fire extinguishers and other necessary provisions in the storage area.
- iv. As prescribed in Form 8 of the HOWM Rules, 2016, the unit is required to label the bags with requisite details, while there was no labeling on bags stored with hazardous wastes as per the Rule 17(1) of the HOWM Rules.
- v. The unit has not mentioned the details of other haz. Waste apart from ETP sludge, Gloves/ masks and Old battery in the annual return of year 2017-18 and 2018-19. Also, annual return before the year 2016-17 could not be provided by the unit.
- vi. The unit is maintaining daily records of the hazardous waste generated and disposed, however, such daily record is not as per the Form 3 prescribed under Rule 20(1) of the HOWM Rules, 2016.
- vii. The unit has not provided the process flow chart including material balance for production of each of the products, hence, the relationship between products manufactured and quantity waste generated, which may be utilized in the process or sent to the TSDF cannot be establish.

In view of the above violations w.r.t haz. Waste management, Environmental Compensation has been calculated to be levied on the unit.

11.0 Recommendations based on the above observations

11.1 Water Consumption of the unit & Analysis result of ground water samples

1. The unit shall obtain NOC from CGWA for withdrawal of groundwater, as
the CGWA NOC have already been expired on 20.12.2018.
2. All the fresh water consumption points and treated effluent recycling points should be metered and logbook shall be maintained against each flow meter.
3. All existing meters should be periodically calibrated and records to be maintained.
4. The unit shall engage expert institute to carry out detailed Water Audit for detailed study of total water consumption and recycling for reduction of the withdrawal of the ground water.

11.2 For Wooden Art ware mfg. Section

1. The unit shall modify/upgrade the ETP and shall operate properly to comply

with the norms stipulated in CTO.

2. The unit shall provide sampling point at approachable location for collection of ETP outlet sample.
3. The unit shall install flowmeter at inlet of ETP and at recycled water pipeline.
4. The unit shall install primary clarifier in the ETP provided at Wood division and shall maintain MLSS concentration in Aeration tank-1 and Aeration tank-2.
5. The unit shall maintain ETP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP and ETP sludge disposal.
6. The unit shall operate ETP regularly and shall have trained ETP operator with environment background, who is able to operate the ETP properly.
7. The unit shall discard the extra pipelines which are connected with the final HDPE treated tank.
8. The unit shall obtain consent to operate for separate ETP provided at Wooden Artware mfg. division.

11.3 For Glass Art ware mfg. Section and for STP at Glass Section

1. The unit shall stop mixing of industrial effluent in STP and shall stop using treated effluent in gardening within the premises.
2. The unit shall keep and maintain ETP and STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP/STP and ETP/STP sludge disposal.
3. The unit shall install flowmeter at inlet of ETP and at recycled water pipeline.
4. The unit shall display the actual flow chart of the actual unit processes being followed in the ETP,
5. The unit shall have trained operator for ETP and STP with environment background, who is able to operate the ETP and STP properly.
6. The unit shall stop the practice of treatment of mixed effluent of grinding section and domestic waste water in the STP and shall treat domestic effluent separately.
7. The unit shall install Secondary/biological treatment facility in the STP installed at Glass division for treatment of sewage and to use the same for toilet flushing/gardening within the premises.
8. The unit shall obtain consent to operate for separate ETP provided at Glass Artware mfg. division,

11.4 For Metal Art ware mfg. Section and for STP at Metal Section

1. The unit shall operate ETP as well as STP properly & continuously.
2. The unit shall keep and maintain ETP and STP log book record for daily dosing of chemicals in physico-chemical

treatment, flow meter reading at inlet and recycling point, daily sludge generation from the ETP/STP and ETP/STP sludge disposal.

The unit shall install flowmeter at inlet of ETP and at recycled water pipeline.

3. The unit shall have trained operator for ETP and STP with environment background, who is able to operate the ETP and STP properly.
4. The unit shall install Secondary/biological treatment facility in the STP installed at Metal division for treatment of sewage and to use the same for toilet flushing/gardening within the premises,
5. The unit shall obtain consent to operate for separate ETP provided at Metal Artware mfg. division.

11.5 For SIP provided at Residential Colony

1. As Leakage was observed on the periferrial wall of residential colony's STP, hence it can be concluded that, the unit failed to comply with the consent condition of reuse of treated domestic effluent in flushing/gardening within the premises. The unit shall seal/close the leakage and shall ensure that in any condition, the treated/untreated domestic/industrial effluent shall not go outside of the unit's premises and shall strictly follow the ZLD condition as per the consent to operate.
2. The unit shall keep and maintain STP log book record for daily dosing of chemicals in physico-chemical treatment, flow meter reading at inlet and recycling point, daily sludge generation from the STP and STP sludge disposal.
3. The unit shall operate STP regularly and shall have trained STP operator with environment background, who is able to operate the STP properly.
4. The unit shall seal all the open drains which transfer the treated STP and shall install proper closed pipe system for the same.
5. The unit shall obtain consent to operate for separate STP provided at Residential colony.

11.6 For Haz. Waste management

The unit shall:

1. Send hazardous waste to the TSDF with valid agreement with TSDF;
2. Maintain daily records on generation, storage, management of hazardous wastes in compliance with Rule 20(1) of the HOWM Rules, 2016;
3. Submit the Annual return w.r.t. generation and management of each of the hazardous waste to Uttar Pradesh Pollution Control Board, as required under Rule 20(2) of the HOWM Rules, 2016.
4. Package and label the hazardous waste in accordance with provisions stipulated under Rule-17 of the HOWM Rules, 2016;

5. Install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke /heat detectors, fire extinguishers and other necessary provisions as stipulated under the Guidelines for storage of incinerable hazardous wastes;
6. Install necessary slope, channelization drain and collection pit for management of spilled oil; and
7. Install display board outside the factory gate displaying details of hazardous wastes being handled by the unit.

11.7 For Recommendations provided in the last Joint committee inspection report

1. The unit has failed to comply with the recommendation mentioned at para 10 at point 2, 3, 7, 8 & 9 and shall, taken necessary action immediately. In addition following are recommended.
2. The unit shall dismantle the channel carrying effluent from STP located at residential colony.
3. The unit shall seal illegal 04 borewells properly and shall dismantle all the electrical and pipeline connections along with the same and shall not withdraw ground water from the illegal borewells.
4. The unit shall maintain ETP & STP log book record properly for flow meter reading, daily sludge generation and sludge disposal.
5. As per the Analysis result of samples collected from ETP outlet of Wood division, it found non-complying w.r.t BOD-43 mg/l and NH₃-N-68 mg/l for discharge to inland surface water. Hence, the unit shall operate ETP properly and treated effluent must meet the discharge norms as mentioned in the granted CTO. Treated wastewater should not be used for irrigation/horticulture purposes, if the quality of treated effluent is not meeting with the stipulated discharge norms.

11.8 For NGT order dt. 29.08.2019 in O.A. No. 220/2019 Principal Bench, New Delhi

1. Hon'ble NGT vide order dated 29.08.2019 directed that, "The joint Committee may also make an assessment of the compensation to be recovered for the damage caused which should cover the entire period of damage and should be deterrent having regard to financial capacity of the unit and the nature of violations."

Assessment of the compensation to be recovered for the damage caused covering the entire period of damage needs detailed survey through expert institutes. Hence, expert institute may be engaged for the detailed study of environmental damage caused by the unit for the entire period to cover the environmental compensation from the unit.

2. However, the committee has been calculated Environmental Compensation for illegal extraction of ground water, for ZLD condition violation and for not managing Haz. Waste as per

management as per the the HOWM Rules, 2016 in the following section (Section 12.0).

12.0 Environmental Compensation

12.1 EC for illegal extraction of ground water

1. EC has been calculated as per the Report prepared by CPCB on "Assessment of Environmental Compensation in case of illegal extraction of Ground water" dated 26 June, 2019 which was submitted in compliance to hon'ble NGT order dated 07/05/2019 in O.A. No. 327/2018 in the matter of Shailesh Singh Vs Central Ground Water Board & Ors. The copy of the Report is placed at Annexure-11.
2. The EC has been calculated for the period beyond the expiry of CGWA NOC that is 20.12.2018 to 16.10.2019 and also for illegal annual extraction of 99,691 m³ for the period of 01.10.2017 to 30.09.2018, which is higher than the permitted ground water extraction of 99,000 m³/annum as below:

$$\text{ECGW} = \text{Water consumption per day} \times \text{EC rate for illegal extraction of ground water (ECRGw)} \times \text{No. of days} \times \text{Deterrent Factor}$$

(A) Year: 2018-19

$$\text{ECGW} = 330 \text{ (m}^3\text{/day)} \times 120 \text{ (Rs/m}^3\text{)} \times 300^* \text{ (days)} \times 1$$
$$= \text{Rs. 1,18,80,000 /-} \dots \dots \dots \text{(I)}$$

*CGWA NOC was valid upto 20.12.2018. Hence days calculated from the date of NOC expiration to the Joint inspection date (21.12.2018 to 16.10.2019=300 days)

- As per the above detailed calculation, the unit is liable to pay Rs. 1,18,80,000/- of EC for illegal ground water extraction.

(B) Year: 2017-18

$$\text{ECGW} = 2.30 \text{ (m}^3\text{/day)} \times 120 \text{ (Rs/m}^3\text{)} \times 365^* \text{ (days)} \times 1$$
$$= \text{Rs. 1,00,740 I-} \dots \dots \dots \text{(II)}$$

*As per the compliance status of CGWA NOC prepared by CGWA (placed at **Annexure-12**), the unit extracted 99,691 m³/annum during 01.10.2017 to

30.09.2018, which is higher than the permitted ground water extraction of 99,000 m³/annum. Hence days calculated from 01.10.2017 to 30.09.2018=365 days

3. As per the above detailed calculation, the unit is liable to pay Rs.1,00,740/-of EC for illegal ground water extraction.

(C) In addition, the unit have total 06 borewells, while CGWA have issued NOC for extraction of ground water from 02

borewells only. Hence, illegal extraction of ground water from illegal 04 borewells could not be exceeded as the unit has not installed flow meter, Hence environmental compensation for the same could not be calculated.

-The unit is liable to pay total Environmental compensation amount of Rs. 1,19,80,740 (Rs. 1,18,80,000 + Rs. 1,00,740) for illegal ground water extraction for the period of 01.10.2017 to 16.10.2019.

12.2 Environmental Compensation for violation of effluent discharge/ inadequate ETPs/ZLD norms as per CTO

1. As per the valid consent to operate issued under section 25/26 of The Water (Prevention and Control of Pollution) Act, 1974 it is mentioned that the domestic effluent shall be treated and reused in flushing/gardening within the premises.

2. But during inspection, a Leakage was observed from the periferrial wall of residential colony's STP, which was going into the Kachha Pond, which is located behind the unit. This is violation of effluent discharge/ inadequate ETPs/ZLD norms as per CTO. Hence the following EC has been calculated as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" acknowledged by Hon'ble NGT vide order dated 19.02.2019 in the matter of Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. in O.A. No. 93/2017:

Environmental Compensation (EC) = PI x N x R x S x LF

Where,

PI = Pollution index of industrial sector (here-80, for red category industrial sector),

N = Number of days of violation took place (here-203 days, from date of inspection carried out by the joint team and found violation of ZLD

norms dated 28.03.2019 to date of inspection of 2nd inspection of the joint team dated 16.10.2019)

R = A factor in Rupees for Penalty (R to be taken as 250)

S = Factor for scale of Operation of the facility (here-1.5, for large scale

industry)

LF = Location factor (Here-1, for less than 1 million population)

Here,

Date of last inspection: 28.03.2019

Date of current inspection: 16.10.2019

As per the EC formula, EC has been calculated as follows:

A). 28.03.2019-25.06.2019
(EC=PI*N*R*S*LF)
=80* 90*250*1.5*1
=27,00,000/-

B). 26.06,2019- 23.09.2019
(EC= PI *N*R*S* LF)*2
=80* 90*250*1.5*1*2
=54,00,000/-

C). 23.09.2019- 16.10.2019
(EC= PI *N*R*S* LF)*4
=80* 23*250*1.5*1*4
=27,60,000/-

Total EC (A+B+C)= Rs. 1,08,60,000/- (III)

The unit is liable to pay total Environmental compensation amount of Rs. **1,08,60,000** /-for violation of ZLD norms for the period of 28.03.2017 to 16,10.2019.

12.3 Environmental Compensation for not managing Haz. Waste as per management as per the the HOWM Rules, 2016

As per the methodology prepared by CPCB on "Determination of Environmental Compensation for violation of Hazardous waste and other Waste (Management and Transboundary Movement) Rules, 2016" financial penalty and Environmental Compensation have been calculated as follows;

1. Financial Penalty

The unit was found violating 07 provisions (at SI. No. 2, 3, 5b, 6(B)d, 8, 7 and 31) of HoWM Rules, 2016 for which 07 lakhs financial penalty may be imposed.

2. Environmental Compensation

The following violations have been considered for calculation of EC a) When hazardous and others wastes is disposed at unauthorised place or handed over or sold to unauthorised party and b)Waste found stored beyond the stipulated period (refer Rule 8 of the HOWM Rules, 2008)

a) When hazardous and others wastes is disposed at unauthorised place or handed over or sold to unauthorised party

Hazardous Waste

During inspection, it was observed that about 914 Kg of ETP sludge was found stored in the covered shed which is considered to be generated during the period from 1st April, 2019 to 15th October, 2019 i.e. in 6.5 months.

Whereas, as per the information provided by the unit, annual average ETP sludge generation during 2017-18 & 2018-19 is 4.567 MT and therefore during 6.5 months ETP sludge is estimated 2968 kg.

The estimated quantity of ETP sludge disposed to unauthorized places is 2968914 = 2054 kg (,) 2.05 tonnes in 6.5 months.

$$\text{Environmental Compensation} = Q \times \text{ERF} \times R$$

$$Q = \text{Quantity in tonnes/year} = 3.15 \text{ tonne/year}$$
$$\text{ERF} = \text{Environmental Risk Factor} = 1.5$$

$$R = \text{Environmental Compensation factor} = \text{Rs. } 30,000$$

$$= 3.15 \times 1.5 \times 30,000 = \text{Rs. } 14,17,750 \text{ —Rs. } 14.17 \text{ lakhs}$$

Other waste

Estimated other waste stored is 551kg in 6.5 months

$$\text{Environmental Compensation} = Q \times \text{ERF} \times R$$

$$Q = \text{Quantity in tonnes/year} = 0.847 \text{ tonne/year}$$

$$\text{ERF} = \text{Environmental Risk Factor} = 0.3$$

$$R = \text{Environmental Compensation factor} = \text{Rs. } 30,000$$

$$= 0.847 \times 0.3 \times 30,000 = \text{Rs. } 7623$$

b) Waste found stored beyond the stipulated period (refer Rule 8 of the HOWM

Rules, 2008)

$$\text{Environmental Compensation for Hazardous Waste} = Q \times \text{ERF} \times R$$

$$= 1.406 \times 0.1 \times 30000 = \text{Rs. } 4218$$

$$\text{Environmental Compensation for Other Waste} =$$

$$Q \times \text{ERF} \times R = 0.551 \times 0.05 \times 30000 = \text{Rs. } 826$$

Total amount determined for Environmental Compensation and Penalty for violation of Hazardous waste and other Waste (Management and Transboundary Movement) Rules, 2016 is [7,00,000 + (14,17,750+7,523+4,218+826)]

$$= \text{Rs. } 21,30,417/- \text{..... (IV) 12.4 Total}$$

Environmental Compensation

1. As per the available methodology, Environmental Compensation has been calculated for illegal extraction of ground water, for ZLD condition violation and for not managing Haz. Waste as per management as per the the HOWM Rules, 2016 however for assessment of the compensation to be recovered for the damage caused, covering the entire period of damage needs detailed survey through expert institutes.

Hence, expert institute may be engaged for the detailed study of environmental damage caused by the unit for the entire period to cover the environmental compensation from the unit.

2. Total Environmental Compensation for illegal extraction of ground water, for ZLD condition violation and for not managing Haz. Waste as per management as per the the HOWM Rules, 2016 is as below:

=(I) + (II) + (III) + (IV)

=Rs. 1,18,80,000 + Rs. 1,00,740 + Rs. 1,08,60,000 + Rs. 21,30,417

=Rs. 2,49,71,157

The unit is liable to pay total Environmental compensation amount of **Rs. 2,49,71,157/-**."

6. The report also points out that the area in question has deteriorated in terms of category of ground water from semi-critical to over exploited:-

"4. As per CGWB report **"Dynamic Ground Water Recourses of India (as on 31.3.2013)"** (Page No. 260) Joya, District Amroha has been deteriorated from Semi Critical (2011) to Over Exploited category (2013)."

7. Thus joint report concludes that the industry is non-complying and the treated effluents from ETP and STPs are not complying with the prescribed norms. It has been observed that even highly acidic effluents are disposed, constantly posing threat of ground water contamination and also to the vegetations. The Effluent Treatment Plants for wood, glass and metal division requires upgradation and will have to work on complete ZLD System and no effluent be allowed to dispose on land. It is also clear that the Hazardous Waste is not properly managed and the unit is not having valid agreement with transport storage and disposal facility. The unit is not having permission from Ground Water Board and thus illegally withdrawing the ground water. Compensation of rupees 2,49,71,157 has been assessed which is on account of non-compliance of ETP and STP

norms, improper Hazardous Waste Management and Illegal drawal of ground water.

8. Learned Counsel for the unit states that Central Ground Water Authority (CGWA) had given a letter that the unit was compliant. We fail to understand how such a letter can be given and be of any help when the area is in 'over-exploited' category where ground water cannot be allowed to be extracted for commercial purposes as is being done and no such permission can be given in view of order of this Tribunal dated 10.10.2019 in *Original Application No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad &Ors.* as follows:

"6. Since the OCS areas have been found to be seriously affected by overdrawal of ground water, regulation of such drawal for commercial purposes cannot be dispensed with for any industry even in industrial area. Availability of water for drinking is a first priority. The 'Precautionary' principle, 'Sustainable Development' principle and the Inter-generational equity are part of life and in absence of replenishment of ground water, unregulated drawl thereof cannot be held to be right of any commercial entity. Shortage of availability of water for commercial purposes cannot be remedied by drawal of groundwater in over exploited, critically exploited and semi-critical exploited (OCS) areas. Water is certainly a scarce resource and the industry has to put up with such scarcity. It is for the industry and the concerned authorities to find out alternative ways and means for sustenance of the industries instead of permitting indiscriminate drawal of groundwater in such areas till situation improves. Alternative means may be shifting to areas where water is not scarce or to processes where water is not required. As already noted, groundwater is depleting in such areas and measures are required to check such depletion. If industries continue to draw ground water without NOC from CGWA as per current guidelines and orders of this Tribunal in OCS areas, the industries will have to face legal consequence of such illegal action."

9. In view of the above, let further follow up action be taken by the statutory regulators-CPCB, State PCB, CGWA and District Magistrate in accordance with the due process of law. Compliance report may be filed on or before 31.01.2020 by e-mail at judicial-ngt@gov.in.

10. A copy of this order be sent to CPCB, SPCB, CGWA and District Magistrate, Amroha for compliance.

List again on 25.02.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

December 04, 2019
Original Application No. 220/2019
SN

